

**REPORT OF THE JOINT COMMITTEE IN THE MATTER OF  
ORIGINAL APPLICATION NO. 44 OF 2023 (WZ)**

**Aryavart Foundation**

**Vs.**

**M/S. Lote Parshuram Environmental Protection Co-Op. Society Ltd. & Ors.**

**IN COMPLIANCE WITH HON'BLE NGT (WZ) ORDER DATED  
17.04.2023**

**REGARDING NON-COMPLIANCE OF M/S. LOTE PARSHURAM ENVIRONMENT  
PROTECTION CO- OP. SOCIETY (CETP), LOTE PARSHURAM, RATNAGIRI,  
MAHARASHTRA**

**FOR SUBMISSION TO  
HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE**

**AUGUST 2023**

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MAHARASHTRA

Name	Department/ Organization	Signature
Shri. Pratik Bharne Scientist 'E' (Committee Member)	Central Pollution Control Board, Regional Directorate, Pune	
Shri. Jagnath Salunkhe Regional Officer (Committee Member)	Maharashtra Pollution Control Board, Kolhapur	
Shri. Sanjay Jirapure Sub-Regional Officer (Nodal Officer)	Maharashtra Pollution Control Board, Chiplun	

Date: 24.08.2023

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**REPORT OF THE JOINT COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 44 OF 2023 (WZ) (ARYAVART FOUNDATION VS. M/S. LOTE PARSHURAM ENVIRONMENTAL PROTECTION CO-OP. SOCIETY LTD. & ORS.) IN COMPLIANCE WITH HON'BLE NGT (WZ) ORDER DATED 17.04.2023.**

## **1.0 BACKGROUND**

The Original Application (OA) No. 44 of 2023 (WZ) was filed by **Aryavart Foundation**, regarding non-compliances and violation of environmental norms by CETP operated by **M/s Lote Parshuram Environment Protection Co-op. Society Ltd.** (Respondent No.1). The directions issued by the Hon'ble NGT vide Para-03 of the aforesaid order dated 17.04.2023 are reproduced below;

*“03. We deem it appropriate to constitute a joint committee, consisting one member each of Central Pollution Control Board (CPCB) and Maharashtra Pollution Control Board (MPCB). MPCB shall be the nodal agency of the said Committee. The Joint Committee shall assess the environment damage caused by respondent No.1 and recommend a plan for its restoration and also shall assess adequacy of CETP to meet the standards and recommend the standard for its improvement. The report shall be submitted by the said Committee within a period of one month.”*

The copy of the aforesaid order dated 17.04.2023 of the Hon'ble Tribunal is given at **Annexure-I.**

## **2.0 THE COMMITTEE**

In compliance with the aforesaid order of the Hon'ble Tribunal, MPCB being the Nodal Agency, constituted Joint Committee vide office order dated 04.05.2023 comprising members from Central Pollution Control Board (CPCB) and Maharashtra Pollution Control Board (MPCB), as below-

- I. Shri Pratik Bharne, Scientist E, CPCB, Regional Directorate, Pune
- II. Shri Jagannath Salunkhe, Regional Officer, MPCB, Kolhapur
- III. Shri Sanjay Jirapure, Sub Regional Officer, MPCB, Chiplun (Nodal Officer)

### **3.0 APPROACH OF THE COMMITTEE**

As per the Hon'ble NGT order dated 17.04.2023, the committee was directed to-

- I. assess the environment damage caused by CETP operated by M/s Lote Parshuram Environment Protection Co-op. Society Ltd. and recommend a plan for its restoration
- II. assess adequacy of CETP to meet the standards and recommend the standard for its improvement.

Accordingly, the Joint Committee adopted the following approach-

- Meeting with CETP operator
- Site visit and sampling at different stages of treatment of CETP on grab as well as composite basis to assess adequacy of CETP to meet with the prescribed discharge standards.
- Site visit and sampling of water & sediment at river *Sonpatra* near village *Kotwali* to which the natural drain meets which passes from MIDC area, and also transverse behind the CETP and disposal pipeline passes almost parallel to this river
- Site visit and sampling at IN SITU Treatment Project (1 MLD) Village Kotwali for the treatment of water flowing in the Kotwali Nallah (having chance of contamination due to sewage and industrial effluent mostly due to rainy season) for rejuvenation of Vashishti river
- Compilation of information/data from CETP, MIDC & MPCB.
- Preparation of draft report, deliberation amongst the members of the Joint Committee and finalization of the Report.

### **4.0 LOTE-PARSHURAM INDUSTRIAL AREA AND CETP- M/S. LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.**

#### **4.1 LOTE-PARSHURAM INDUSTRIAL AREA:**

Maharashtra Industrial Development Corporation (MIDC) has developed the Lote-Parshuram Industrial Area in the year 1986 admeasuring 519.40 hectares of land along Mumbai-Goa National Highway (NH No. 66). This area is located about 13 km from Chiplun in Khed Taluka, Ratnagiri district of Maharashtra in Konkan Region. This industrial area is notified for chemical

units. MIDC has provided basic infrastructure facilities such as roads, water supply scheme, effluent collection & disposal scheme and street lights in this area.

Total 601 plots are developed, out of which 504 plots are allotted. The total 110 plots are allotted to chemical industries. The industries located in this industrial area are indulged in manufacturing of organic chemicals, dyes and pigments, pharmaceuticals, pesticides and inorganic & synthetics chemicals.

Being chemical zone, considering the increasing demand of entrepreneurs, MIDC has acquired 574.18 Hect. of land about 1 Km away from existing Lote-Parshuram Industrial Area along Mumbai-Goa NH-66, as Additional Lote-Parshuram Industrial Area. The work of providing basic infrastructure to the add Lote-Parshuram Industrial Area is in progress. The geographical location and google image of Lote-Parshuram Industrial area are shown in **Image-01 and 02**.

The number of industries of different categories in Lote- Parshuram Industrial Area & Additional MIDC Level area are given in **Table-01**, as below:

**TABLE-01: INDUSTRIES AT LOTE-PARSHURAM INDUSTRIAL AREA & ADDITIONAL INDUSTRIAL AREA LEVEL**

S. No.	Category of industry	LSI	MSI	SSI	Total
1.	RED	22	12	93	127
2.	ORANGE	1	1	10	12
3.	GREEN	1	0	9	10
	<b>Total</b>	24	13	112	149

\*LSI- Large Scale Industry, MSI- Medium Scale Industry and SSI- Small Scale Industry.

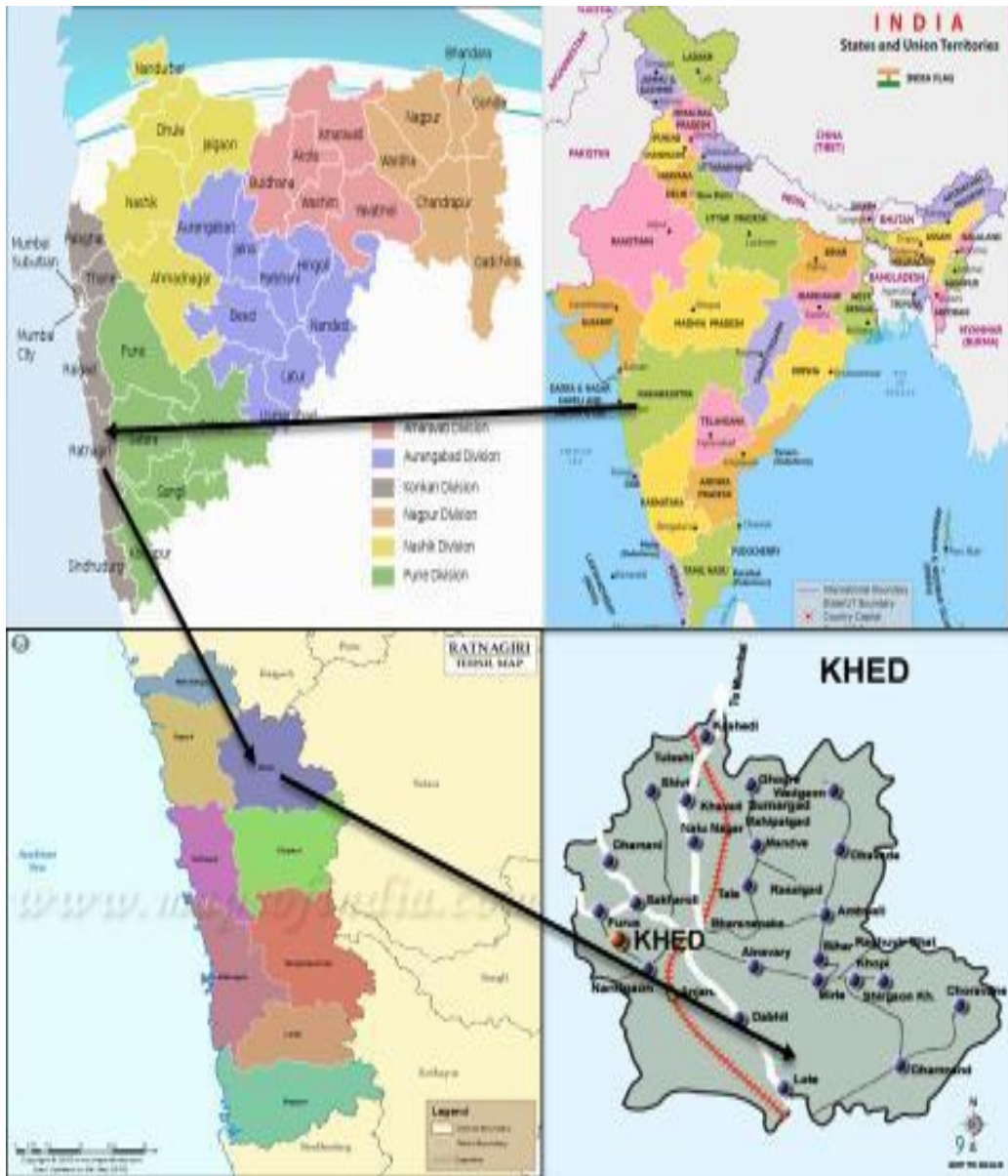


Image 01: LOCATION MAP OF LOTE-PARSHURAM, CHIPLUN AND KHED.



**Image 02: Google Image of Lote-Parshuram Industrial Area.**

#### **4.2 COMMON EFFLUENT TREATMENT PLANT (CETP) - M/S. LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.**

Common Effluent Treatment Plant (CETP) is located at Plot. No. P-30, MIDC Lote-Parshuram. The CETP was established in the year of 2003. The CETP was operated by M/s. Lote Parshuram Environment Protection Co-Op. Society Ltd. Earlier, CETP was established for the capacity of 4.5 MLD in the year 2003 which was further up-graded/expanded to capacity of 10 MLD which is completed in the year 2018. The up-gradation/expansion of CETP carried out considering the non-compliances the discharge standards and expansion of the industrial units/area.

Previously, operation & maintenance of CETP was being looked after by M/s. Lote-Parshuram Environment Protection Co-Society Ltd. The expansion work of 4.5 MLD to 10 MLD CETP was given to M/s Aquachem Enviro Engineers Pvt. Ltd (AEEPL) during the period 2015-2017 by MIDC.

In view of continuous non-compliance of the discharge standards by the seven CETPs including Lote-Parshuram CETP in Maharashtra, MPCB issued direction to MIDC under Section- 33 A of the Water (Prevention & Control of Pollution) Act, 1974 vide letter No./MPCB/JD9WPC/B-962, dated 06.03.2017 (**Annexure-II**) and directed to take over the operation of the non-conforming CETPs within a period of 3 months i.e. on or before 31.05.2017.

MIDC has taken over the operation & maintenance of Lote-Parshuram CETP and engaged operator –M/s Aquachem Enviro Engineers Pvt. Ltd (AEEPL) from 1<sup>st</sup> March 2018. Operation & maintenance of drainage network inside MIDC industrial area and treated effluent disposal line are looked after by MIDC. Presently, members of the CETPs are 75 industries viz LSI- 20, MSI-09 and SSI-46, discharge their treated effluent to CETP for further treatment.

The renewal of consent to operate (CTO) was granted by MPCB to CETP (10 MLD) vide letter UAN No.0000153804/CR/2303002357, dated 29.03.2023, against its application No. MPCB-CONSENT-0000153804 Dated 22.11.2022. The aforesaid CTO is valid up to 31-12-2028. The copy of CTO is attached as **Annexure-III**.

Environmental Clearance (EC) is obtained for the up gradation of CETP for 10 MLD from SEIAA vide letter SEAC – 2015 /CR-418 /TC – 2 dtd. 28-06-2016 which was valid up to the seven years i.e. up to 2023. The copy of the EC is provided at **Annexure-IV**.

#### **4.2.1 TREATMENT UNITS OF CETP**

CETP is provided with Primary, Secondary (Activated Sludge Process) and Tertiary Treatment (Pressure Sand Filtration and Activated Carbon Filtration) system. The flow diagram is provided in **Image-03** and the google image of CETP is given as **Image-04**. The treatment unit details are provided in **Annexure-V**. Though, the present design capacity of CETP is 10 MLD, Actual flow to CETP is in the range of 2.6 MLD- 5.1 MLD (2022-23).

CETP is designed for the characteristic of the influent as detailed in **Table-02**.

**TABLE-02 DESIGN VALUES FOR CETP (10 MLD)**

Sr. No.	Parameters	Value
1	pH	6.0-8.0
2	Suspended Solids	800-1000
3	BOD	Less than 1200
4	COD	Less than 2500
5	Oil & Grease	10-50
6	Ammonical Nitrogen	50-100

Note- The values are expressed in mg/lit, except pH

#### **4.2.2 DISPOSAL OF TREATED EFFLUENT-**

Presently, treated effluent is disposed by pipeline of **7.732 Km** at *Karambavane Creek* which is estuarine portion of *Vashisthi & Jagbudi* river, as per suggestion by National Institute of Oceanography (NIO). The pipeline is constructed of 630 mm dia HDPE of length 6.137 Km (laid below the bed of *Sonpatra* river in the village limits of *Ghanekhunt* and *Kotawali* village from CETP) and 1.595 Km in Length in the estuary of *Vashisthi after confluence of Vashisthi and Jagbudi* rivers up to the disposal point.

This is gravity line provided with 9 numbers of 150 mm dia Air-release valves fixed at prominent locations. The treated effluent discharged to *Karambavane creek* twice a day for the period of 6 hrs each depending upon low tide & high tide period. **The present pipeline (capacity -10 MLD) treated effluent from CETP (design capacity- 4.5 MLD) which was commissioned in the year 2003.**

Recently, MIDC has obtained CRZ clearance on 19.06.2023 for the extension of pipeline further 2.560 KM from existing disposal location with design capacity 25 MLD, for discharge from present design capacity- 10 MLD. The existing and proposed pipeline path is shown in the **Google Image-05**.

L.P.E.P.SOCIETY (C.E.T.P.) PLOT NO P-30 MIDC LOTE PARSHURAM TAL KHED DIST RATNAGIRI MAHARASHTRA

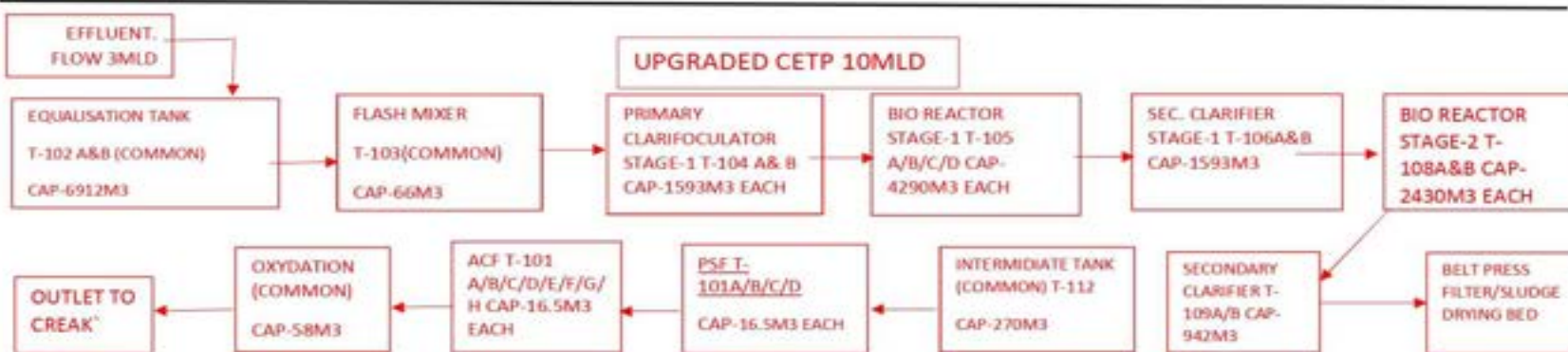
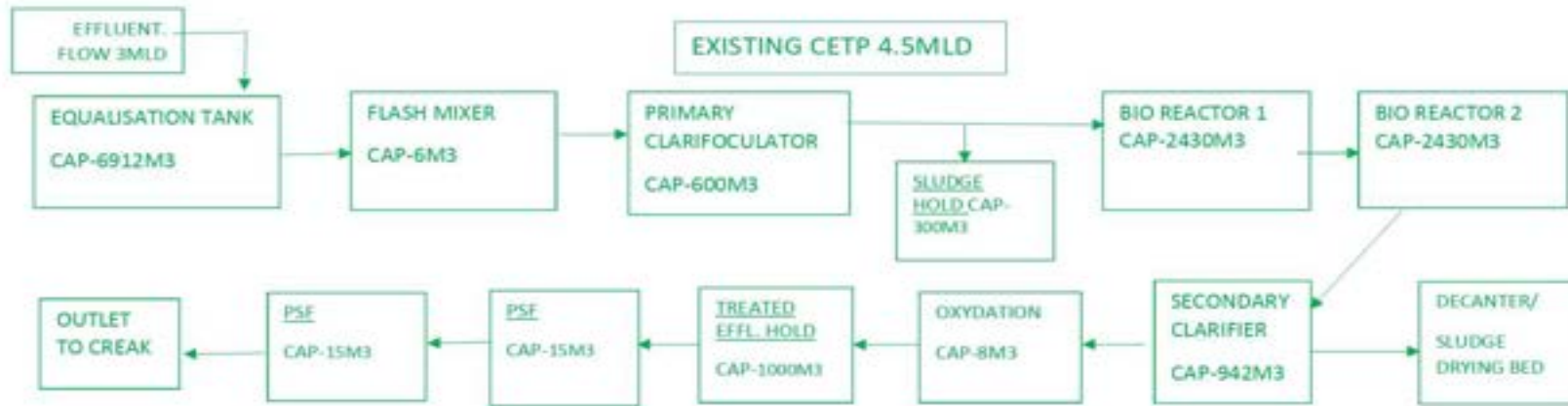


IMAGE 03: FLOW DIAGRAM OF CETP



IMAGE-04: GOOGLE IMAGE OF CETP-LOTE -PARSHURAM



IMAGE-05 TREATED EFFLUENT DISPOSAL PIPELINE PATH

## 5.0. SITE VISIT AND MONITORING-

### 5.1 SITE VISIT AND SAMPLING AT CETP-

Site visit of CETP was carried out by the Joint Committee on 15.05.2023 along with officials from CPCB and MPCB. Shri Rakshe EE, MIDC Ratnagiri, Shri Haldankar, Assistant Engineer, MIDC Chiplun, along with other Officials and representatives from Contractor/Operator- M/s Aqua Chem Enviro Engineers Pvt Ltd were present during the visit and provided the information and data. **The sampling carried out on 15.05.2023 and 16.05.2023** on grab and composite mode at different stages of CETP including Inlet and Outlet of CETP to find out the adequacy of the CETP to meet with the prescribed standards. Grab sampling was carried out three times i.e. Morning (11:30 AM -12.45 PM) on 15.05.2023, Night (00.30 AM- 1:15 AM and Morning (11:30 AM -12.45 PM) on 16.05.2023. The Composite sampling was carried out for 24 hrs with an interval 2 hrs from 15.05.2023 (11:30AM) to 16.05.2023 (09:30AM).

The sampling location descriptions are given in **Table-03**, as below-

**TABLE-03 DETAILS OF SAMPLING LOCATIONS AT CETP**

Sr. No.	Sampling Location Description(s)
01	Inlet to CETP
02	Outlet of Equalization Tank (Outlet of ET)
03	Outlet of Primary Clarifier (Outlet of PC)
04	Outlet of Secondary Clarifier – I (Stage –I) (Outlet of SC-I)
05	Outlet of Secondary Clarifier – II (Stage-II) (Outlet of SC-II)
06	Final Outlet of CETP (after tertiary treatment) (Outlet of CETP)

### 5.2 River Sonpatra & Natural Drain Sampling

Natural drain which passes through MIDC Industrial area and along the boundary of the CETP meets with River *Sonpatra* which meets with River *Jagbudi*. River *Jagbudi* meets with River *Vashisthi* which ultimately meets with the Arabian Sea through *Karambavane and Dabhol Creeks* (as locally called). The sampling was carried out on 15.05.2023 at this river *Sonpatra* and in Natural Drains to see any contamination in the river through drains or leakages, if any from the pipeline as it passes along the/under the bed of the river *Sonpatra*. It is informed that untreated sewage from nearby villages also discharges into natural drains and rivers.

The details sampling locations are given in **Table-04** as below-

**TABLE-04 DETAILS OF SAMPLING LOCATIONS– RIVER AND NATURAL DRAINS**

Sr. No.	Sampling Location Description(s)	Code
01	Kotwali Nallah (Natural Drain-I) near CETP, the natural drain which passes from MIDC area and further meeting with river Sonpatra	SWND-I
02	River Sonpatra near Kotwali Village (after meeting with Kotwali Nallah)	SWRS-I
03	Natural Drain-II near Kotwali Village merging with Sonpatra river on north side	SWND-II
04	River Sonpatra after confluence of above (II) & (III)	SWRS-II

The sampling locations are shown in the sketch attached as **Annexure-VI**.

### 5.3 SEDIMENT SAMPLING FROM RIVER BED, NATURAL DRAINS

As there was incident of pipeline leakage occurred on 03.10.2022 at location near Kotwali, also refereed in the present Application. The joint committee visited the location. It was informed that the leakage was immediately rectified by MIDC on the same day. The discharge through pipeline was stopped after knowing the leakage and during the rectification work. MPCB issued letters to MIDC who is responsible for operation & maintenance of the pipeline, and also issued proposed direction under the Water (P & CP) Act, 1974 and the Air (P & CP) Act 1981 & H & OW (T & TM) Rules 2016 dated 14.10.2022. The reply received from the MIDC and Lote-Parshuram Environment Protection Co-Op. Society Ltd. are provided along with aforesaid issued letter and proposed directions are provided at **Annexure-VII**

During the visit, there was no visible leakages observed from the pipeline. However, some oily traces were observed in small quantities near air valves. This may be due to leakages from Air Valve from disposal pipeline which might happened sometimes. The river bed was found rocky/with stones/with negligible sand/soil due to hilly terrain.

The sediments samples were collected from upstream side (towards east direction) from the bed of the river Sonpatra adjacent to past leakage (on 03.10.2022) location, in the down steam side of the leakage location in Sonpatra River (towards west direction) and from Natural Drain-

II which merged with Sonpatra river on north side. The sediment samples were collected from Natural Drain –II for reference as there was no effect of leakages on this side, as informed. The sampling details are given in **Table-05**, as follows and locations are shown in the sketch attached as **Annexure-VI**.

**TABLE-05 DETAILS OF SAMPLING LOCATIONS– SEDIMENTS IN RIVER ND NATURAL DRAINS**

<b>Sr.No.</b>	<b>Sampling Location Description(s)</b>	<b>Code</b>
01	River Sonpatra near Kotwali Village (Kotwali Nallah/Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra (Location-01)	SSRS-1
02	River Sonpatra near Kotwali Village (Kotwali Nallah/Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra)- (Location-02)	SSRS-2
03	Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSND-II-1
04	Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSND-II-2
05	River Sonpatra after confluence of Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSRS-3
06	River Sonpatra after confluence of Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSRS-4
07	River Sonpatra after confluence of Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSRS-5
08	River Sonpatra after confluence of Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSRS-6
09	Kotwali Nallah (Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra	SSND-I-1
10	Kotwali Nallah (Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra	SSND-I-2
11	Kotwali Nallah (Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra	SSND-I-3

#### **5.4 1 MLD IN SITU TREATMENT PROJECT FOR KOTWALI NALLAH AT KOTWALI VILLAGE UNDER REJUVENATION OF VASHISHTI RIVER**

1 MLD In-situ wastewater treatment project for the treatment of water flowing in the Kotwali Nallah (having chance of contamination due to sewage and industrial effluent mostly due to rainy season) for rejuvenation of Vashishti river at kotwali village. The project is provided with phytorid and floating rafter technology. MPCB had issued work order to M/s. Technogreen Environmental Solutions (TES) for the In-situ treatment project. The water flowing in the Kotwali Nallah is diverted to this project and after treatment again discharge into small

channels used for irrigation by the nearby farmers. In case of not in use for irrigation, water finds its way in to river Sonpatra.

This project consists of receiving/collection sump, screen chamber, sedimentation tank, floating rafter and wetland crates. The details including layout, process description of the project are provided in **Annexure-VIII**.

The sampling at this project is carried out at different stages as detailed below-

- I. Inlet to In-situ Treatment
- II. Inlet of First Row
- III. Outlet of First Row
- IV. Inlet of Third Row
- V. Outlet of Third Row
- VI. Final Outlet of In-situ treatment

## **5.5 ANALYSIS RESULTS OF THE WATER, WASTEWATER AND SEDIMENT SAMPLING-**

The water and wastewater samples were analysed at the Regional Laboratory, MPCB, Chiplun and sediment samples were analysed at M/s Shreeji Aqua Treatment Pvt Ltd Chikhali, Pune which is MoEF&CC recognised Laboratory.

The analysis results of the samples collected at CETP, Sonpatra River, Kotwali Nallah/Natural drains, In-situ Treatment Project and Sediments are given in-

- **Annexure - IX-A** Analysis Results of Sampling at CETP,
- **Annexure - IX-B** Analysis Results of Sampling at Sonpatra River, Nallah/Natural drains
- **Annexure - IX-C** Analysis Results of Sampling at In-situ Treatment Project
- **Annexure - IX-D** Analysis Results of Sampling of Sediments from Natural Drains/River beds

MPCB carry out weekly sampling at Inlet and outlet of CETP. The analysis results complied for five years i.e. 2018 to 2023 are compiled and provided at **Annexure-X**.

## **6.0 OBSERVATIONS AND FINDINGS:**

### **6.1 INCIDENT OF LEAKAGE OF DISPOSAL PIPELINE, SAMPLING & ANALYSIS OF SEDIMENT, WATER IN RIVER SONPATRA NEAR INCIDENT PLACE- ASSESSEMTN OF DAMAGE**

- 6.1.1** CETP treated effluent discharge pipeline was leaked at Sonpatra River near Kotwali village on 03-10-2022 at 2:30 pm. The pipeline workers noticed the above said incidence and informed to the MIDC & CETP office. CETP discharge was immediately stopped after knowing the incident of leakage. Further, MIDC rectified the issue and stopped the leakages of the pipeline. MPCB issued letters to MIDC who is responsible for operation & maintenance of the pipeline, and also issued proposed direction dated 14.10.2022 under the Water (P & CP) Act, 1974 and the Air (P & CP) Act 1981 & H & OW (T & TM) Rules 2016 The reply received from the MIDC and CETP are provided along with aforesaid issued letter and proposed directions are provided at **Annexure-VII**.
- 6.1.2** The work of daily maintenance, repairs, watch & ward of effluent collection and treated effluent disposal system is looked after by MIDC. MIDC has engaged agency and Annual Maintenance Contract (AMC) has been awarded to the same. The AMC include daily watch & ward of effluent collection system by engaging two persons. The contract labour are equipped with Jeep, Driver, Tools & Plants, a cellular mobile phone for rapid communication etc. required for attending emergency breakdown of effluent pipeline. The provision of super sucker cleaning machine mounted on Track with vacuum pump 4000 cum/hr and High pressure jetting pump with 260 LPM capacity & pressure 140 Bar. With high pressure jetting hose 3000 PSI, 25mm die 120 m length. with quick couplers -30 m is also made in above AMC work.
- 6.1.3** The sediments samples, water samples were collected from the River Sonpatra, Kotwali Nallah (Natural Drain-I) which passes from MIDC area/near CETP in upstream side and further meets with river Sonpatra and Natural Drain-II near Kotwali Village merging with Sonpatra river on north side. The analysis results of the water samples and sediment samples are given in **Annexure - IX-B and Annexure - IX-D**.
- 6.1.4** The analysis results of the sediments for the analysed parameter(s) as shown in the **Annexure - IX-D** are compare with the Soil (Screening and Response Levels) as prescribed in the GUIDANCE DOCUMENT FOR ASSESSMENT AND REMEDIATION OF CONTAMINATED SITES IN INDIA under NPRPS, 1st Edition, December 2015, MoEF& CC,

Gol. The screening levels (based on the Canadian CCME Environmental Quality Guidelines) and Response Levels (Dutch Interventional levels) are important to assess the level of contamination in Soil/Sediments. The screening levels are generic concentrations of the hazardous substances in Soil/sediments at or below which, potential risks to human health or the environment are not likely to occur and where no further investigation and assessment is needed. In India, there are no specific levels for assessing soil contamination. Therefore, Canadian CCME Environmental Quality Guidelines is used as preliminary screening levels in Indian Situation for four category of land use pattern- Agricultural, residential/Parkland, industrial and commercial.

It is observed from the analysis results of the sediments that the concentration of the parameters/pollutants are below the Screening Levels (based on the Canadian CCME Environmental Quality Guidelines) and therefore potential risks to human health or the environment are not likely to occur and no further investigation and assessment is needed.

**6.1.5** The analysis of samples collected from the natural drains and river Sonpatra show there is contamination of Kotwali Nallah/Natural Drain-II near CETP (COD-60 mg/l, BOD: 3.4 mg/l) as it traversed through the MIDC area and might received domestic/industrial effluent. There was no discharge found observed in to this drain from CETP. The quality of water in the Sonpatra river, downstream of Kotwali Nallah, is BOD: 2.6 mg/l, COD: 35.02 mg/l, DO: 5 mg/l which merged with the Natural Drain-I on north side with BOD: 2.2 mg/l, COD: 22.8 mg/l & DO: 5.9 mg/l. Kotwali nallah/Darin and Sonpatra river also receives untreated sewage from nearby villages. The quality of the water flowing after confluence is BOD:2.4 mg/l, COD: 34 and DO: 5.6 mg/l which meets with Jagbudi river. (Refer, **Annexure-IX-B** for analysis results- Sonpatra River, natural Drains/Kotwali nallah)

**6.1.6** The analysis results of samples collected at In-Situ project reveal that inlet quality with BOD: 1.8 mg/l, COD: 32 mg/l, DO: 5.4 mg/l whereas BOD: 1.8 mg/l, COD: 16. Mg/l and DO: 6 mg/l. It is observed that there is reduction by 51%. No change is observed in the BOD. (Refer, **Annexure-IX-C** for analysis results- In Situ project).

## 6.2 ADEQUACY OF THE CETP TO MEET WITH THE NORMS AS PER COMMITTEE VISIT & MONITORING

- 6.2.1** During the visit and monitoring (on 15-05-2023 to 16-05-2023), CETP was found in operation with primary, secondary and tertiary treatment with flow 2.8 -2.9 MLD respectively, against the 10 MLD design capacity.
- 6.2.2** CETP has been upgraded to 10 MLD capacity with primary, secondary and tertiary treatment. However, actual flow to CETP was in the range of 2.6 MLD- 5.1 MLD (2022-23) which shows that the CETP is operated at 25-50% of the capacity. Out of all treatment units, CETP operates with half of primary, secondary and tertiary treatment units and almost other half units are kept standby.
- 6.2.3** Grab and composite sampling carried out at different stages of treatment including Inlet and Outlet of CETP and Analysis results are given in **Annexures-IX A**. It is observed from the analysis results that the concentrations of inlet parameters are within the Inlet/Design Standards and the concentration of the all the analysed parameters at the final outlet of CETP are within the discharge standards prescribed by MPCB except for parameter Cyanide. The summarised results for few criteria pollutants are given in following **Table-06**.

**TABLE 06- SUMMARISED RESULTS FOR FEW CRITERIA POLLUTANTS**

Sr. No.	Parameters	Design Values/ Inlet Standards	Grab Sampling-1 GS-1		Grab Sampling-2 GS-2		Grab Sampling-3 GS-3		Composite Sampling CS		Discharge Standards
			I	O	I	O	I	O	I	O	
1	pH	5.5-9.0	7	7.3	7.8	7.5	7.9	7.7	7.9	7.7	6.0-9.0
2	TSS	-	131	41	56	39	86	49	66	45	100
3	TDS	-	4864	4720	3725	3711	3412	3276	3849	3811	-
4	BOD	1200*	310	70	210	60	210	74	190	60	100
5	COD	2500*	934.4	192	636	180	660	184	589.2	171.2	250

Grab Sampling-1 15.05.2023-MORNING 11:30 AM to 12:15 PM	Grab Sampling-2 16.05.2023-NIGHT 00:30 AM to 12:15 AM	Grab Sampling-3 16.05.2023-MORNING 11:45 AM to 12:15 PM	Composite Sampling 11:30 AM of 15.05.2023 to 09:30 AM of 16.05.2023
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**6.2.4** It is observed from the above **Table-06** that the average % reduction of BOD is 70.50 (GS1-77.41%, GS2-71.42%, GS3-64.76%, CS-68.42%, Average Reduction: 70.50%) and average % reduction of COD is 73.50 % (GS1-79.45 %, GS2-71.69 %, GS3-72.12 %, CS-70.94 % Average Reduction: 73.50%) due to treatment system provided at CETP.

Considering the reduction in the range 70-75% of BOD and COD with present treatment systems, CETP is adequate to treat inlet effluent quality of BOD in the range: 330-400 mg/l and COD in the range: 830-1000 mg/l to meet with norms BOD: 100 mg/l and COD: 250 mg/l. It is informed that CETP is design for BOD: 1200 mg/l and COD: 2500 mg/l, considering reduction 70-75% as above, CETP may be able to reduce BOD & COD up to 300- 360 mg/l & 625- 750 mg/l which will not meet with the discharge standards.

Therefore, there is need to operate the treatment units efficiently, control the inlet quality of effluent coming from member industries, revise the inlet norms based on the feasibility & treatability, install advance chemical treatment etc.

**6.2.5** The inlet quality of the effluent is very lean during the committee visit and monitoring in the mid May 2023 which might be due to controlled discharge from member industries, no discharges from potential industries, storage of effluent by the member industries, non-operation of some industries etc.

### **6.3 NON-COMPLIANCE OF CETP BASED ON THE PAST SAMPLING BY MPCB (Period April 2018-April 2023)**

**6.3.1** MPCB carry out weekly sampling at the inlet and outlet of CETP. The period considered for the verification of the violations is **five years** (April 2018 to April 2023 considering the registration of this Original Application (April 2023) referring Rule-15 (3) The NGT Act, 2010 under relief, compensation & restitution. Accordingly, the results for the parameters viz pH, TSS, BOD, COD & TDS are compiled and given at **Annexure-X**

**6.3.2** It is observed from the analysis results (**Annexure-X**), out of 252 sampling carried during the last five years (April 2018 to April 2023), CETP complied with discharge standards in 165 sampling and non-complied with discharge standards in 87 sampling.

It is observed that CETP was found complied and non-complied in between period. Performance of the CETP improved since 2020 due to up-gradation work.

The number of violation days calculated (year wise) for the considered period and given in the **Table-07**

**TABLE 07- NO OF DAYS OF NON-COMPLIANCES**

Year	No of days of Non-Compliances
2018	268
2019	145
2020	38
2021	92
2022	56
2023	15
Total	614

It is also to mention here that the CETP was not conforming to the discharge standards mostly since its inception in 2003. MPCB has taken various actions including directions are enumerated in subsequent section.

CETP violated the discharge standards due to-

- Inadequate treatment and improper operation of treatment units/process installed in CETP.
- Discharge of effluent not conforming to the discharge standards by member industries i.e. defaulting industries.

#### **6.4 ENVIRONMENTAL COMPENSATION FOR THE NON-COMPLIANCE OF THE CETP:**

Considering the non-compliance of discharge standards and other directions of MPCB, the committee finds it appropriate to compute environmental compensation by using methodology/formula given in **“Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund”**. The same has also been referred by the Hon’ble NGT in its order (para 14 to 16) dated 28/8/2019 in the matter of Original Application No. 593/2017 titled Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors., and also used by various other Committees constituted by Hon’ble NGT in various other matters, such as-

- Original Application (OA) No. 38 of 2019 (WZ) (Aryavart Foundation Vs M/s Green Environment Services Co.op Society Ltd. (CETP) and Ors)-Hon'ble National Green Tribunal, Principal Bench, New Delhi
- Original Application No.510/2019 (WZ) (Aditya Singh Chauhan Vs State of Gujarat & Ors), Hon'ble NGT, PB, New Delhi,
- I.A. No. 94/2020 In Original Application No. 7/2020 (WZ) (Aryavart Foundation Vs M/s Naroda Enviro Projects Ltd. (CETP) & Ors.), Hon'ble NGT, PB, New Delhi.

**Environmental Compensation (EC) in Rupees -  $EC=PI \times N \times R \times S \times LF$**

Where,

<i>EC</i>	<i>Environmental Compensation in Rs. (INR)</i>																
<i>PI</i>	<i>Pollution Index of industrial sector. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.</i>																
<i>N</i>	<i>Number of days of violation that took place</i>																
<i>R</i>	<i>R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.</i>																
<i>S</i>	<i>Factor for scale of operation S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for Medium and 1.5 for large units.</i>																
<i>LF</i>	<p><i>Location factor could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:</i></p> <table border="1"> <thead> <tr> <th><i>Sl.</i></th> <th><i>No. Population* (million)</i></th> <th><i>Location Factor# (LF)</i></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Less than 1</td> <td>1.0</td> </tr> <tr> <td>2</td> <td>1 to &lt;5</td> <td>1.25</td> </tr> <tr> <td>3</td> <td>5 to &lt;10</td> <td>1.5</td> </tr> <tr> <td>4</td> <td>10 and above</td> <td>2.0</td> </tr> </tbody> </table> <p><i>*Population of the city/town as per the latest Census of India #LF will be 1.0 in case unit is located &gt;10km from municipal boundary For critically polluted areas / Ecologically Sensitive areas, the scope of LF may be examined further.</i></p>		<i>Sl.</i>	<i>No. Population* (million)</i>	<i>Location Factor# (LF)</i>	1	Less than 1	1.0	2	1 to <5	1.25	3	5 to <10	1.5	4	10 and above	2.0
<i>Sl.</i>	<i>No. Population* (million)</i>	<i>Location Factor# (LF)</i>															
1	Less than 1	1.0															
2	1 to <5	1.25															
3	5 to <10	1.5															
4	10 and above	2.0															

The factors, considered for calculating Environmental Compensation for CETP-Lote-Parshuram, are given in the following **Table-08**

**TABLE 8-FACTORS CONSIDERED FOR CALCULATING ENVIRONMENTAL COMPENSATION**

	<b>Factor</b>	<b>Value</b>
PI	Pollution Index of the Industrial Sector	80 (Red Category as per Consent issued by the MPCB)
N	Number of days the violation has taken place	614 (01.04.2018- 30.04.2023) MIDC has taken over the operation & maintenance of Lote-Parshuram CETP and engaged operator –M/s Aquachem Enviro Engineers Pvt. Ltd (AEEPL) from 1st March 2018
R	Factor of EC in Rupees	Rs. 500* Committee consider- R-Rs. 500/- referring order dated 06.02.2020 of Hon'ble NGT, Principal Bench, New Delhi in Original Application (OA) No. 510 of 2019 in the matter of Aditya Singh Chauhan v/s State of Gujarat related to non-compliance of CETP at Narol operated by M/s Narol Textile Infrastructure and Enviro Management (NTIEM), Ahmedabad.  The same is considering that the majority of industries are in 'Red' category, CETP itself is 'Red' category, and almost continuous non-compliance of consented parameters i.e. discharge standards for more than five years therefore, instead of R-250 which may be normal factor, present situation require the factor to be higher.
S	Factor for scale of operation of industrial unit	1.5 (CETP- large scale operation as per consent issued by MPCB)
LF	Location Factor	1.0 (Population of Lote-Parshuram & nearby villages less than 1 million as per Census-2011)

Thus, Environmental Compensation (EC) calculated as:

<b>Name of Operator(s)</b>	<b>Period of Violation</b>	<b>Env Compensation</b>
MIDC (contractor- M/s Aquachem Enviro Engineers Pvt. Ltd (AEEPL) for the operation & maintenance)	01.04.2018- 30.04.2023 (614 days)	EC (Rs)= PI x N x R x S x LF EC (Rs)= 80x614x500x1.5x1 EC (Rs)= 3,68,40, 000
	Total (Five years) =	Total EC (Rs)= 3,68,40,000

Therefore, Environmental Compensation Rs. 3,68,40,000 (Rs. Three crore sixty Eight lakh forty thousand) may be impose on MIDC for causing environmental damage to the environment due to violation of environmental norms and directions of MPCB.

## **6.5 RESPONSIBILITY FOR PAYING ENVIRONMENTAL COMPENSATION DUE TO NON-COMPLIANCE**

CETP operator on account of inadequate treatment and improper operation of treatment units/process installed in CETP that led for the violation of the discharge standards. Here, in this case MIDC being operator is responsible for payment of Environmental Compensation for causing environmental damage due to violation of environmental norms for the period of violation considered, as above. MIDC has taken over the operation & maintenance of CETP from Lote-Parshuram Environment Protection Co-op Society Ltd due to direction dated 06.03.2017 from MPCB under Section- 33- A of the Water (Prevention & Control of Pollution) Act, 1974. MIDC has engaged operator –M/s Aquachem Enviro Engineers Pvt. Ltd (AEEPL) from 1st March 2018 for operation & maintenance of CETP.

As Design/inlet norms of the CETPs are not meeting as observed from the Inlet results (inlet effluent quality) given in **Annexure-X** as member industries sometimes discharges effluent without meeting with their respective outlet standards due to inadequate and improper operation of their ETP. Therefore, member Industries are also responsible for the violation of the discharge standards by CETP.

Presently, the operator of CETP i.e. MIDC is responsible for maintaining inlet quality through MoU/Agreement with member industry including collection of samples at Outlet of ETP, charging, penal pattern, disconnection industry outlet etc. The operator has not provided list of defaulting industries to MPCB.

## **6.6 OTHER OBSERVATIONS-**

**6.6.1** 13 Industries have been provided with effluent quantity and quality monitoring system through SCADA and connected with CETP. It is informed that the work for installing the above system is in progress.

**6.6.2** Online Continuous Effluent Monitoring System (OCEMS) has installed in the CETP for pH, Flow, BOD, COD, SS and connected with MPCB & CPCB Server.

**6.6.3** Smell felt in the premises of CETP.

## **6.7 ACTIONS TAKEN BY MPCB-**

**6.7.1** Due to non-compliances of CETP, MPCB have issued various Directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide letters dtd. 9/1/2018,7/2/2018,20/3/2018,24/01/2019,14/02/2019,11/09/2019,13/11/2020,27/01/2021,5/3/2021,2/12/2021,22/07/2022,14/10/2022,24/01/2023 respectively  
**(Annexure –XI)**

**6.7.2** MPCB had filed Criminal Case No 01/2016 **(Annexure-XII)** against CETP (M/s. Lote Parshuram Environment Protection Co-op Society Ltd) before the Hon'ble JMFC- -Khed due to non-compliances, which is pending before the Hon'ble Court.

## **7.0 CONCLUSIONS**

### **A. GENERAL**

**7.1** CETP- M/s Lote Parshuram Environment Protection Co-Op. Society Ltd was operated by Lote Parshuram Environment Protection Co-Op. Society Ltd since its established for the capacity of 4.5 MLD in the year 2003 which was further up-graded/expanded to capacity of 10 MLD. The up-gradation/expansion completed in the year 2018. The up-gradation/expansion of CETP carried out considering the non-compliances the discharge standards and expansion of the industrial units/area. Treated effluent is disposed by pipeline of **7.732 Km** at Karambavane Creek which is estuarine portion of Vashisthi & Jagbudi river, as per suggestion by National Institute of Oceanography (NIO).

**7.2** In view of continuous non-compliance of the discharge standards by the seven CETPs including CETP at Lote-Parshuram in Maharashtra, MPCB directed under Section- 33 A of the Water (P & CP) Act, 1974 vide letter dated 06.03.2017 to MIDC to take over the operation of the non- conforming CETPs within a period of 3 months i.e. on or before 31.05.2017. MIDC has taken over the operation & maintenance of CETP from Lote

Parshuram Environment Protection Co-Op. Society Ltd. and engaged operator –M/s Aquachem Enviro Engineers Pvt. Ltd (AEEPL) from 1<sup>st</sup> March 2018. Operation & maintenance of drainage network inside MIDC industrial area and treated effluent disposal line are looked after by MIDC.

**B. COMMITTEE VISIT, MONITORING OF CETP, RIVER SONPATRA, DAMAGE ASSESSMENT DUE TO LEAKAGE OF DISPOSAL PIPELINE, ENV COMPENSATION DUE TO NON-COMPLIANCE OF CETP WRT DISCHARGE STANDARDS**

**7.3** The committee visited CETP, location of incident of pipeline leakage occurred on 03.10.2022 near Kotwali, River Sonpatra, In-Situ project and carried out sampling at CETP, Sediment & surface water sampling at river Sonpatra, Natural drains and In-situ treatment project. Grab and composite mode sampling carried out at different stages of CETP including Inlet and Outlet of CETP to find out the adequacy of the CETP to meet with the prescribed standards.

**7.4** CETP treated effluent discharge pipeline was leaked at Sonpatra River near Kotwali village on 03-10-2022 at 2:30 pm. CETP discharge was immediately stopped after knowing the incident of leakage through pipeline workers. The work of daily maintenance, repairs, watch & ward of effluent collection and treated effluent disposal system is looked after by MIDC. MIDC has engaged agency through Annual Maintenance Contract (AMC) which include daily watch & ward of effluent collection system by engaging two persons. The contract labour are equipped with Jeep, Driver, Tools & Plants, a cellular mobile phone for rapid communication etc. required for attending emergency breakdown of effluent pipeline.

**7.5** Though, CETP is upgraded to 10 MLD capacity with primary, secondary and tertiary treatment. However, actual flow to CETP was in the range of 2.6 MLD - 5.1 MLD (2022-23) which shows that the CETP is operated at 25-50% of the capacity. Out of all treatment units, CETP operates with almost half of primary, secondary and tertiary treatment units and other half units are kept on standby.

It is observed from the analysis results of the CETP that the concentrations of inlet parameters are within the Inlet/Design Standards and the concentration of the all the

analysed parameters at the final outlet of CETP are within the discharge standards prescribed by MPCB except for parameter Cyanide.

The inlet quality of the effluent is very lean during the committee visit and monitoring which might be due to controlled discharge from member industries, no discharges from potential industries, storage of effluent by the member industries, non-operation of some industries etc.

- 7.6** The analysis of samples collected from the natural drains and river Sonpatra show there is contamination of Kotwali Nallh/Natural Drain-II near CETP (COD-60 mg/l, BOD: 3.4 mg/l) as it traversed through the MIDC area and might receive domestic/industrial effluent. There was no discharge found observed in to this drain from CETP.
- 7.7** The analysis results of the sediments for the analysed parameter show that the concentration of the parameters/pollutants are below the Screening Levels (based on the Canadian CCME Environmental Quality Guidelines) and therefore potential risks to human health or the environment are not likely to occur and no further investigation and assessment is needed.
- 7.8** MPCB carry out weekly sampling at the inlet and outlet of CETP. The period considered for the verification of the violations is five years (April 2018 to April 2023) considering the registration of this Original Application (April 2023) referring Rule-15 (3) The NGT Act, 2010 under relief, compensation & restitution. Thus, total five years are considered. Accordingly, the results for the parameters viz pH, TSS, BOD, COD & TDS are compiled.

It is observed from the analysis results (**Annexure-X**), out of 252 sampling carried during the last five years (April 2018 to April 2023), CETP complied with discharge standards in 165 sampling and non-complied with discharge standards in 87 sampling. Performance of the CETP improved since 2020 due to up-gradation work. It is also to mention here that the CETP was not conforming to the discharge standards mostly since its inception in 2003. MPCB has taken various actions including filing of criminal case in Hon'ble CJM.

**7.9** Considering the non-compliance of discharge standards and other directions of MPCB, the committee computed Environmental Compensation by using CPCB methodology which is referred in the Hon'ble NGT in its order dated 28/8/2019 in the matter of Original Application No. 593/2017 (Paryavaran Suraksha Samiti & Anr. Vs UoI & Ors., and used by various committees in the Hon'ble NGT matters (para 6.4 above). Environmental Compensation-Rs. 3,68,40,000 (Rs. Three crore sixty-Eight lakh Forty Thousands) for causing environmental damage to the environment due to violation of Environmental norms (non-compliances of discharge standards) during the period April 2018-April 2023 for 614 no of non-compliances days.

**7.10** The operator of the CETP is overall responsible for the violations and thus responsible for paying compensation, the operator may consider to collect part of compensation from defaulting industries those were responsible for the not meeting with Inlet/Design Norms which resulted into non-compliances of discharge standards at the Outlet of CETP.

**C. ADEQUACY OF CETP TO MEET THE DISCHARGE STANDARDS-**

**7.11** Based on the analysis results of the monitoring carried out during the Committee Visit, it is observed that the average % reduction of BOD is 70.50 and average % reduction of COD is 73.50 % due to treatment system provided at CETP. Considering the reduction in the range 70-75% of BOD and COD with present treatment systems, CETP is adequate to treat inlet effluent quality of BOD in the range: 330-400 mg/l and COD in the range: 830-1000 mg/l to meet with norms BOD: 100 mg/l and COD: 250 mg/l. It is claimed that CETP is design for BOD: 1200 mg/l and COD: 2500 mg/l, considering reduction 70-75% as above, CETP may be able to reduce BOD & COD up to 300- 360 mg/l & 625- 750 mg/l which will not meet with the discharge standards. Therefore, there is need to operate the treatment units efficiently, control the inlet quality of effluent coming from member industries, revise the inlet norms based on the feasibility & treatability, install advance chemical treatment etc.

## **8.0 RECOMMENDATIONS**

**8.1** Inlet Norms w.r.t. BOD and COD may be limited to BOD: 400 mg/l and COD: 1000 mg/l to meet with the discharge standards i.e. BOD: 100 mg/l & COD: 250 mg/l, considering para 6.2 & 7.10, as above.

Detailed adequacy study through reputed Institute/Organisation may be carried out to decide/finalise Inlet norms of the existing up-graded CETP (10 MLD with reported design values -BOD: 1200 mg/l & COD: 2500 mg/l).

**8.2** Environmental Compensation-Rs. 3,68,40,000 (Rs. Three crore sixty-Eight lakh Forty Thousands) may be imposed for causing environmental damage to the environment due non-compliances of discharge standards during the period April 2018-April 2023 for 614 no of non-compliances days.

**8.3** Member Industries to ensure discharge of treated effluent to CETP (through MIDC network) as per their respective consented discharge standards.

**8.4** CETP operator shall not accept the effluent from member industries who are failed to comply the direction issued by the Board towards installation of two ways SCADA system, installation, and effective operation of OCEMS, strainer, positive discharge, one day holding tank, NRV etc.

**8.5** CETP Operator shall improve and implement mechanism to monitor/charge/ surveillance of member industries to control inlet quality of the CETP so that CETP can meet with discharge standards.

**8.6** The list of defaulting industries shall be provided to MPCB for action against defaulting industry.

**8.7** The various directions issued by MPCB (para 6.7) to CETP- M/s Lote Parshuram Environment Protection Co-op Society Ltd, and also letter issued to MIDC shall be strictly complied with.

**8.8** CETP operator shall take adequate measures to be taken to control smell nuisance and permanent shed shall be constructed to store the sludge removed from filter press and dispose to CHWTSDF in time.

**8.9** MIDC shall continue to take adequate measures and utmost care to detect the leakages in CETP discharge pipeline, carry out period maintenance of drainage network carrying industrial effluent and ensure that there shall be no leakages/overflow from pumps/pipes/sumps which results into discharge to nearby water bodies.

Item No.4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

**ORIGINAL APPLICATION NO.44 OF 2023 (WZ)**

Aryavat Foundation

.... Applicant

Versus

M/s Lote Parshuram Environment Protection  
Cooperative Society Ltd & Ors.

...Respondents

Date of Hearing : 17.04.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Raj Panjwani, Senior Advocate, i/b Mr. Surender  
Singh Hooda, Advocate

**ORDER**

1. The applicant – Aryavat Foundation, which is a Non-Government Organization, has filed this application through its President, raising an issue that respondent No.1 - M/s Lote Parshuram Environment Protection Cooperative Society Ltd is running a Common Effluent Treatment Plant (CETP) and is discharging untreated effluent into Sonpatra river through a leaked pipeline as it has failed to provide full-fledged leakage proof pipeline. Further it has failed to maintain the aeration tank of CETP with sufficient biomass/culture, which was observed by respondent No.2 – MPCB in its show-cause notice dated 14.10.2022 and also observed in that notice that one clarifier was found to be inoperative. The said CETP is causing serious harm to the environment. The details of Chemical Oxygen Demand (COD) parameters being on higher side at CETP inlet are given at pages 15 and 18 of the paper-book in tabular form. Similarly, details of Biological Oxygen Demand (BOD) parameters are given at pages 18 to 19 of the paper-book in tabular form. At the outlet also, the COD and BOD values and Suspended Solids values are on

higher side and Total Kjeldahl Nitrogen (TKN) values are found on higher side, which are given at pages 22 to 24 of the paper-book in tabular form.

2. On the basis of above, we find that substantial question related to environment is made out. Therefore, we admit this application and direct the Registry to issue notice to the respondents, returnable within three weeks.

3. We deem it appropriate to constitute a Joint Committee, consisting one member each of Central Pollution Control Board (CPCB) and Maharashtra Pollution Control Board (MPCB). MPCB shall be the nodal agency of the said Committee. The Joint Committee shall assess the environment damage caused by respondent No.1 and recommend a plan for its restoration and also shall assess adequacy of CETP to meet the standards and recommend the standard for its improvement. The report shall be submitted by the said Committee within a period of one month.

4. The applicant is directed to provide copies of the Original Application and annexures thereto for being served to the respondents, within a week.

5. The applicant is also directed to take necessary steps for service upon the respondents by both ways and also through available e-mail.

6. Put up this matter on 10.07.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 17, 2023  
O.A. No.44/2023 (WZ)  
npj

283

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701  
 Fax: 24023516/24024068/24044531  
 Website: <http://mpcb.gov.in>  
 E-mail: [enquiry@mpcb.gov.in](mailto:enquiry@mpcb.gov.in)  
 No. MPCB/JD(WPC)/B: 962



Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor  
 Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E)  
 Mumbai- 400 022.  
 Date: 10/3/2017.

To,  
 The Chief Executive Officer,  
 Maharashtra Industrial Development Corporation,  
 Udyog Sarathi, Mahakali Caves Road,  
 Andheri, Mumbai.

Sub: Directions under Section 33 A of Water (Prevention and Control of Pollution) Act, 1974.

- Ref:
1. Circular issued by MPCB dated 21/09/2015.
  2. Discussions held in various meetings of State Level CETP Co-ordination Committees.
  3. Minutes of the Meeting extended to non-performing CETPs on 8/6/2016.
  4. Joint meeting of the Officials of MIDC, MPCB and representative of the CETP operators held on 22/02/2017 in World Trade Centre.

WHEREAS, the Maharashtra Industrial Development Corporation is the Planning Authority for providing infrastructure facilities for the MIDC area and also to ensure that the industries situated in the MIDC area should have been provided with proper water supply, roads, drainage lines including proper collection and sewerage line as well as treatment and disposal system to the waste water generated from their activities.

AND WHEREAS, the Common Effluent Treatment Plants was introduced with an enthusiasm approach to solve the problem of pollution caused by effluent discharge by small scale industries. These industries lack technical expertise and are not financially viable for implementation and maintenance of pollution control devices. The main object of the CETP is to solve the problem of cost, lack of trained staff and space to reduce the problems of monitoring and to organize the disposal treated waste and sludge.

*[Handwritten Signature]*  
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AND WHEREAS, the non-conforming CETPs have now become threat to the environment due to various reasons and fail to cater their primary goal. The majority of the CETP managements have failed to control administration of CETPs, they don't have proper vigilance on their member industries. The industries are changing their production activities from time to time without intimating to the CETP Associations leading to receiving excess load at inlet. The major flaws such as maintenance of the hydraulic flow, online measurement, effluent quality, sludge quality, unit design, maintenance and working issues with laboratory facilities were observed in the CETPs. The similar kind of the outputs were also given by member institutes appointed by MPCB for assessment of the CETPs in Maharashtra. Hence, the Industries Association/CETP associations have failed to perform their duties of extending support to the non viable and small scale industries for overcoming on technological and financial constraints.

AND WHEREAS, the Central Pollution Control Board had issued directions u/s 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 that not to permit expansion / establishment of the industrial units in the areas where the associated CETPs are not complying with the required standards and where such CETPs do not have adequate hydraulic load capacities. AND WHEREAS, these directions were brought to the notice by the Maharashtra Pollution Control Board vide Circular dated 21/09/2015 to all the concern including MIDC.

AND WHEREAS, 24 CETPs are working in the State of Maharashtra and one recently started at Nandgaon, Amravati. The said CETPs are catering the need of 7880 no of industries and about 191 MLD of effluent treated and disposed to the environment. The MPCB has taken into consideration the revised standards laid down by Ministry of Environment and Forest, Govt. of India for CETPs and Board is monitoring the standards from time to time and accordingly, consents are issued stipulating the stringent effluent disposal standards.

AND WHEREAS, now, it was observed that out of 24 CETPs, 17 CETPs are complying to the standards stipulated in the consent. At present 7 CETPs are continuously non-conforming to the disposal standards, namely TEPS CETP MIDC Tarapur, D-CETP (Chemical) MIDC Dombivali, Addl. Ambernath CETP MIDC Ambernath, RIA CETP MIDC Roha, PRIA CETP MIDC Patalganga, Loteparshuram CETP MIDC Lote, CETP Akkalkot Road Solapur. In view of the continuous non-

compliance, the MPC Board has initiated actions against the following non-conforming CETPs.

1. **Tarapur CETP** – The CETP was receiving more effluent i. e. about 37 to 42 MLD against its capacity of 25 MLD, hence CETP was not in position to take extra hydraulic load and disposal is happening in violation to stipulated standards. The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. But no improvement was observed. The Board has issued closure directions to 43 industries in year 2016-17 which are grossly violating disposal standards to the inlet of CETP. In addition to this Board has issued directions to all industries for curtailing 40% of effluent generation. The CETP has undertaken construction for expansion by 50 MLD. Accordingly, Board has granted Consent to Establish for Expansion of CETP on 05.06.2014. The work of expansion of CETP is in progress. At present the CETP is not conforming with the consented disposal standards.
  
2. **D-CETP Chemical, Dombivli** – There are two CETPs in Dombivli MIDC area, the one 16 MLD DBESA CETP (Textile) located in Phase-I pocket is dedicated to treat effluent of textiles units, and the other 1.5 MLD D-CETP (Chemical) located in Phase-II pocket is dedicated to treat effluent of chemical units. But, there is no arrangement for segregation of textile and chemical effluent, about 4.5 MLD mixed effluent (Textile + Chemical) from Phase-II is sent to the 16 MLD DBESA CETP in Phase-I, and the remaining 1.5 MLD mixed effluent (Textile + Chemical) is left for treatment in the 1.5 MLD D-CETP in Phase-II. The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. Board has also issued letter to MIDC for curtailment of water supply of Member Industries of CETP by 25%. But no improvement was observed in spite of the warnings. Therefore, Board has issued Closure Directions to the D-CETP on 02.07.2016. The said CETP is closed and directions were issued to 86 D-CETP member Industries for not to discharge effluent to D CETP.
  
3. **Additional Ambarnath CETP** – The CETP is owned by MIDC and was operated by M/s. Bharat Udyog Ltd. till 21.02.2016. Due to mismanagement issue by the operator, the MIDC has handed over the CETP to the Additional

*[Handwritten Signature]*  
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Ambernath Manufacturing Association (AMMA) for operation & maintenance. The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. However, no improvement was observed in spite of warnings. The Board has also issued letter to MIDC for curtailment of water supply of Member Industries of CETP by 25%. Board issued directions on dt. 02.07.2016 to Additional Ambernath Manufacturing Association, Additional Ambernath CETP directing them to stop receiving effluent from member industries within 72 hours or till AAMA CETP submit concrete time bound proposal for up-gradation, operation and maintenance of existing CETP. Also 66 member industries were issued direction on 02.07.2016 and 13.07.2016 regarding not to discharge treated effluent into CETP / MIDC drainage system.

4. **RIA CETP** – The concentrated pollution load is receiving at Inlet of CETP. The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. The Board has closed down industries which are grossly violating disposal standards to the inlet of CETP. The CETP has proposed the upgradation and expansion of existing CETP. Accordingly, Board has granted Consent to Establish for upgradation and Expansion of CETP on 26.03.2015.
5. **PRIA CETP** – The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. CETP was not in operation due to legal matter, now resumed operation. MIDC has taken possession of CETP and floated tender for Operator for CETP.
6. **Lote CETP** – The Board has issued various directions, imposed bank guarantees, increased vigilance among individual industries and CETP. But no improvement was observed. The Board has closed down industries which are grossly violating disposal standards to the inlet of CETP. Board has issued direction to CETP for curtailment of quantity of effluent by 25% on 13.04.2016. The Board has granted Consent to Establish for upgradation and Expansion of CETP on 03.09.2015.

AND WHEREAS, the said issue was also discussed in the meeting of non performing CETPs on 02/06/2016 & 08/06/2016 before the Authorities of the Board and it was decided to suggest MIDC that if such type of CETPs do not perform and

*G. Pandey*  
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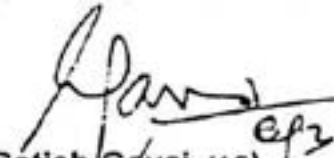
when there is no Board of Directors to control the CETPs, then why the MIDC cannot take over the working of these CETPs to operate it on their own by collecting contribution from the Member industries.

AND WHEREAS, despite of repeated persuasion and meetings with the officials of MIDC, the MIDC has not taken requisite steps to take over the non-conforming CETPs in MIDC area. AND WHEREAS, the Board has already given you sufficient & reasonable time to take effectives steps to take over the working of non-conforming CETPs in MIDC area.

NOW THEREFORE, in exercise of the powers conferred upon me under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, you are hereby directed to comply with the following directions:

- 1) You shall take over the non-conforming CETPs namely, TEPS-CETP, D-CETP Chemical, Additional Ambernath CETP, RIA CETP, PRIA CETP and Lote CETP located in MIDC areas, within a period of 3 months i.e. on or before 31/05/2017.
- 2) You shall operate & maintain these CETPs by your own or otherwise through an Expert Agency.
- 3) In case, the MIDC appoint an Expert Agency for operation & maintenance of the above CETPs, then, the Member Industries/CETP Association shall not directly pay the cost of operation & maintenance to the Expert Agency. MIDC shall collect the said cost from the Member Industries of the aforesaid CETPs.
- 4) MIDC being the infrastructure / nodal agency, shall take up the job of operation & maintenance of above non-conforming CETPs within a period of 3 months from the date of receipt of these directions.
- 5) You shall submit the time bound program, to take over the non-conforming CETPs in MIDC area within a period of one month from the date of receipt of these directions.

In case of failure, the Maharashtra Pollution Control Board will initiate appropriate legal action against the MIDC, which please note.

  
(Satish Gavai, IAS)  
Chairman

: 6 :

Copy to: The Member Secretary, MPCB, Mumbai – for information.

Copy to:

1. Joint Director(WPC)/Law Officer(P&L Divn.), MPCB, Mumbai – for information and necessary follow up.
2. Regional Officer, MPCB, Thane/Kalyan/Navi Mumbai/Raigad/Kolhapur – for information and necessary action.

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax:  
 24044532/4024068/4023516  
 Website: <http://mpcb.gov.in>  
 Email: [jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

RED/L.S.I (R14)  
 No:- Format1.0/JD (WPC)/UAN  
 No.0000153804/CR/2303002357

Date: 29/03/2023

To,  
 LOTE PARSHURAM ENVIRONMENT PROTECTION Co-  
 Op.SOCIETY  
 PLOT NO. P-30,LOTE PARSHURAM, MIDC,  
 TAL - KHED, DIST - RATNAGIRI.



Your Service is Our Duty

**Sub: Renewal of Consent to Operate for 10 MLD Common Effluent Treatment Plant under Red Category**

**Ref:** Consent to operate granted vide No BO/JD/WPC/UAN No 85612/R/CC-2007001543 dtd 27.07.2020

Your application No.MPCB-CONSENT-0000153804 Dated 22.11.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Renewal of Consent is granted for period up to 31.12.2028**
- The capital investment of the project is Rs.33.08 Crs. (As per C.A Certificate submitted by industry )**
- Consent is valid for:**

Sr No	Treatment Facility	Maximum Quantity	UOM
1	Common Effluent Treatment Plant - The daily quantity of industrial effluent to be treated shall not exceed	10	MLD

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	10000	As per Schedule-I	at a point to be specified by National Institute of Oceanography
2.	Domestic effluent	1.80	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	D.G SET-1000 kVA	01	As per Schedule -II
2	S-2	D.G SET-200 kVA	01	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	--NA--	---	NA

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	11	MT/Day	NA	CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
11. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



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```

Signed by: **Dr. Y.B.Sontakke**  
 Joint Director (WPC)  
 For and on behalf of,  
**Maharashtra Pollution Control Board**  
 jdwater@mpcb.gov.in  
 2023-03-29 12:25:59 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	375000.00	MPCB-DR-15784	05/12/2022	NEFT

**Copy to:**

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Chiplun  
 - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Common Effluent Treatment Plant (ETP) of designed capacity of 10 MLD
- B] The Consent is valid for collection, storage and treatment of Industrial and Domestic Effluent conforming to the inlet standards specified here under:-

<b>Sr.No</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	5.5 to 9.0
(2)	Temperature	45 C
(3)	Oil & Grease	10
(4)	Phenolic Compounds	5.0
(5)	Ammonical Nitrogen (as N)	50
(6)	Cyanide (as CN)	2.0
(7)	Hexavalent Chromium ( as Cr+6)	2.0
(8)	Total Chromium (as Cr)	2.0
(9)	Copper (as Cu)	3.0
(10)	Lead (as Pb)	1.0
(11)	Nickel (as Ni)	3.0
(12)	Zinc (as Zn)	15
(13)	Arsenic (as As)	0.2
(14)	Mercury (as Hg)	0.01
(15)	Cadmium	1.0
(16)	Selenium (as Se)	0.05
(17)	Fluoride (as F)	15
(18)	Boron (as B)	2.0

In case of SSI Unit, BOD of Maximum of 1000 mg/l and COD of maximum 2000 mg/l will be allowed to inlet of CETP. All other specific parameters including colour shall be complied before disposal to CETP. In case of other, primary and secondary treatment is required to meet consented standards before disposal to CETP.

- i) All Large & Medium Scale Units irrespective of the quantity of effluent will have to achieve the standards as prescribed in the letter of Consent issued to them individually under the Water (P & CP) Act 1974, Air (P & CP) Act 1981, Hazardous Waste (M&H) Amendment thereto before discharging the effluent into CETP
- C] Treatment and disposal for combined Industrial and Domestic effluent. Treatment: The CETP authority shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality for strong stream and weak stream and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

<b>Sr.No</b>	<b>Parameters</b>	<b>Standards (mg/l)</b>
1	pH	6.0 to 9.0
2	BOD 3 Days 27 Deg.C	100
3	COD	250
4	Suspended Solids	100
5	Fixed Dissolved Solids	Not Specified
6	Temperature	Shall not exceed more than 50 C above ambient water temperature
7	Oil & Grease	10
8	Ammonical Nitrogen (as N)	50
9	T.K.N	50
10	Nitrate Nitrogen	50
11	Phosphate as P	Not Specified
12	Chlorides	Not Specified
13	Sulphate (as SO <sub>4</sub> )	Not Specified
14	Fluoride (as F)	15
15	Sulphide (as S)	5
16	Phenolic Compound (as C <sub>6</sub> H <sub>5</sub> OH)	5
17	Total Residue Chlorine	1
18	Zinc (as Zn)	15
19	Iron	3
20	Copper (as Cu)	3
21	Trivalent Chromium	2
22	Manganese	2
23	Nickel	3
24	Arsenic (as As)	0.2
25	Cyanide (as CN)	0.2
26	Vanadium	0.2
27	Lead (as Pb )	0.1
28	Hexavalent Chromium	0.1
29	Selenium (as Se)	0.05
30	Cadmium (as Cd )	0.05
31	Mercury (as Hg)	0.01
32	Pesticides	Absent
33	Bio Assay Test	90 % survival of fish after 96 hrs in 100 % effluent

<b>Sr.No</b>	<b>Parameters</b>	<b>Standards (mg/l)</b>
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**Note:-**

- i. All efforts should be made to remove colour and unpleasant odour as per as possible.
  - ii. If the CETP is not able to achieve the outlet parameters, then all the members and the said Society would be individually and jointly responsible and liable for legal actions under the provisions of sections 47 of the Water (Prevention & Control of Pollution) Act, 1974.
- D] Disposal: The treated effluent shall be connected to sewerage system provided by MIDC and finally discharged into Marine coastal area, at a point designated by National Institute of Oceanography.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 1.80 CMD of sewage.
  - B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

<b>Sr.No</b>	<b>Parameters</b>	<b>Standards (mg/l)</b>
1	Suspended Solids	Not to exceed 50
2	BOD 3 days 27°C	Not to exceed 30
3	COD	Not to exceed 100

- C] The treated sewage shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
  4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
  5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	11.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

<b>Stack No.</b>	<b>Source</b>	<b>APC System provided/proposed</b>	<b>Stack Height(in mtr)</b>	<b>Type of Fuel</b>	<b>Sulphur Content(in %)</b>	<b>Pollutant</b>	<b>Standard</b>
S-1	DG Set-1000 kVA	Acoustic Enclosure	30.00	DIESEL 200 Ltr/Hr	1	SO <sub>2</sub>	96 Kg/Day
S-2	DG Set-200 kVA	Acoustic Enclosure	3.50	DIESEL 25 Ltr/Hr	1	SO <sub>2</sub>	12 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



**SCHEDULE-III**  
**Details of Bank Guarantees:**

<b>Sr. No</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>Amt of BG Imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Compliance Period</b>	<b>Validity Date</b>
1	C to R	Rs 6 Lakhs	15 Days	Operation & Maintenance of Pollution Control Systems	Continuous	30.04.2029
2	C to R	Rs 2.5 Lakhs	15 Days	Treatability Study	Continuous	30.04.2029
3	C to R	Rs 2.5 Lakhs	15 Days	Improvement in existing plant including sludge removal	Continuous	30.04.2029
4	C to R	Rs 3.0 Lakhs	15 Days	To Provide TOC analyzer to outlet with data logger and real time display	Continuous	30.04.2029

**BG Forfeiture History**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>Amount of BG imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Amount of BG Forfeiture</b>	<b>Reason of BG Forfeiture</b>
NA						

**BG Return details**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>BG imposed</b>	<b>Purpose of BG</b>	<b>Amount of BG Returned</b>
NA				

**SCHEDULE-IV****General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
38. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

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This certificate is digitally & electronically signed.

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## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

SEAC-2015/CR-413/TC-2  
 Environment department  
 Room No. 217, 2<sup>nd</sup> floor,  
 Mantralaya Annex;  
 Mumbai- 400 032.  
 Dated: 29<sup>th</sup> June, 2016

To,  
 Lote Parshuram Environment Protection CO.  
 Society Ltd, At Plot no. P-30  
 MIDC Lote- Parshuram, Khed.  
 Ratnagiri

**Subject:** Environment clearance for proposed expansion of Lote CETP, at Plot no. P-30, MIDC Lote- Parshuram, Khed, Ratnagiri by Lote Parshuram Environment Protection CO. Society Ltd

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification, 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 119<sup>th</sup> meetings and decided to recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 99<sup>th</sup> meeting.

2. It is noted that the proposal is considered by SEAC-I under screening category 7(h) B1 as per EIA Notification 2006.

**Brief Information of the project submitted by Project Proponent is as:**

1	Name of project	Proposed Expansion of CETP at LoteParshuram MIDC
2	Name, address, e-mail &Contact number ofProponent	Name: Mr.Satish W. Wagh Address: P-30, MIDC, Lote, Tal: Khed, Dist.: Ratnagiri, Maharashtra. Telephone number: 02356-272113 Mobile Number: -- Email id: cctp_lote@rediffmail.com
3	Name, address, e-mail &Contact number ofconsultant	Aditya Environmental Services Pvt. Ltd.
4	Accreditation of Consultant (NABET Accreditation)	Accredited under QCI-NABET List B for the proposed category of the project. 7(h): Common Effluent Treatment Plant
5	New Project / Expansion in existing project/Modernization/ Diversification in existing project	Expansion (Expansion of Existing CETP from capacity 6 MLD to 10 MLD within existing site).
6	If expansion/	No. EC was not applicable at original CETP construction.

-1-

	diversification, whether environmental clearance has been obtained for existing project (If yes, enclose copy with compliance table)																							
7	Activity schedule in the EIA Notification	7(h)- B of the scheduled annexed to EIA Notification Dated. 14 <sup>th</sup> Sept 2006																						
8	Area Details	Total plot area (sq. m.): 30,050 Existing + Proposed Built up area (Sq. m.): 9,834																						
9	Name of the Notified Industrial area / MIDC area	LoteParshuram, MIDC																						
10	TOR given by SEAC? (If yes then specify the meeting)	Yes. 109 <sup>th</sup> SEAC-I meeting, Item No. 15 on 28 <sup>th</sup> August 2015																						
11	Estimated capital cost of the Project (including cost for land, building, plant and machinery separately)	<table border="1"> <thead> <tr> <th>Fixed Assets</th> <th>Cost (Rs. In Lakhs)</th> </tr> </thead> <tbody> <tr> <td>Civil</td> <td>1157.64</td> </tr> <tr> <td>Mechanical</td> <td>1118.70</td> </tr> <tr> <td>Electrical</td> <td>110.00</td> </tr> <tr> <td>Instruments</td> <td>70.20</td> </tr> <tr> <td>Piping</td> <td>42.00</td> </tr> <tr> <td>Online Monitoring</td> <td>62.00</td> </tr> <tr> <td>Consultancy services: Structural &amp; Drawings</td> <td>60.0</td> </tr> <tr> <td><b>Total</b></td> <td><b>2620.54</b></td> </tr> </tbody> </table>	Fixed Assets	Cost (Rs. In Lakhs)	Civil	1157.64	Mechanical	1118.70	Electrical	110.00	Instruments	70.20	Piping	42.00	Online Monitoring	62.00	Consultancy services: Structural & Drawings	60.0	<b>Total</b>	<b>2620.54</b>				
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<b>Total</b>	<b>2620.54</b>																							
12	Location details of the project :	Latitude: 17°36'55.35" N Longitude: 73°28'38.43" E Location: Plot No. 30 MIDC Industrial Area, LoteParshuram, Tal. Khed, Dist. Ratnagiri, Maharashtra Elevation above Mean Sea Level (meters): 170 m																						
13	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	Mahabaleshwar : 38.8 km towards East direction																						
14	Raw materials (including Process chemicals, catalysts, & additives)	<table border="1"> <thead> <tr> <th>List of raw material to be used</th> <th>Nature of raw material</th> <th>Quantity (MT/A)</th> <th>Source of material</th> <th>Means of transportation</th> </tr> </thead> <tbody> <tr> <td>PAC</td> <td>Powder</td> <td>1440</td> <td rowspan="5">From nearby vendors</td> <td rowspan="5">Road</td> </tr> <tr> <td>Lime</td> <td>powder</td> <td>360</td> </tr> <tr> <td>Polyelectrolyte</td> <td>Granule</td> <td>36</td> </tr> <tr> <td>Activated Charcoal</td> <td>Granule</td> <td>1020</td> </tr> <tr> <td>Nutrients i) Urea ii) Phosphoric acid</td> <td>Powder</td> <td>351 103.56</td> </tr> </tbody> </table>	List of raw material to be used	Nature of raw material	Quantity (MT/A)	Source of material	Means of transportation	PAC	Powder	1440	From nearby vendors	Road	Lime	powder	360	Polyelectrolyte	Granule	36	Activated Charcoal	Granule	1020	Nutrients i) Urea ii) Phosphoric acid	Powder	351 103.56
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15	Production details	Not Applicable. The applicant is engaged for collection & treatment of effluent from LoteParshuram MIDC. The application is for Expansion of existing CETP from 6 MLD to 10 MLD.				
16	Process details manufacturing details	The proposed project is for collection & treatment of trade effluent from LoteParshuram MIDC. Please refer EIA for detail treatment process of effluent.				
17	Rain Water Harvesting (RWH)	Level of the Ground water table: NA Size and no of RWH tank(s) and Quantity: NA Location of the RWH tank(s): NA Size, nos. of recharge pits and Quantity: NA Budgetary allocation (Capital cost and O&M cost): NA				
18	Total Water Requirement	Total water requirement: (Existing + Proposed) Fresh water (CMD): 15 Source: MIDC Recycled water (CMD): Nil Use of the water: Process (CMD): NA Cooling water (CMD): NA DM Water (CMD): NA Dust Suppression (CMD): NA Drinking (CMD): 1.5 Green belt (CMD): 13.5 Fire service (CMD): NA Others (CMD): NA				
19	Sewage generation and treatment	Amount of sewage generation (CMD) : 1 m <sup>3</sup> /day (Existing + proposed) Proposed treatment for the sewage: Sewage is discharge in MIDC drainage system for the treatment in CETP. Capacity of the STP (CMD) (If applicable): NA				
20	Effluent characteristic	Sr. No.	Parameters (pH, BOD, COD, heavy metal, etc)	Inlet effluent Characteristic (Total Process Effluent)	Outlet effluent Characteristic	Effluent discharge standards (CPCB / MPCB)
		1.	pH	6 - 8	7 - 8	5.5 - 9
		2.	COD(mg/l)	2500	< 250	< 250
		3.	BOD(mg/l)	1200	< 100	< 100
		4.	TDS(mg/l)	5000-8000	No limit	No limit
		5.	SS(mg/l)	800-1000	< 100	< 100
		6.	O&G(mg/l)	10-50	< 10	< 10
21	ETP Details	Amount of effluent generation (CMD): 1 (sewage) Capacity of the ETP (CMD): 10 MLD Amount of treated effluent recycled (CMD): nil Amount of water send to the CETP (CMD): 1 (sewage) Membership of the CETP (If require): If yes then attach the letter - Not applicable				
22	Note on ETP technology to be used	Screening > Equalization > PAC coagulation > Primary clarification > Biological oxidation > Secondary clarification > Sand filtration > Activated carbon > Treated water outlet at V-notch				
23	Disposal of the ETP sludge (If applicable)	ETP sludge sent to CHWTSDF, Taloja.				

24	Solid waste Management	Solid Waste: NA Hazardous Waste:						
		Category No.	Type of Waste	Quantity	Disposal			
		34.3	Chemical sludge	Existing : 8 TPD	Disposed off to CHWTSDF, Taloja			
		34.4	Oil & Grease from treatment process	Proposed: 25 TPD				
		35.3	Spent Carbon	Proposed: 32 T/month	Incineration at CHWTSDF, Taloja			
		<p>If waste(s) contain any hazardous/toxic substance/ radioactive materials or heavy metals then provide quantity, disposal data and proposed precautionary measures – Not applicable</p> <p>What are the possibilities of recovery and recycling of wastes? – Not applicable</p> <p>Possible users of solid waste : Not applicable</p> <p>Method of disposal of solid waste : To CHWTSDF, Taloja</p>						
25	<p>Stack emission Details: (All the stacks attached to process units, Boilers, captive power plant, D.G. Sets, Incinerator both for existing and proposed activity). Please indicate the specific section to which the stack is attached. E.g.: Process section, D.G. Set, Boiler, Power Plant, incinerator etc. Emission rate (kg/hr.) for each pollutant (SPM, SO<sub>2</sub>, NO<sub>x</sub> etc. should be specified</p>	Stack number (proposed)		1				
		Stack attached to		D. G set				
		Capacity		1000 KVA				
		Fuel Type		Diesel				
		Fuel Quantity (Diesel)		200 lit/hr**				
		Height of stack(m)*		As per CPCB norms				
		<p>* Above the roof.</p> <p>**operation in case emergency only.</p>						
26	Emission Standard	NA. No atmospheric emission from proposed project.						
27	Details of Fuel to be used:	Sr. No	Fuel	Daily Consumption (TPD/KLD)		Calorific value (Kcal/kg)	% Ash	% Sulphur
				- Existing	Proposed			
		1	Diesel# (for DG set)	25 lit/hr	200 lit/hr	--	--	--
		<p>Source of Fuel: from nearby vendors</p> <p>#in case of emergency only</p> <p>Mode of Transportation of fuel to site: By road</p>						
28	Energy	<p>Power supply:</p> <p>Existing power requirement: --</p> <p>Proposed power requirement: 16730 KWH/day</p> <p>DG sets:</p> <p>Number &amp; capacity DG sets to be used (existing &amp; proposed) :</p>						

		Existing - 1 No 250 KVA DG set Proposed- 1 No 1000 KVA DG set Details of the non-conventional renewable energy proposed to be used : Nil		
29	Green Belt Development	Green belt area (Sq. m.): 9000 sq.mt. Number and species of trees to be planted: Trees will be planted as per proposed Green belt area. Number, size, age and species of trees to be cut, trees to be transplanted: -		
30	Details of Pollution control system	Sr. No.	Existing pollution Control system	Proposed to be installed
		1	Air	--
		2	Water	CETP
		3	Noise	--
		4	Solid Waste	CHWTSDF
31	Environmental Management plan Budgetary Allocation	Capital cost (With break up):-- O&M cost (With break up):--		
		Sr. No.	Capital Investment (Rs. In Lakhs)	O&M Cost/Annum (Rs. In Lakhs)
		1	Air Pollution Control	--
		2	Water Pollution Control	--
		3	Noise Pollution Control	--
		4	Environment Monitoring and Management	60
		5	Occupational Health	--
		6	Green Belt	10
		7	Solid waste management	--
		8	Others (Pl. specify)	20
			Total	90
				20
32	EIA Submitted (If yes then submit the salient features)	Period of data collected: Summer 2014 Details of the primary data collection (i.e. location of the sample collection, number of visit, etc): 6 locations Details of the secondary data collection (i.e. Source and year of data): Secondary data collected from Forest Dept, PHC centers Potential hazard and mitigation measures: Mitigation measures include in Chapter 4. Conclusion of the EIA study: Impacts due to proposed project will be within manageable limits. Proposed project will be treat additional effluent load within MPCB standard.		

3. The proposal has been considered by SEIAA in its 99<sup>th</sup> meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification 2006 subject to implementation of the following terms and conditions :

- (i) No additional land shall be used /acquired for any activity of the project without obtaining proper permission.
- (ii) For controlling fugitive natural dust, regular sprinkling of water & wind shields at appropriate distances in vulnerable areas of the plant shall be ensured.
- (iii) The MPCB should prescribe a outlet effluent COD limit of 250 mg/L for all large/medium scale industries and strictly ensure its compliance through a field officer.
- (iv) The prescriptions of MoEF & CC Notification S.O.4 (E) dated 1.1.2016 shall be followed by the PP for inlet and outlet quality standards.
- (v) Necessary arrangement shall be made to adequate safety and ventilation arrangement in furnace area.
- (vi) Proper Housekeeping programs shall be implemented.
- (vii) In the event of the failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.
- (viii) A stack of adequate height based on DG set capacity shall be provided for control and dispersion of pollutant from DG set.(If applicable)
- (ix) A detailed scheme for rainwater harvesting shall be prepared and implemented to recharge ground water.
- (x) Arrangement shall be made that effluent and storm water does not get mixed.
- (xi) Periodic monitoring of ground water shall be undertaken and results analyzed to ascertain any change in the quality of water. Results shall be regularly submitted to the Maharashtra Pollution Control Board.
- (xii) Leq of Noise level shall be maintained as per standards. For people working in the high noise areas, requisite personal protective equipment like earplugs etc. shall be provided.
- (xiii) The overall noise levels in and around the plant are shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures, etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989.
- (xiv) Green belt shall be developed & maintained around the plant periphery. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- (xv) Adequate safety measures shall be provided to limit the risk zone within the plant boundary, in case of an accident. Leak detection devices shall also be installed at strategic places for early detection and warning.
- (xvi) Occupational health surveillance of the workers shall be done on a regular basis and record maintained as per Factories Act.
- (xvii) The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.
- (xviii) The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management and Handling) Rules, 2003 (amended). Authorization from the MPCB shall be obtained for collections/treatment/storage/disposal of hazardous wastes.
- (xix) The company shall undertake following Waste Minimization Measures :
  - Metering of quantities of active ingredients to minimize waste.
  - Reuse of by-products from the process as raw materials or as raw material substitutes in other process.
  - Maximizing Recoveries.
  - Use of automated material transfer system to minimize spillage.

- (xx) Regular mock drills for the on-site emergency management plan shall be carried out. Implementation of changes / improvements required, if any, in the on-site management plan shall be ensured.
  - (xxi) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department
  - (xxii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://ec.maharashtra.gov.in>
  - (xxiii) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1<sup>st</sup> June & 1<sup>st</sup> December of each calendar year.
  - (xxiv) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
  - (xxv) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
  - (xxvi) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
  - (xxvii) The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
  5. The Environment department reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
  6. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 7 years as per MoEF&CC Notification dated 29<sup>th</sup> April, 2015.

7. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
9. Any appeal against this environmental clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
 (S. M. Gavai)  
 Member Secretary, SELAA

**Copy to:**

1. Shri T. C. Benjamin, IAS (Retired), Chairman, SEAC-I, 602, PECAN, Marigold, Behind Gold Adlabs, Kalyani Nagar, Pune - 411014. .
2. Additional Secretary, MoEF & CC, Indira Paryavaran Bhavan, Jorbagh Road, Aliganj, New Delhi-110003.
3. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
4. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
5. Regional Office, MPCB, Ratnagiri.
6. Collector, Ratnagiri
7. IA- Division, Monitoring Cell, MoEF & CC, Indira Paryavaran Bhavan, Jorbagh Road, Aliganj, New Delhi-110003.
8. Select file (TC-3)

(EC uploaded on 28/06/2016 )

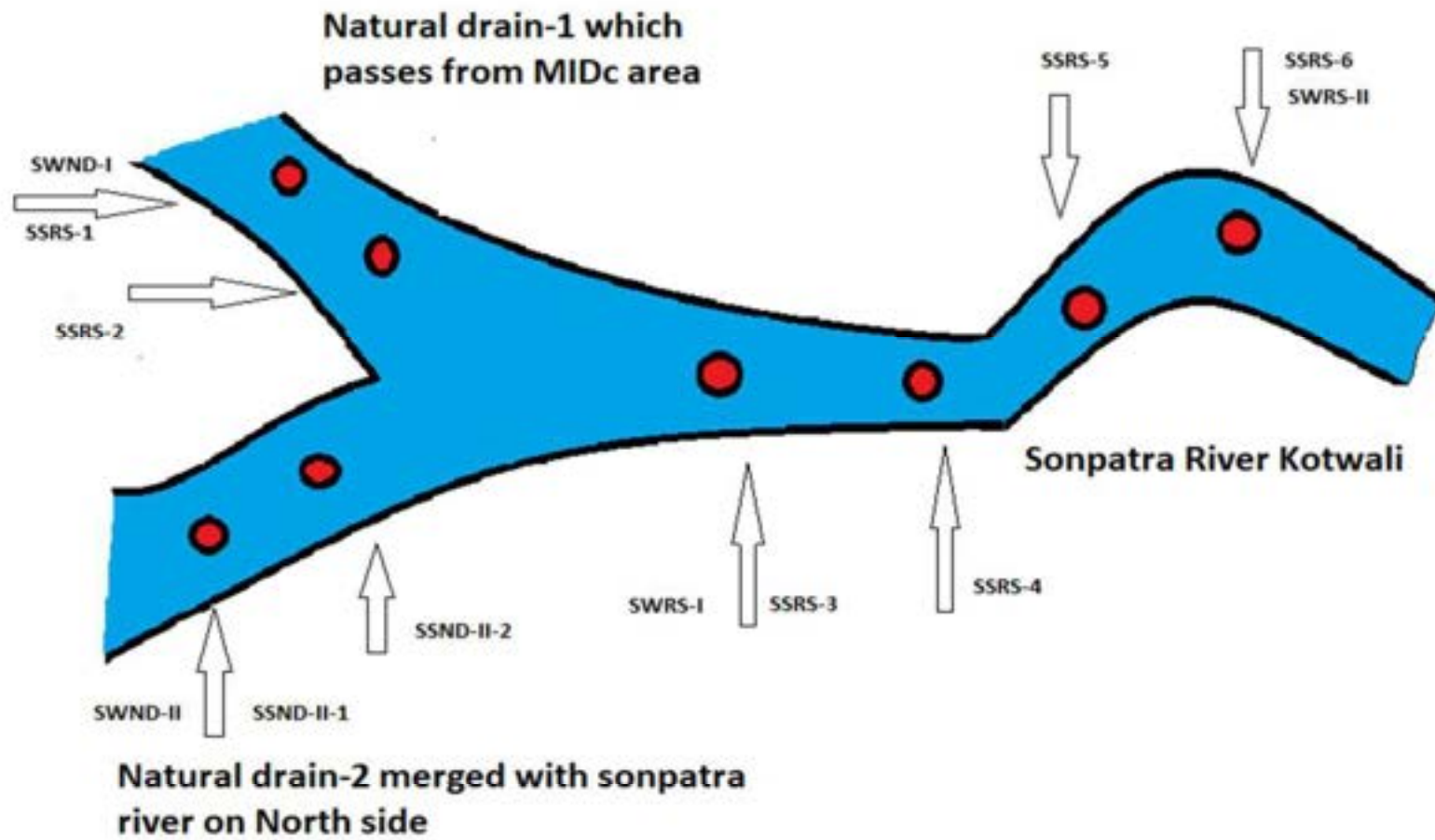
## DETAILS OF TREATMENT UNITS/ACCESSORIES

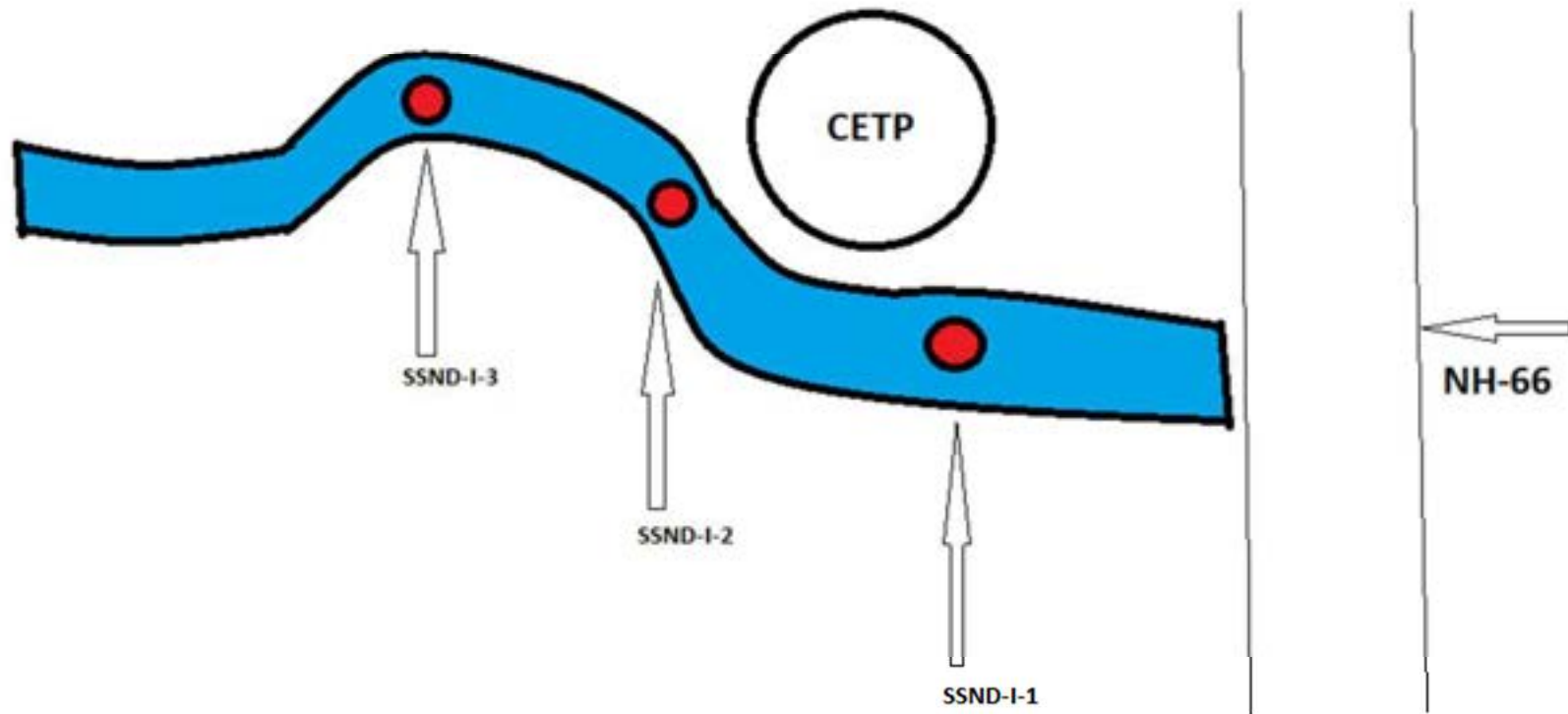
SR NO.	DESCRIPTION	SIZE	QTY	MOC	TOTAL CAPACITY m3
1	Screen chamber	1.2m x 5m x 1m SWD +1.25m FB	1 No.	RCC	6
2	Flash Mixer & 'V' Notch Chamber	6.25m x 4.2m x 2.5m SWD +0.5m FB	1 No.	RCC	66
3	Primary Clariflocculator	26m x 3m SWD +0.3m FB	2 Nos.	RCC	3186
4	Bioreactor 1st Stage	55m x 13m x 6m SWD + 0.5m FB	4 Nos.	RCC	17160
5	Secondary Clarifier - I	26m x 3m SWD +0.3m FB	2 Nos.	RCC	3186
6	Sludge Thickener	12m x 3m +0.3m FB	1 No.	RCC	339
7	Secondary Clarifier - II	20m x 3m SWD +0.3m FB	1 No.	RCC	942
8	Intermediate sump	10m x 10m x 2.7m SWD +0.3m FB	1 No.	RCC	270
9	MCC Room	14.2m x 8m x 5m	1 No.	RCC	85.2 m <sup>2</sup>
10	Lime solution tank	2m x2m x 2m SWD + 0.5m FB	3 Nos.	RCC	24
11	Nutrient Dosing tank	1.5m x 1.5m x 1.8 SWD+ 0.5m FB	4 Nos.	RCC	16.2
12	Sludge Drying Bed	35m x 18.5m	1 No.	RCC	647.5 m <sup>2</sup>
13	Pump and other allied foundations	Suitable	Lot	RCC	--
14	Filter Foundation	14m x 20m	1 No.	RCC	280 m <sup>2</sup>
15	Road/Pathway	4m wide	1 Job	Paver block	2080 m <sup>2</sup>

SR. NO.	DESCRIPTION	CAPACITY/ SIZE	QTY	MOC
1	Agitator for Flash Mixer	Suitable	1 No.	MSRL
2	Agitator for Lime dosing tank	Suitable	3 Nos.	MS
3	Agitator for Nutrient Dosing system	Suitable	4 Nos.	SS-316

4	Agitator for Polyelectrolyte dosing tank	Suitable	2 Nos.	SS-316
5	Aspirators Submerged aerator for 1st stage Bio-reactor	30 HP	16 Nos.	SS
6	Aspirators Submerged aerator for 2nd stage Bio-reactor	30 HP	4 Nos.	SS
7	Belt Press Filter	235 m <sup>3</sup> /day slurry having 50 kg/m <sup>3</sup> solids	1 No.	SS/Polyester
8	PAC & Alum dosing tank	10 m <sup>3</sup> each	3 Nos.	HDPE
9	Polyelectrolyte dosing tank for belt press	7 m <sup>3</sup> each	2 Nos.	HDPE
10	PAC & Alum dosing pump	1.5 m <sup>3</sup> /hr @ 2 kg/cm <sup>2</sup>	3 Nos.	PP
11	Nutrient dosing pump	1000 LPH @ 2 kg/cm <sup>2</sup>	3 Nos.	SS 316
12	Automatic Mechanical Fine Screen	4 to 6 mm spacing	1 No.	SS 304
13	Floating Mixers for Equalization Tank	25 HP	6 Nos.	SS/FRP
14	Equalized effluent transfer pump	500 m <sup>3</sup> /hr @ 13-18 m head	2 Nos.	CI
15	Sludge recycle pump 1st stage	500 m <sup>3</sup> /hr @10-12 m head	2 Nos.	CI
16	Primary Sludge transfer pump	20 m <sup>3</sup> /hr @ 8-10m head	2 Nos.	CI
17	PSF feed pump	125 m <sup>3</sup> /hr @ 20-25 m head	5 Nos.	CI
18	Sludge Transfer pump	25 m <sup>3</sup> /hr @ 6-8 m head	2 Nos.	CI
19	PAC unloading pumps	10 m <sup>3</sup> /hr @ 5mWC	1 No.	PP
20	Pressure Sand Filter	3.25m x 2 m	4 Nos.	MSEP
21	Clarifloculator mechanism for Primary settling tank	26m x 3.3m	2 Nos.	MSEP
22	Scrapper Mechanism for Secondary Clarifier - I	26m x 3.3m	2 Nos.	MSEP

23	Thickener Mechanism for sludge thickener	12m x 3.3m	1 No.	MSEP
24	Scrapper Mechanism for Secondary settling tank - II	20m x 3.3m	1 No.	MSEP
25	Scrapper Mechanism for Secondary Clarifier - II	20m x 3.3m	1 No.	MSEP
26	Tube Settler for SST-I and II	Suitable	2 Nos.	PVC
27	Air compressor for Belt filter press	Suitable	1 No.	MSEP
28	Activated Carbon Filter	3.25m x 2.5 m	8 Nos.	MSEP
29	Odor control equipment for sludge tanks	Suitable	1 Job	





**TABLE-DETAILS OF SAMPLING LOCATIONS– RIVER AND NATURAL DRAINS**

<b>Sr. No.</b>	<b>Sampling Location Description(s)</b>	<b>Code</b>
01	Kotwali Nallah (Natural Drain-I) near CETP, the natural drain which passes from MIDC area and further meeting with river Sonpatra	SWND-I
02	River Sonpatra near Kotwali Village (after meeting with Kotwali Nallah)	SWRS-I
03	Natural Drain-II near Kotwali Village merging with Sonpatra river on north side	SWND-II
04	River Sonpatra after confluence of above (II) & (III)	SWRS-II

**TABLE-DETAILS OF SAMPLING LOCATIONS– SEDIMENTS IN RIVER ND NATURAL DRAINS**

<b>Sr.No.</b>	<b>Sampling Location Description(s)</b>	<b>Code</b>
01	River Sonpatra near Kotwali Village (Kotwali Nallah/Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra (Location-01)	SSRS-1
02	River Sonpatra near Kotwali Village (Kotwali Nallah/Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra)- (Location-02)	SSRS-2
03	Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSND-II-1
04	Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSND-II-2
05	River Sonpatra after confluence of Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSRS-3
06	River Sonpatra after confluence of Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSRS-4
07	River Sonpatra after confluence of Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSRS-5
08	River Sonpatra after confluence of Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSRS-6

09	Kotwali Nallah (Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra	SSND-I-1
10	Kotwali Nallah (Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra	SSND-I-2
11	Kotwali Nallah (Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra	SSND-I-3

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952.  
2660448  
Fax No. (0231) 2652952  
E-mail:  
rokolhapur@mpcb.gov.in



Udyog Bhavan,  
Near Collector Office,  
Kolhapur - 416 003.  
Website: <http://mpcb.mah.nic.in>

*"Your Service is Our Duty"*

No. MPCB/RO/KOP/PD/ 2210140002

Date: 14/10/2022.

To,  
M/s. LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.  
PLOT No. B-30, MIDC LOTE PARSHURAM  
TAL. KHED, DIST. RATNAGIRI.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

- Ref: 1. Show Cause Notice issued by the Board dated 22.07.2022.  
2. Complaint received from Kotawali Citizens about CETP Pipeline leaked on 03.10.2022.  
3. Joint Visit of MIDC, MPCB & CETP officials on 03.10.2022.  
4. Proposal submitted by SRO Chiplun.

.....  
**WHEREAS**, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended.

**AND WHEREAS**, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

**AND WHEREAS**, Board Officials visited your unit on 03.10.2022 for investigation of the complaint as per ref. no. (2) and observed following non compliances.

1. You have failed to operate & maintain the Aeration tank of CETP with sufficient biomass/ culture. As there was biomass/ culture developed was noticed.
2. During visit one clarifier found not in operation.
3. You have failed to provide full-fledged leakage proof pipeline with safety & preventive measures as it was noticed that CETP pipeline leakage, and heavy foam and partial treated coloured effluent etc. was flowing into the Sonpatra river.
4. You have Failed to operate the existing Effluent Treatment Plant scientifically.
5. You have not provided Environmental, Health & Safety precautions to prevent the environmental issues, it may cause serious harm to Environment & to human being also.

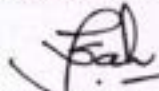
**AND WHEREAS**, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

**NOW THEREFORE**, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities).

- 1) Why competent authorities shall not initiate further legal action against your industry?

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate legal directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD

  
 (J. S. Salunkhe) 14.10.22  
 Regional Officer,  
 M.P.C. Board, Kolhapur

Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M. P. C. Board, Kolhapur

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly within stipulated period.





## LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP SOCIETY LTD.

P-30, Lote Parshuram MIDC, Khed, Ratnagiri (Maharashtra)  
(RTG/KHD/GNL.(O)105/2000-2001/Year 2000)

Email : cetp\_lote@rediffmail.com Telephone : 02356 - 272113 / 9822492524

LPEPS/2021-22/256

Date: 03.11.2022.

To,  
The Regional Office,  
Udyog Bhavan,  
Near Collector Office,  
Kolhapur-416 003.



**Subject:** Reply to the proposed direction notice.

**Reference:** Your letter No. MPCB/ROK/KOP/PD/2210140002 dated 14.10.2022.

Dear Sir,

With reference to above subject, we have noted all point compliance reply are as follows:

1. **You have failed to operate & maintain the Aeration tank of CETP with sufficient biomass/ culture. As there was biomass/ culture developed was notice.**
  - We have provided aeration tank of Cap. 4290 m<sup>3</sup> each (4 nos) & 2260 m<sup>3</sup> each (2 nos). In that aeration tanks (2<sup>nd</sup> Stage) aspirators and disc diffuser are provided with air blower of Cap. 1250 M<sup>3</sup>/Hr. In other aeration tank (1<sup>st</sup> stage) get aspirators of Cap. 600 M<sup>3</sup>/Hr. are provided. The biomass is acclimatized and developed in the aeration tanks. The biomass % in aeration tank in 30 %. The MLSS & MLVSS ratio 0.70 to 0.75. This indicates good COD reduction in aeration tanks.
2. **During visit one clarifier found not in operation.**
  - Due to the preventive maintenance activity the clarifier No. 2(B) was not in operation. After completion of maintenance the clarifier is take in to operation. We are attaching herewith preventive maintenance sheet of clarifier Annexure I.
3. **You have failed to provide full-fledged leakage proof pipeline with safety & preventive measures as it was noticed that CETP pipeline leakage, and heavy foam & partial treated coloured effluent etc. was flowing into the Son Patra River.**
  - MIDC have provided the pipeline of 630 mm diameter with 30 mm thickness. This pipeline is only used to carry & disposed of the treated effluent into the creek. The treated effluent is disposed in Karambavane creek & the point of disposed was decided by NIO. MIDC is continuously maintaining the pipeline to avoid leakages. But due to unforeseen event the pipeline got leak & leakage was rectified immediately. Now MIDC is in process prepared preventive maintenance schedule to avoid leakages in future for pipeline.
4. **You have failed to operate the existing effluent treatment plant scientifically.**
  - We have provided full-fledge primary, secondary & tertiary treatment system. The ETP Capacity details is attached Annexure II.  
MIDC have appointed expert i.e., Aquachem engineers to take care of the CETP round the clock. They have provided 25 no. of skilled man power along with supervisors. We have also installed Online Continues Effluent Monitoring System & connected to MPCB server. We



## LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP SOCIETY LTD.

P-30, Lote Parshuram MIDC, Khed, Ratnagiri (Maharashtra)  
(RTG/KHD/GNL.(O)105/2000-2001/Year 2000)

Email :cetp\_lote@rediffmail.com Telephone : 02356 - 272113 / 9822492524

have developed a full-fledge environmental lab to check the sample in-house to ensures the performance treatment system of each unit.

5. You have not provided Environmental, Health & safety precautions to prevent the environmental issues, it may cause serious harm to Environment & to human being also.
- We have provided apron, gum boot, hand gloves & mask to the operation. A SOP is developed for safe operation of plant.

Hence, we request you to please not to take any legal against us.

Thanking You.

For Lote Parshuram Environment Protection Co-Op. Society Ltd.

  
Authorized Signatory.



Copy To: 1. Sub-Regional Office, MPCB, Chiplun

# महाराष्ट्र प्रदूषण नियंत्रण मंडळ

दूरध्वनी

०२३५५-२६१५७०

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Email: [strochiplun@mpcb.gov.in](mailto:strochiplun@mpcb.gov.in)



“आपली सेवा आमचे कर्तव्य”

उप प्रादेशिक कार्यालय,  
परकार कॉम्प्लेक्स, २ रा मजला  
२२४, नगर परिषदे मागे चिपळूण  
ता. चिपळूण, जि. रत्नागिरी.

जा.क्र. मप्रनि/उप्राकाचि/६६३९/२२

दिनांक ०३/१०/२०२२

प्रति,

उपअभियंता,

म.औ.वि. महामंडळ, खेडी,

ता. चिपळूण, जि. रत्नागिरी.

**विषय:-** सी.ई.टि.पी.केद्रांच्या सांडपाणी जल: निसारण वाहीनीच्या गळतीबाबत...

**संदर्भ:-** दि. ०३.१०.२०२२ रोजीची कोतवली येथील संयुक्त भेट...

महोदय,

उपरोक्त संदर्भिय विषयास अनुसरून या कार्यालयास कोतवली येथील नागरीकांच्या दूरध्वनीद्वारे प्राप्त तक्रारीच्या अनुषंगाने दि. ०३.१०.२०२२ रोजी भेट देण्यात आली असता कोतवली येथे सीईटिपी ची प्रक्रियाकृत सांडपाणी विल्हेवाट करणारी जलवाहीनी लिकेज झाल्याचे निर्दर्शनास आले. त्यामुळे आपणास अवगत करण्यात येते कि, सदर जलवाहीनीची तात्काळ दुरूस्ती करण्यात यावी व सदर घटना वारंवार घडू नये या करीता योग्य ती उपाययोजना करण्यात येऊन केलेल्या कार्यवाहीचा अहवाल या कार्यालयास अवगत करावा, हि विनंती.

आपला विश्वासु,

उप प्रादेशिक अधिकारी,  
म.प्र.नि, मंडळ, चिपळूण.

प्रत माहितीस्तव सादर

१. प्रादेशिक अधिकारी म.प्र.नि. मंडळ, कोल्हापूर.

प्रत :-

लोटे पर्शुराम औदयोगिक वसाहत केंद्र (सीईटिपी), एम आय डी सी लोटे, खेड, जि. रत्नागिरी :-  
वरील बाबीची दखल घेऊन आपल्या स्तरावर आवश्यक ती कार्यवाही व खबरदारी घेण्यात यावी.

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION  
(A Government of Maharashtra Undertaking)

Office:- Office of the Deputy Engineer,  
MIDC, Project Sub Division, Chiplun  
Plot No. OS-4, behind Honda showroom  
Kherdi, Tal:- Chiplun Dist:- Ratnagiri.  
EMAIL: dechiplunproject@midcma.org OR dechiplunutility@midcma.org



जा. क्र. / चिप/उप अभि/लोट/सांडपाणी/ डी-४०६४१/रान २०२२.

दिनांक:- १२ / १० / २०२२.

प्रती,

उपप्रादेशिक अधिकारी,  
म.प्र.नि.मंडळ, चिपळूण.

विषय:- सि.ई.टी.पि. केंद्राच्या सांडपाणी जल:निसारण याहिनीच्या गळतीबाबत...

संदर्भ:- १) दिनांक ०३/१०/२०२२ रोजीची म.औ.वि.म., म.प्र.नि.मंडळ व एल.पि.ई.पि.एस. कोतवली येथील संयुक्त भेट....

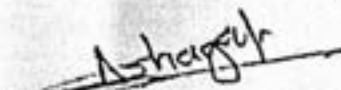
२) आपले दिनांक ०३/१०/२०२२ रोजीचे (जा.क्र.मप्रनि/उप्राकाधि/६३१/२२) चे पत्र...

महोदय,

उपरोक्त विषयानुसार आपणास कळवू इच्छितो की, लोटे परशुराम पर्यावरण संरक्षण सहकारी सोसायटी लि. चे रासायनिक सांडपाणी प्रक्रिया केंद्र हे operation & maintenance करिता मार्च २०१८ पासून महाराष्ट्र औद्योगिक विकास महामंडळ यांचेकडे आहे. सदर सिईटीची घालवण्याची महामंडळाने अवकाश एनव्हायसे इंजिनियर प्रा.लि. या कंपनीची नेमणूक केलेली आहे. सभासद कंपन्यांनाकडून येणा-या रासायनिक सांडपाण्यावर प्रक्रिया करून हे सांडपाणी भरती ओहटीच्या वेळापत्रकानुसार जलवाहिनीद्वारे ६.५० की.मी. दूर करम्वडचे खाडीमध्ये सोडले जाते. सभासद कंपन्यांनाकडून येणा-या व प्रक्रिया करून खाडीमध्ये सोडण्यात येणा-या जलवाहिनीवर ऑनलाईन मोनेटअरिंग प्रणाली जोडण्यात आली असून ही प्रणाली महाराष्ट्र प्रदूषण नियंत्रण मंडळ व केंद्रीय प्रदूषण नियंत्रण मंडळ यांना जोडलेली आहे. सभासद कंपन्यांकडून रासायनिक सांडपाणी येणा-या व प्रक्रियाकरून खाडीमध्ये सोडण्यात येणा-या जलवाहिनीची देखभाल दुरुस्ती ही महाराष्ट्र औद्योगिक विकास महामंडळाच्या मार्फत करण्यात येत असते. तसेच महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या मार्फत वेळोवेळी या रासायनिक सांडपाण्याचे नमुने घेतले जातात.

दिनांक ०३/१०/२०२२ ला रात्री २.३० वाजता रासायनिक सांडपाणी वाहून नेणारी जलवाहिनीला अचानक गळती लागली याची माहिती सदर जलवाहिनीवर काम करणा-या कर्मचा-यांनी सी.ई.टी.पी. महाराष्ट्र औद्योगिक विकास महामंडळ, महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांना देण्यात आली त्यानंतर लगेचच सांड पाणी वाहिनमधुन सांडपाणी सोडणे बंद करून तात्काळ सांडपाणी वाहिनीच्या दुरुस्तीचे काम हाती घेवुन काम पुर्ण करण्यात आले व गळती थांबवण्यात आली आहे.

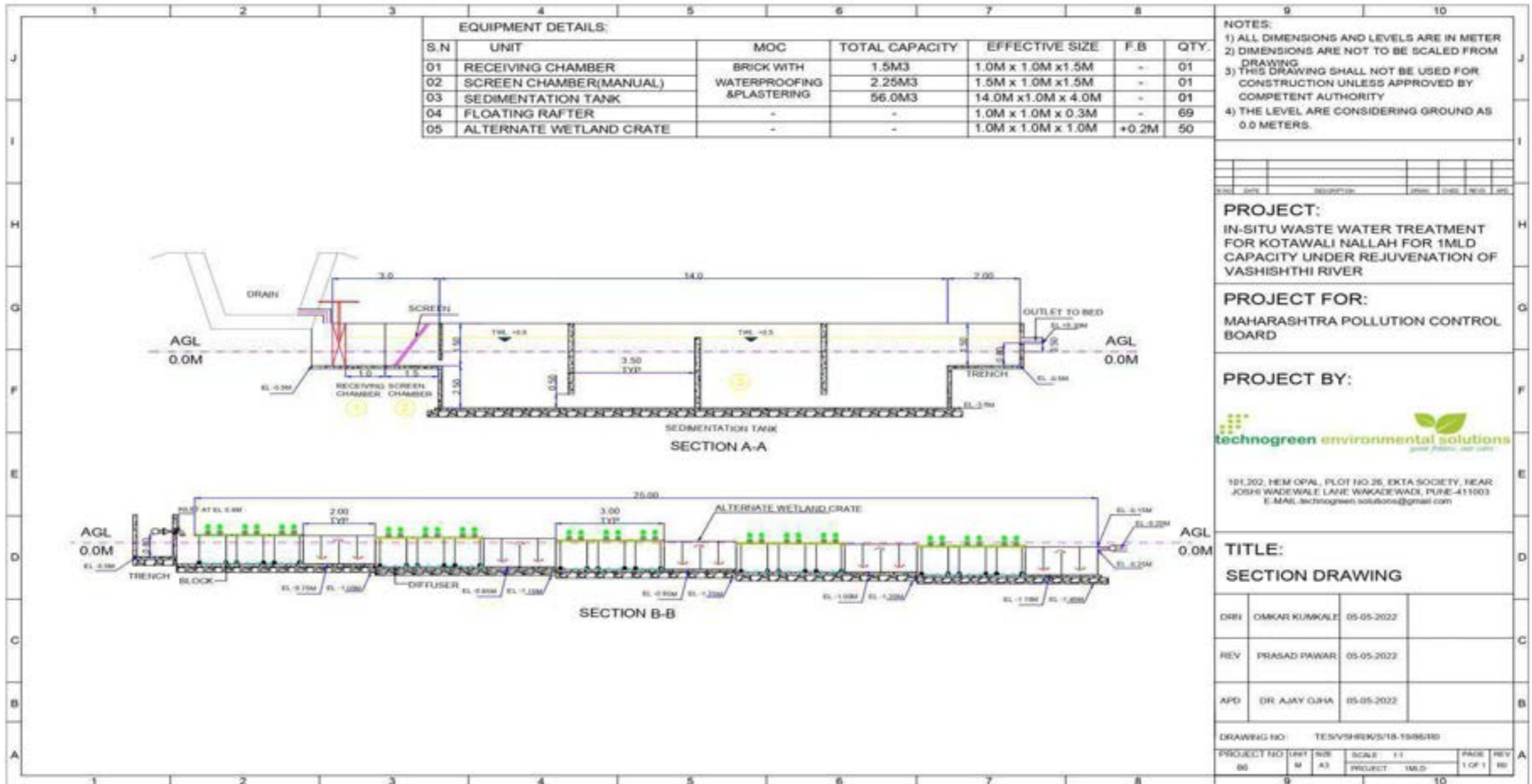
करिता सदर बाब आपल्या माहितीसाठी कळवियत येत आहे.

  
उप अभियंता  
म.औ.वि.म. प्रकल्प उपविभाग,  
चिपळूण

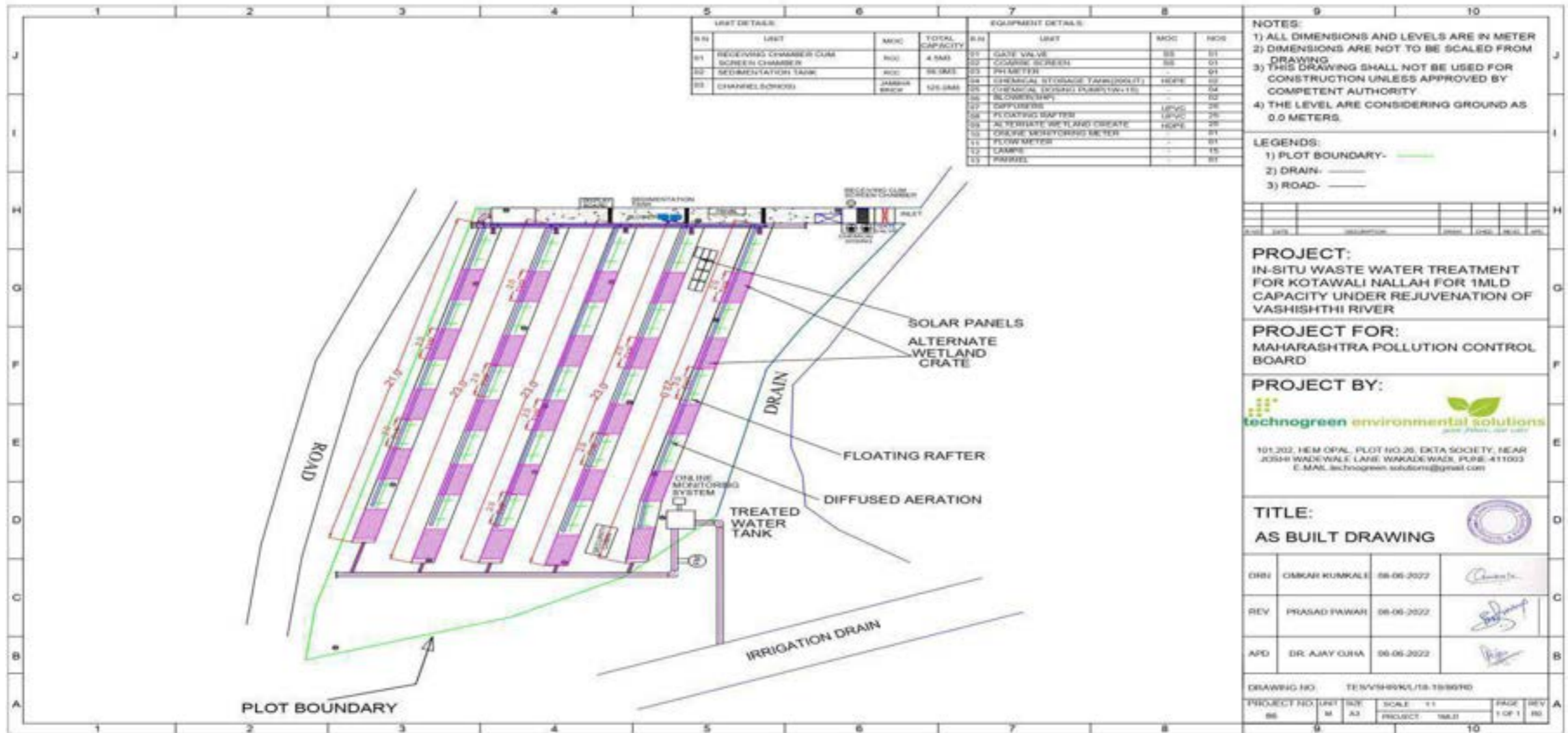
प्रत:- मा. कार्यकारी अभियंता, म.औ.वि.म. रत्नागिरी विभाग यांना माहितीसाठी राखिनय सादर.

प्रत:- व्यवस्थापक, लोटे-परशुराम एनव्हायरमेंट प्रोटेक्शन फौ. ऑप.सोसायटी लि. लोटे पी-३० यांना माहितीसाठी राखिनय सादर.

1MLD IN-SITU TREATMENT PROJECT LAYOUT PLAN



1MLD IN-SITU TREATMENT PROJECT LAYOUT PLAN



## 19.1 PROCESS DESCRIPTION

- 1.1 Screen Chamber :** The raw sewage will be passed through the bar screen chamber wherein the free, floating, coarse suspended solids having particle size greater than 10-20mm will be trapped and removed Manually.
- 1.2 Collection tank/sump :** The wastewater from screen chamber shall be collected in a collection tank. Effective residence time shall be given for the effluents to reside and achieve stable pH conditions whatever possible to minimize fluctuations in the overall treatment as well as to minimize or avoid the use of chemicals for neutralization.
- 1.3 Inlet Launder :** Inlet launder cum distribution pipe is provided to assist equal distribution of flow throughout the multiple number of trenches wherein the secondary system is installed.
- 1.4 Floating rafter & wetland crates** Clear supernatant from Sedimentation Tank will overflow into this system uses the natural process of aeration through the roots of plants helping the aerobic microflora to flourish in the rhizosphere. The system is based on use of specific plants normally found in natural reed with filtration and treatment capability. The filterable crates Treatment System is sown with semi-aquatic & aquatic species of plant, where the wastewater flows in horizontal as well as vertical manner to achieve the better efficiency for treatment. These units/ systems are designed in a manner that it removes BOD, phosphorous and oxidizes nitrogen and further disinfect and remove or degrades the particles by precipitation, ionic exchange, and / or adsorption processes. These units are arranged parallelly in alternate manner. The sub-surface flow type, Phytorid system is proposed for the treatment which consists of a basin that contains a suitable depth of porous media. The porous media also supports the root structure of emergent vegetation.

**IMAGE 11 : SITE PHOTOGRAPHS OF 1MLD IN-SITU TREATMENT PROJECT**



**IMAGE 12 : SITE PHOTOGRAPHS OF 1MLD IN-SITU TREATMENT PROJECT**



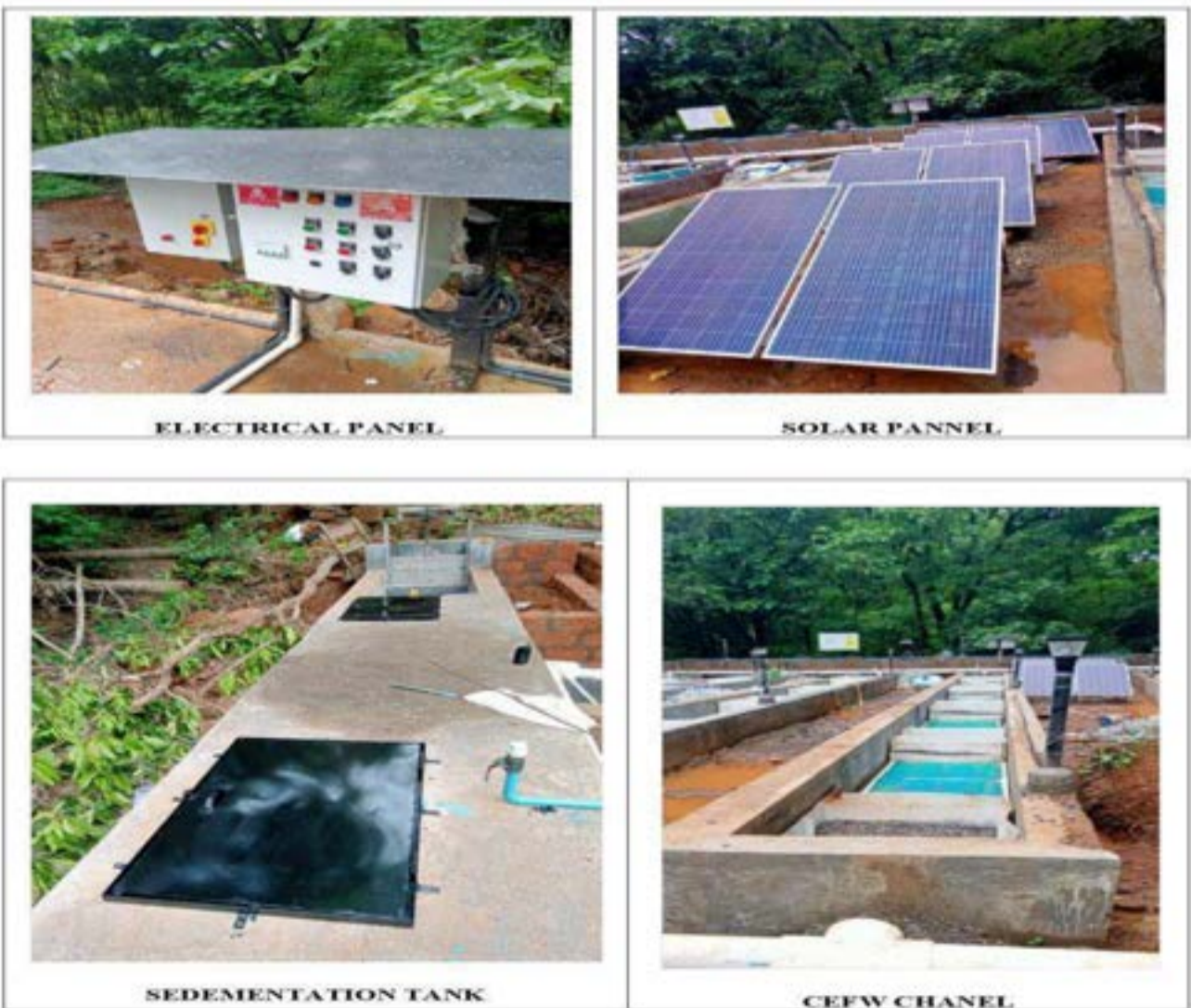
**IMAGE 13 : SITE PHOTOGRAPHS OF 1MLD IN-SITU TREATMENT PROJECT**



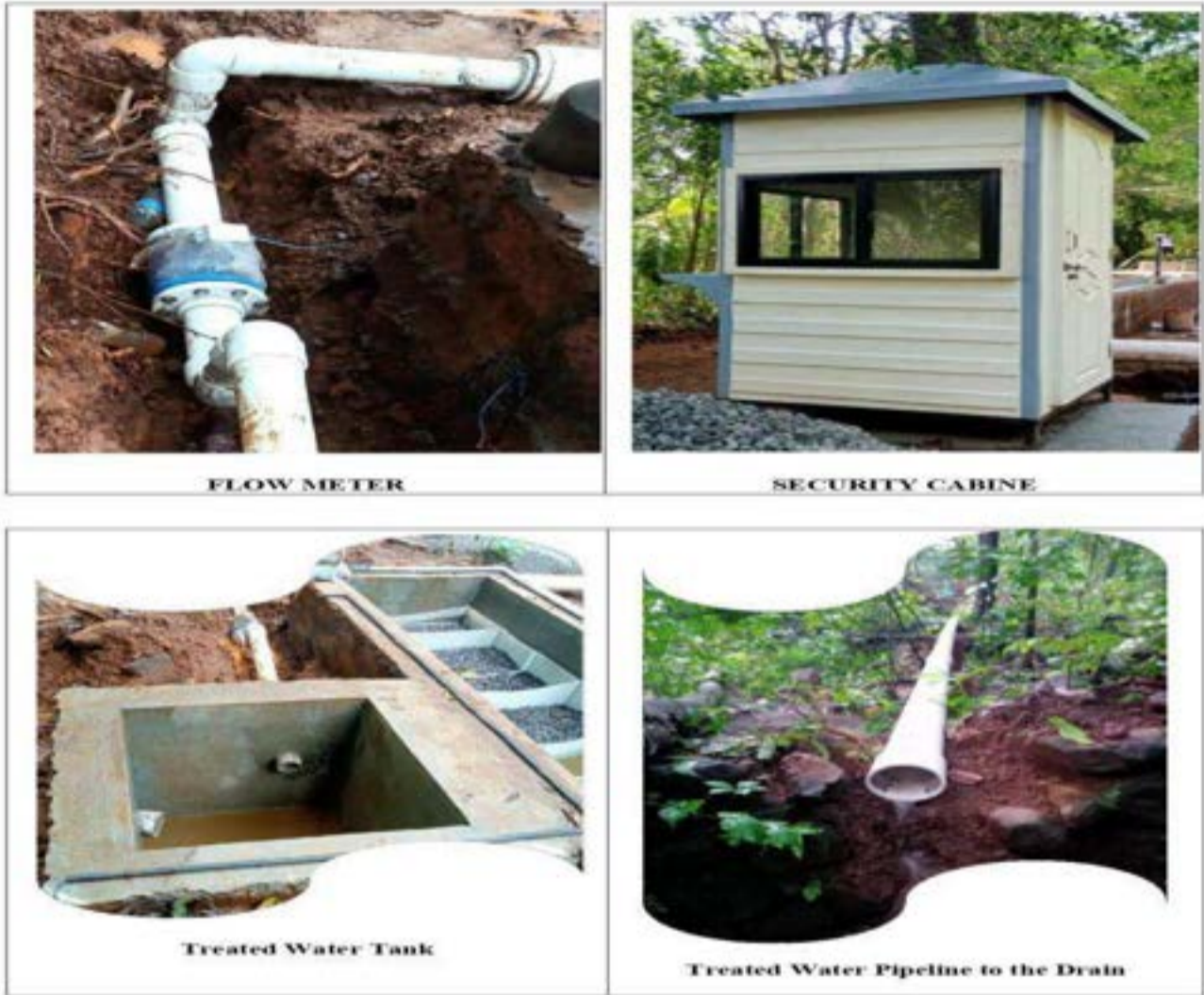
**IMAGE 14 : PHOTOGRAPHS OF INSTALLED EQUIPMENTS 1MLD IN-SITU  
TREATMENT PROJECT**



**IMAGE 15 : PHOTOGRAPHS OF INSTALLED EQUIPMENTS 1MLD IN-SITU  
TREATMENT PROJECT**



**IMAGE 16 : PHOTOGRAPHS OF INSTALLED FLOW METER AND STORAGE OF 1MLD IN-SITU TREATMENT PROJECT**



**IMAGE 17 : PHOTOGRAPHS OF FLOATING RAFTERS OF 1MLD IN-SITU TREATMENT PROJECT**



**ANALYSIS RESULTS OF WASTEWATER SAMPLES COLLECTED AT DIFFERENT STAGES OF TREATMENT OF CETP**  
**DATE OF SAMPLING- 15.05.2023 (MORNING-11:30 AM to 12:15 PM)**

Sr. No.	Parameters	Design Values/Inlet Standards	Inlet to CETP	Outlet of Equalization Tank	Outlet of Primary Clarifier	Outlet of Secondary Clarifier-I	Outlet of Secondary Clarifier-II	Final Outlet of CETP (after tertiary treatment)	Discharge Standards
1	pH	5.5-9.0	7	7.5	6.90	7.3	7.6	7.3	6.0-9.0
2	Suspended Soiled	-	131	117.0	47.0	46	61	41	100
3	TDS	-	4864	5218	4971	4873	4741	4720	-
4	BOD	1200*	310	300.0	160.0	120	88	70	100
5	COD	2500*	934.4	960	548	197.2	200	192	250
6	Ammonical Nitrogen	50	6.68	6.48	2.92	1.80	2.04	2.32	50
7	TKN	-	100.80	123.20	39.20	44.80	39.20	44.80	50
8	Nitrate Nitrogen	-	3.88	3.09	2.68	3.71	5.02	11.55	50
9	Cyanide	2.0	2.20	1.80	2.40	1.40	1.50	<b>1.20</b>	0.2
10	Chromium Hexavalent	2.0	BDL	BDL	BDL	BDL	BDL	BDL	0.1
11	Chromium Total	2.0	BDL	BDL	BDL	BDL	BDL	BDL	-
12	Copper	3.0	1.70	2.35	0.33	1.38	0.41	1.03	3.0
13	Manganese	-	BDL	BDL	BDL	BDL	BDL	BDL	2.0
14	Lead	1.0	0.43	0.39	0.39	0.48	0.57	BDL	0.1
15	Nickel	30	BDL	BDL	BDL	BDL	BDL	BDL	3.0
16	Zinc	15	0.15	0.25	0.05	0.13	0.14	BDL	15
17	Iron	-	0.97	0.90	0.78	1.13	0.88	0.69	3.0
18	Arsenic	0.2	BDL	BDL	BDL	BDL	BDL	BDL	0.2
19	Cadmium	1.0	BDL	BDL	BDL	BDL	BDL	BDL	0.05
20	Oil & Grease	-	5.8	5.4	4.8	BDL	2.8	BDL	10

*Note-Concentration of all the values is expressed in mg/L, except pH; BDL-Below Detection Limit, \* Design values of CETP and others are Inlet Standards as specified in CTO.*

**ANALYSIS RESULTS OF WASTEWATER SAMPLES COLLECTED AT DIFFERENT STAGES OF CETP**

**DATE OF SAMPLING- 16.05.2023 (NIGHT-00:30 AM to 12:15 AM)**

Sr. No.	Parameters	Design Values/Inlet Standards	Inlet to CETP	Outlet of Equalization Tank	Outlet of Primary Clarifier	Outlet of Secondary Clarifier-I	Outlet of Secondary Clarifier-II	Final Outlet of CETP (after tertiary treatment)	Discharge Standards
1	pH	5.5-9.0	7.8	7.8	7	7.3	7.6	7.5	6.0-9.0
2	Suspended Solids	-	56	55	45	49	41	39	100
3	TDS	-	3725	4228	4209	3789	3734	3711	-
4	BOD	1200*	210	220	180	68	64	60	100
5	COD	2500*	636	660	567.2	208	200	180	250
6	Ammonical Nitrogen	50	3.58	3.16	1.86	1.90	1.17	1.08	50
7	TKN	-	184.80	109.20	98.0	50.40	42.00	42.00	50
8	Nitrate Nitrogen	-	8.53	11.55	10.90	8.83	12.03	15.40	50
9	Cyanide	2.0	1.80	1.60	1.20	0.80	0.80	<b>0.60</b>	0.2
10	Chromium Hexavalent	2.0	BDL	BDL	BDL	BDL	BDL	BDL	0.1
11	Chromium Total	2.0	BDL	BDL	BDL	BDL	BDL	BDL	-
12	Copper	3.0	BDL	0.04	0.06	0.85	0.25	1.12	3.0
13	Manganese	-	BDL	BDL	BDL	BDL	BDL	BDL	2.0
14	Lead	1.0	0.61	0.11	0.07	0.57	0.52	0.57	0.1
15	Nickel	30	BDL	BDL	BDL	BDL	BDL	BDL	3.0
16	Zinc	15	0.07	0.42	0.03	0.12	0.04	0.07	15
17	Iron	-	0.70	0.87	0.70	0.59	0.57	0.99	3.0
18	Arsenic	0.2	BDL	BDL	BDL	BDL	BDL	BDL	0.2
19	Cadmium	1.0	BDL	BDL	BDL	BDL	BDL	BDL	0.05
20	Oil & Grease	-	4.8	4.8	5	BDL	BDL	BDL	10

*Note-Concentration of all the values is expressed in mg/L, except pH; BDL-Below Detection Limit, \* Design values of CETP and others are Inlet Standards as specified in CTO.*

**ANALYSIS RESULTS OF WASTEWATER SAMPLES COLLECTED AT DIFFERENT STAGES OF CETP  
DATE OF SAMPLING- 16.05.2023 (MORNING-11:45 AM to 12:15 PM)**

Sr. No.	Parameters	Design Values/Inlet Standards	Inlet to CETP	Outlet of Equalization Tank	Outlet of Primary Clarifier	Outlet of Secondary Clarifier-I	Outlet of Secondary Clarifier-II	Final Outlet of CETP (after tertiary treatment)	Discharge Standards
1	pH	5.5-9.0	7.9	7.9	7.2	7.4	7.7	7.7	6.0-9.0
2	Suspended Soiled	-	86	59	52	42	36	49	100
3	TDS	-	3412	3739	3248	3188	3216	3276	-
4	BOD	1200*	210	200	210	70	68	74	100
5	COD	2500*	660	648	672	200	186	184	250
6	Ammonical Nitrogen	50	6.16	3.92	3.22	1.35	1.54	0.89	50
7	TKN	-	168	196	75.60	44.80	44.80	42.00	50
8	Nitrate Nitrogen	-	22.30	10.30	9.60	12.50	9	11.05	50
9	Cyanide	2.0	2	1.80	1.60	0.90	0.80	<b>0.80</b>	0.2
10	Chromium Hexavalent	2.0	BDL	BDL	BDL	BDL	BDL	BDL	0.1
11	Chromium Total	2.0	BDL	BDL	BDL	BDL	BDL	BDL	-
12	Copper	3.0	BDL	BDL	1	1.65	0.39	0.82	3.0
13	Manganese	-	BDL	BDL	BDL	BDL	BDL	BDL	2.0
14	Lead	1.0	0.23	0.03	0.06	0.06	0.07	0.06	0.1
15	Nickel	30	BDL	BDL	BDL	BDL	BDL	BDL	3.0
16	Zinc	15	0.02	0.02	0.09	0.12	0.02	0.02	15
17	Iron	-	1.01	0.69	0.85	0.93	0.66	1.15	3.0
18	Arsenic	0.2	BDL	BDL	BDL	BDL	BDL	BDL	0.2
19	Cadmium	1.0	BDL	BDL	BDL	BDL	BDL	BDL	0.05
20	Oil & Grease	-	5.2	4.8	5.4	BDL	BDL	2.2	10

*Note-Concentration of all the values is expressed in mg/L, except pH; BDL-Below Detection Limit, \* Design values of CETP and others are Inlet Standards as specified in CTO.*

**ANALYSIS RESULTS OF WASTEWATER COMPOSITE SAMPLES COLLECTED AT DIFFERENT STAGES OF CETP**

**DATE OF SAMPLING- 11:30 AM OF 15.05.2023 TO 09:30 AM OF 16.05.2023**

Sr. No.	Parameters	Design Values/Inlet Standards	Inlet to CETP	Outlet of Equalization Tank	Outlet of Primary Clarifier	Outlet of Secondary Clarifier-I	Outlet of Secondary Clarifier-II	Final Outlet of CETP (after tertiary treatment)	Discharge Standards
1	pH	5.5-9.0	7.9	7.8	7.1	7.4	7.9	7.7	6.0-9.0
2	Suspended Solids	-	66	70	52	51	48	45	100
3	TDS	-	3849	4117	4011	3987	3816	3811	-
4	BOD	1200*	190	210	190	60	62	60	100
5	COD	2500*	589.2	649.6	568	182.4	193.6	171.2	250
6	Ammonical Nitrogen	50	25.90	30	13.50	8.95	18.40	18.60	50
7	TKN	-	106.40	106.40	119	47.60	28	42	50
8	Nitrate Nitrogen	-	11.30	8.53	17.05	19.90	11.30	6.08	50
9	Cyanide	2.0	1.60	1.70	1.40	0.90	0.80	<b>0.80</b>	0.2
10	Chromium Hexavalent	2.0	BDL	BDL	BDL	BDL	BDL	BDL	0.1
11	Chromium Total	2.0	BDL	BDL	BDL	BDL	BDL	BDL	-
12	Copper	3.0	BDL	BDL	0.31	0.54	0.16	0.52	3.0
13	Manganese	-	BDL	BDL	BDL	BDL	BDL	BDL	2.0
14	Lead	1.0	0.05	0.03	0.05	0.07	0.05	0.04	0.1
15	Nickel	30	BDL	BDL	BDL	BDL	BDL	BDL	3.0
16	Zinc	15	BDL	0.02	BDL	0.01	BDL	BDL	15
17	Iron	-	0.69	0.86	0.98	0.84	1.27	1.06	3.0
18	Arsenic	0.2	BDL	BDL	BDL	BDL	BDL	BDL	0.2
19	Cadmium	1.0	BDL	BDL	BDL	BDL	BDL	BDL	0.05
20	Oil & Grease	-	4.4	4.8	4.8	BDL	BDL	BDL	10

*Note-Concentration of all the values is expressed in mg/L, except pH; BDL-Below Detection Limit, \* Design values of CETP and others are Inlet Standards as specified in CTO.*

**ANALYSIS RESULTS OF WASTEWATER GRAB & COMPOSITE SAMPLES COLLECTED AT INLET AND OUTLET OF CETP  
DATE OF SAMPLING-15.05.2023 & 16.05.2023**

Sr. No.	Parameters	Design Values/Inlet Standards	Grab Sampling 15.05.2023-MORNING 11:30 AM to 12:15 PM		Grab Sampling 16.05.2023-NIGHT 00:30 AM to 12:15 AM		Grab Sampling 16.05.2023-MORNING 11:45 AM to 12:15 PM		Composite Sampling 11:30 AM of 15.05.2023 to 09:30 AM of 16.05.2023		Discharge Standards
			Inlet to CETP	Final Outlet of CETP (after tertiary treatment)	Inlet to CETP	Final Outlet of CETP (after tertiary treatment)	Inlet to CETP	Final Outlet of CETP (after tertiary treatment)	Inlet to CETP	Final Outlet of CETP (after tertiary treatment)	
1	pH	5.5-9.0	7	7.3	7.8	7.5	7.9	7.7	7.9	7.7	6.0-9.0
2	Suspended Soiled	-	131	41	56	39	86	49	66	45	100
3	TDS	-	4864	4720	3725	3711	3412	3276	3849	3811	-
4	BOD	1200*	310	70	210	60	210	74	190	60	100
5	COD	2500*	934.4	192	636	180	660	184	589.2	171.2	250
6	Ammonical Nitrogen	50	6.68	2.32	3.58	1.08	6.16	0.89	25.90	18.60	50
7	TKN	-	100.80	44.80	184.80	42.00	168	42.00	106.40	42	50
8	Nitrate Nitrogen	-	3.88	11.55	8.53	15.40	22.30	11.05	11.30	6.08	50
9	Cyanide	2.0	2.20	<b>1.20</b>	1.80	<b>0.60</b>	2	<b>0.80</b>	1.60	<b>0.80</b>	0.2
10	Chromium Hexavalent	2.0	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.1
11	Chromium Total	2.0	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	-
12	Copper	3.0	1.70	1.03	BDL	1.12	BDL	0.82	BDL	0.52	3.0
13	Manganese	-	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	2.0
14	Lead	1.0	0.43	BDL	0.61	0.57	0.23	0.06	0.05	0.04	0.1
15	Nickel	30	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	3.0
16	Zinc	15	0.15	BDL	0.07	0.07	0.02	0.02	BDL	BDL	15
17	Iron	-	0.97	0.69	0.70	0.99	1.01	1.15	0.69	1.06	3.0
18	Arsenic	0.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.2
19	Cadmium	1.0	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.05
20	Oil & Grease	-	5.8	BDL	4.8	BDL	5.2	2.2	4.4	BDL	10

Note-Concentration of all the values is expressed in mg/L, except pH; BDL-Below Detection Limit, \* Design values of CETP and others are Inlet Standards as specified in CTO.

**ANALYSIS RESULTS OF SAMPLING- RIVER SONPATRA AND KOTWALI NALLAH/NATURAL DRAINS**

Sr. No.	Parameters	Kotwali Nallah (Natural Drain-I) near CETP	River Sonpatra near Kotwali Village (after meeting with Kotwali Nallah)	Natural Drain-II near Kotwali Village merging with Sonpatra river on north side	River Sonpatra after confluence
1	pH	6.3	6.4	6.4	7.1
2	TDS	1198	258	312	289
3	SS	12	15	13	12
4	Ammonical Nitrogen	1.59	2.67	0.77	1.50
5	BOD	3.4	2.6	2.2	2.4
6	COD	60	35.2	22.8	34
7	Cyanide	NA	NA	NA	NA
8	Dissolved Oxygen	--	5	5.9	5.6
9	Nitrate Nitrogen	2.79	3.91	8.30	5.09
10	Sulphide	NA	NA	NA	NA
11	TKN	14	14	8.40	8.40
12	Arsenic	BDL	BDL	BDL	BDL
13	Cadmium	BDL	BDL	BDL	BDL
14	Chromium Hexavalent	BDL	BDL	BDL	BDL
15	Chromium Total	BDL	BDL	BDL	BDL
16	Copper	BDL	BDL	0.16	BDL

<b>Sr. No.</b>	<b>Parameters</b>	<b>Kotwali Nallah (Natural Drain-I) near CETP</b>	<b>River Sonpatra near Kotwali Village (after meeting with Kotwali Nallah)</b>	<b>Natural Drain-II near Kotwali Village merging with Sonpatra river on north side</b>	<b>River Sonpatra after confluence</b>
17	Iron	0.79	0.43	0.65	0.69
18	Lead	BDL	BDL	BDL	BDL
19	Manganese	BDL	BDL	BDL	BDL
20	Nickel	BDL	BDL	BDL	BDL
21	Selenium	NA	NA	NA	NA
22	Vanadium	NA	NA	NA	NA
23	Zinc	BDL	0.06	0.14	0.02
24	Oil & Grease	BDL	BDL	BDL	BDL
25	Phenol	NA	NA	NA	NA

**ANALYSIS RESULTS OF WATER SAMPLING- 01 MLD IN-SITU TREATMENT PROJECT**

Date of sampling-15.05.2023, Mode of Sampling- Grab

Sr. No.	Parameters	Inlet to In Situ project	Inlet of 1st Row ( After Sedimentation)	Final outlet of 1st Row	Inlet of Third Row (After Sedimentation)	Outlet of Third Row	Final Outlet In Situ project
1	pH	6.7	6.3	6.4	6.6	6.5	6.5
2	TDS	133	131	132	129	148	136
3	SS	14	11	12	11	12	11
4	Ammonical Nitrogen	1.54	1.66	1.78	1.52	2.19	2.08
5	BOD	1.8	2	1.8	2	1.8	1.8
6	COD	32.8	20	15.2	18	13.6	16
7	Cyanide	NA	NA	NA	NA	NA	NA
8	Dissolved Oxygen	5.4	5.9	6	5.4	5.9	6
9	Nitrate Nitrogen	1.97	1.90	2.44	2.12	2.85	2.55
10	Sulphide	NA	NA	NA	NA	NA	NA
11	TKN	8.40	8.40	5.60	5.60	1.12	1.12
12	Arsenic	BDL	BDL	BDL	BDL	BDL	BDL
13	Cadmium	BDL	BDL	BDL	BDL	BDL	BDL
14	Chromium Hexavalent	BDL	BDL	BDL	BDL	BDL	BDL
15	Chromium Total	BDL	BDL	BDL	BDL	BDL	BDL
16	Copper	BDL	BDL	BDL	0.17	BDL	BDL

Sr. No.	Parameters	Inlet to In Situ project	Inlet of 1st Row (After Sedimentation)	Final outlet of 1st Row	Inlet of Third Row (After Sedimentation)	Outlet of Third Row	Final Outlet In Situ project
17	Iron	0.87	0.59	0.65	0.69	0.59	0.66
18	Lead	BDL	BDL	BDL	BDL	BDL	BDL
19	Manganese	BDL	BDL	BDL	BDL	BDL	BDL
20	Nickel	BDL	BDL	BDL	BDL	BDL	BDL
21	Selenium	NA	NA	NA	NA	NA	NA
22	Vanadium	NA	NA	NA	NA	NA	NA
23	Zinc	BDL	BDL	BDL	0.06	BDL	BDL
24	Oil & Grease	BDL	BDL	BDL	BDL	BDL	BDL
25	Phenol	NA	NA	NA	NA	NA	NA

## ANALYSIS RESULTS OF SEDIMENT SAMPLES COLLECTED FROM KOTWALI RIVER AND NALLA

Sr. No.	Date	Location of sample										
		SSRS-1	SSRS-2	SSND-II-1	SSND-II-2	SSRS-3	SSRS-4	SSRS-5	SSRS-6	SSND-I-1	SSND-I-2	SSND-I-3
		15/5/2023	15/5/2023	15/5/2023	15/5/2023	15/5/2023	15/5/2023	15/5/2023	15/5/2023	15/5/2023	16/5/2023	16/5/2023
Parameters	01	02	03	04	05	06	07	08	09	10	11	
1	pH (10% Solution)	6.16	6.0	5.36	6.04	5.60	5.29	6.86	5.53	5.98	5.84	5.32
2	Electrical Conductivity(10% sol <sup>n</sup> )	37.0	23.0	55.0	110.0	25.0	0.53	58.0	90.0	0.56	94.0	183.0
3	Arsenic	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01
4	Cadmium	<0.01	0.05	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01
5	Manganese	29.02	8.50	2.90	3.16	1.64	1.52	1.10	<0.01	582.18	1076.92	15.10
6	Copper	7.58	13.83	3.11	1.94	4.89	6.60	8.13	4.95	19.52	6.73	13.30
7	Vanadium	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01
8	Zinc	1.01	2.61	0.02	0.028	0.60	0.96	1.76	0.69	4.26	4.26	2.11
9	Iron	0.233	<0.1	<0.1	<0.1	0.102	<0.1	0.261	<0.1	0.245	<0.1	<0.1
10	Water Soluble Fluoride	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1
11	Water Soluble chloride	11.0	7.0	13.0	26.99	11.0	128.96	10.0	22.99	51.98	18.99	35.99
12	Water soluble Nitrate	0.149	0.118	1.671	0.133	0.174	0.165	0.493	0.427	0.527	0.286	0.108
13	Ammonical Nitrogen	5.32	3.36	2.94	7.28	3.36	10.36	5.88	5.32	12.6	7.28	8.40
14	Total Soluble Sulphates	<0.5	<0.5	46.12	<0.5	<0.5	3.50	<0.5	<0.5	28.38	<0.5	36.12

Sr.	No.	Location of sample										
		SSRS-1	SSRS-2	SSND-II-1	SSND-II-2	SSRS-3	SSRS-4	SSRS-5	SSRS-6	SSND-I-1	SSND-I-2	SSND-I-3
	Date	15/5/2023	15/5/2023	15/5/2023	15/5/2023	15/5/2023	15/5/2023	15/5/2023	15/5/2023	16/5/2023	16/5/2023	16/5/2023
	Parameters	01	02	03	04	05	06	07	08	09	10	11
15	Available Phosphorus	4.94	1.34	10.54	3.60	2.38	3.41	2.99	3.15	6.16	1.59	0.97
16	Total Petroleum Hydrocarbon	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0
17	Total Organic Carbon	<0.2	<0.2	<0.2	<0.2	<0.2	<0.2	<0.2	<0.2	<0.2	<0.2	<0.2
18	PAH*	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01
19	Phenolic Compound	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0
20	TVOCs	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0	<100.0
21	Chromium	12.32	12.76	0.04	0.04	5.28	2.27	5.69	2.96	15.18	11.87	3.05

**DETAILS OF SAMPLING LOCATIONS– SEDIMENTS IN RIVER ND NATURAL DRAINS**

Sr. No.	Sampling Location Description(s)	Code
01	River Sonpatra near Kotwali Village (Kotwali Nallah/Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra (Location-01)	SSRS-1
02	River Sonpatra near Kotwali Village (Kotwali Nallah/Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra)- (Location-02)	SSRS-2
03	Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSND-II-1

04	Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSND-II-2
05	River Sonpatra after confluence of Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSRS-3
06	River Sonpatra after confluence of Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSRS-4
07	River Sonpatra after confluence of Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSRS-5
08	River Sonpatra after confluence of Natural Drain-II near Kotwali Village merged with Sonpatra river on north side	SSRS-6
09	Kotwali Nallah (Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra	SSND-I-1
10	Kotwali Nallah (Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra	SSND-I-2
11	Kotwali Nallah (Natural Drain-I), the natural drain which passes from MIDC area and further meeting with river Sonpatra	SSND-I-3

**MONITORING RESULTS CARRIED OUT BY MPCB FROM APRIL, 2018 TO APRIL, 2023**

**2018**

Sr. No	Sampling Date	01.01.2018		08.1.2018		15.01.2018		22.01.2018		29.01.2018		Outlet Norms
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	
1	pH	7.7	7.2	8	7.2	7.8	7.3	7.5	7	7.8	7.2	5.5-9.0
2	BOD	700	<b>110</b>	700	<b>120</b>	1100	<b>360</b>	1200	<b>140</b>	1000	<b>160</b>	100
3	COD	2048	<b>320</b>	2144	<b>352</b>	4080	<b>1136</b>	3760	<b>384</b>	3680	<b>392</b>	250
4	SS	122	21	174	19	189	<b>106</b>	178	38	168	32	100
5	TDS	---	---	---	---	---	---	---	---	---	---	--

Sr. No	Sampling Date	05.02.2018		12.02.2018		20.02.2018		26.02.2018	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	8.4	7.5	7.2	7.5	7.9	7.9	7.3	6.7
2	BOD	960	<b>190</b>	800	<b>160</b>	900	<b>140</b>	900	<b>150</b>
3	COD	3712	<b>416</b>	2880	<b>328</b>	3920	<b>456</b>	3040	<b>320</b>
4	SS	224	<b>138</b>	212	64	160	48	176	92
5	TDS	---	---	---	---	---	---	5832	2944

Sr. No	Sampling Date	05.03.2018		12.03.2018		19.03.2018		26.03.2018	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.2	6.9	7.9	7.6	7.7	7.3	8	7.5
2	BOD	1300	<b>160</b>	1050	<b>145</b>	860	<b>150</b>	1100	<b>140</b>
3	COD	4480	<b>408</b>	4240	<b>432</b>	3200	<b>392</b>	4480	<b>488</b>
4	SS	176	92	279	66	176	91	185	73
5	TDS	7034	2370	7860	3140	7384	3834	8772	4295

Sr. No	Sampling Date	02.04.2018		09.04.2018		16.04.2018		23.04.2018	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	6.7	7.2	7.5	7.6	7.6	7.8	7.7	7.3
2	BOD	1125	<b>210</b>	1200	<b>120</b>	1250	<b>170</b>	1275	<b>110</b>
3	COD	4160	<b>328</b>	3920	<b>368</b>	4480	<b>432</b>	4640	<b>376</b>
4	SS	180	70	176	48	158	48	212	72
5	TDS	8288	4908	6490	4174	7460	3827	7950	5040

Sr. No	Sampling Date	02.05.2018		07.5.2018		14.05.2018		21.05.2018		28.05.2018	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.3	7.2	7.1	7.2	7.3	6.8	7.3	7.1	7.7	7.4
2	BOD	1400	<b>140</b>	1025	<b>130</b>	1350.0	<b>105.0</b>	1175.0	<b>140.0</b>	550.0	<b>105.0</b>
3	COD	3920	<b>320</b>	3648	<b>384</b>	3360.0	<b>288.0</b>	3580.0	<b>352.0</b>	2016.0	<b>272.0</b>
4	SS	174	80	192	56	216.0	42.0	184.0	48.0	180.0	60.0
5	TDS	6340	4090	5568	3798	6236.0	2586.0	5106.0	2528.0	8260.0	4740.0

Sr. No	Sampling Date	04.06.2018		11.06.2018		18.06.2018		25.06.2018	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	8.8	6.7	8.0	7.5	7.1	6.5	8.6	6.9
2	BOD	1200	<b>160.0</b>	1100.0	<b>130.0</b>	625.0	<b>160.0</b>	940.0	<b>180.0</b>
3	COD	3840	<b>392.0</b>	4160.0	<b>376.0</b>	2480.0	NA	3840.0	<b>632.0</b>
4	SS	142	93.0	69.0	28.0	148.0	25.0	129.0	32.0
5	TDS	8614.0	4938.0	5854.0	3936.0	6262.0	3416.0	12700.0	4700.0

Sr. No	Sampling Date	02.07.2018		09.07.2018		16.07.2018		23.07.2018		30.07.2018	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.3	7.4	7.3	7.0	7.7	7.0	7.8	6.8	7.7	6.7
2	BOD	1550.0	<b>390.0</b>	310.0	<b>120.0</b>	220.0	<b>140.0</b>	490.0	85.0	1200.0	<b>120.0</b>
3	COD	5360.0	<b>1328.0</b>	1168.0	<b>344.0</b>	800.0	<b>440.0</b>	1824.0	<b>264.0</b>	5280.0	<b>360.0</b>
4	SS	210.0	<b>181.0</b>	137.0	<b>111.0</b>	180.0	94.0	175.0	<b>110.0</b>	240.0	<b>136.0</b>
5	TDS	12024.0	10216.0	4766.0	2288.0	3382.0	3364.0	4616.0	3274.0	15136.0	2600.0

Sr. No	Sampling Date	06.08.2018		13.08.2018		20.08.2018		27.08.2018	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.6	6.8	7.6	7.0	7.7	6.8	7.9	7.0
2	BOD	460.0	<b>120.0</b>	260.0	90.0	440.0	<b>110.0</b>	440.0	100.0
3	COD	2048.0	<b>336.0</b>	1056.0	<b>272.0</b>	1728.0	<b>288.0</b>	1728.0	<b>340.0</b>
4	SS	180.0	100.0	120.0	44.0	118.0	<b>114.0</b>	140.0	65.0
5	TDS	7186.0	3360.0	4923.0	2670.0	6040.0	3208.0	7090.0	3105.0

Sr. No	Sampling Date	04.09.2018		11.09.2018		18.09.2018		24.09.2018	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	8.0	7.4	7.9	7.3	8.2	7.7	7.3	6.5
2	BOD	460.0	<b>120.0</b>	440.0	<b>120.0</b>	480.0	<b>110.0</b>	540.0	38.0
3	COD	1440.0	<b>352.0</b>	1472.0	<b>416.0</b>	1600.0	<b>320.0</b>	2144.0	128.0
4	SS	162.0	<b>123.0</b>	180.0	80.0	190.0	<b>102.0</b>	140.0	64.0
5	TDS	8429.0	4061.0	7163.0	2636.0	4390.0	2798.0	6704.0	1653.0

Sr. No	Sampling Date	01.10.2018		08.10.2018		15.10.2018		22.10.2018		29.10.2018	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	8.0	6.8	8.1	7.6	8.1	7.5	7.6	6.7	7.8	6.7
2	BOD	480.0	<b>120.0</b>	480.0	<b>290.0</b>	3600.0	<b>120.0</b>	480.0	<b>160.0</b>	360.0	<b>110.0</b>
3	COD	1760.0	<b>368.0</b>	1664.0	<b>880.0</b>	11840.0	<b>432.0</b>	1728.0	<b>440.0</b>	1184.0	<b>272.0</b>
4	SS	160.0	80.0	185.0	<b>130.0</b>	188.0	<b>160.0</b>	140.0	<b>120.0</b>	154.0	82.0
5	TDS	5183.0	2187.0	8233.0	5290.0	18596.0	6133.0	4725.0	2460.0	7255.0	2147.0

Sr. No	Sampling Date	05.11.2018		12.11.2018		19.11.2018		26.11.2018	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.4	6.5	7.7	6.8	7.9	7.1	7.2	7
2	BOD	360.0	80.0	480.0	<b>240.0</b>	460.0	<b>190.0</b>	340.0	<b>190.0</b>
3	COD	1136.0	<b>212.0</b>	1424.0	<b>700.0</b>	1888.0	<b>512.0</b>	1104.0	<b>536.0</b>
4	SS	118.0	76.0	164.0	<b>112.0</b>	148.0	<b>116.0</b>	136.0	<b>112.0</b>
5	TDS	5490.0	1686.0	7441.0	2429.0	5648.0	2966.0	6368.0	2746.0

Sr. No	Sampling Date	03.12.2018		10.12.2018		17.12.2018		24.12.2018		31.12.2018	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.4	6.7	7.4	7	7.3	7.2	8.0	7.6	7.4	7
2	BOD	960.0	<b>180.0</b>	1000.0	<b>170.0</b>	700.0	<b>190.0</b>	900.0	<b>180.0</b>	380.0	<b>180.0</b>
3	COD	3680.0	<b>576.0</b>	3480.0	<b>492.0</b>	2784.0	<b>752.0</b>	3880.0	<b>464.0</b>	2224.0	<b>504.0</b>
4	SS	142.0	<b>110.0</b>	144.0	<b>114.0</b>	178.0	67.0	148.0	84.0	168.0	84.0
5	TDS	6264.0	2648.0	6346.0	2584.0	5670.0	2960.0	6124.0	2892.0	6468.0	2618.0

2019

Sr. No	Sampling Date	07.01.2019		14.01.2019		21.01.2019		28.01.2019	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	6.8	7.7	7.4	7.4	7.5	7	7.6	7.2
2	BOD	390	80	510	<b>120</b>	390	<b>180</b>	775	<b>160</b>
3	COD	2160	<b>256</b>	2480	<b>368</b>	2144	<b>416</b>	2208	<b>592</b>
4	SS	144	76	178	<b>112</b>	168	<b>116</b>	186	<b>114</b>
5	TDS	6348	2412	7216	2318	6986	2614	7318	2468

Sr. No	Sampling Date	04.02.2019		12.02.2019		18.02.2019		25.02.2019	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.3	7.6	8	7.1	7.6	7.4	7.3	6.5
2	BOD	520	<b>120</b>	440	<b>160</b>	780	<b>140</b>	680	<b>140</b>
3	COD	2096	<b>376</b>	2256	<b>412</b>	2672	<b>404</b>	2912	<b>388</b>
4	SS	144	<b>110</b>	178	<b>110</b>	190	87	176	82
5	TDS	9819	2104	9842	2384	9181	2571	8242	2386

Sr. No	Sampling Date	04.03.2019		11.03.2019		18.03.2019		25.03.2019	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.1	6.8	7.1	7.2	7.7	6.9	7.6	6.6
2	BOD	660	80	580	90	440	90	440	58
3	COD	2416	248	2240	<b>260</b>	1696	<b>256</b>	1744	204
4	SS	182	84	172	83	148	78	156	62
5	TDS	7668	1709	9389	1926	7246	2382	6446	2015

Sr. No	Sampling Date	01.04.2019		08.04.2019		15.04.2019		22.04.2019		29.04.2019	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.3	6.7	7.7	7.1	8	6.7	7.3	7.9	7.3	7.7
2	BOD	440	90	440	90	320	48	560	80	410	36
3	COD	2144	<b>336</b>	2064	<b>392</b>	1216	204	2720	<b>252</b>	1984	208
4	SS	168	71	168	84	144	76	164	68	168	54
5	TDS	9427	1795	9237	1903	6260	1983	9277	1952	9434	1224

Sr. No	Sampling Date	06.05.2019		13.05.2019		21.05.2019		27.05.2019	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7	6.9	6.9	7.5	6.1	6.9	6.9	6.7
2	BOD	280	58	260	30	140	38	180	30
3	COD	920	204	808	112	400	120	528	132
4	SS	145	57	138	51	128	42	112	53
5	TDS	6179	1721	9896	1795	6124	1946	2867	1853

Sr. No	Sampling Date	03.06.2019		11.06.2019		17.06.2019	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	6.8	6.6	7.2	7.3	7.5	6.5
2	BOD	420	40	510	68	390	68
3	COD	1576	156	1728	212	1632	232
4	SS	138	43	124	46	136	44
5	TDS	9081	1366	6870	1907	7122	2094

Sr. No	Sampling Date	02.07.2019		08.07.2019		15.07.2019		22.07.2019		29.07.2019	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.3	7.1	6.7	7.3	7	7.1	7.3	6.9	8.3	6.7
2	BOD	800	70	360	90	440	90	340	88	290	80
3	COD	3232	236	1792	<b>264</b>	1824	<b>252</b>	1376	<b>252</b>	1016	<b>256</b>
4	SS	164	48	128	39	132	48	138	46	138	34
5	TDS	8254	2016	6052	2052	9327	2434	6295	2208	6242	2014

Sr. No	Sampling Date	06.08.2019		12.08.2019		20.08.2019		26.08.2019	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	6.6	6.4	6.5	7.9	7.1	7.2	7.3	7.1
2	BOD	450	<b>190</b>	950	<b>160</b>	640	98	210	20
3	COD	1416	<b>536</b>	2176	<b>468</b>	1872	<b>256</b>	864	108
4	SS	128	84	138	78	136	38	147	26
5	TDS	9349	2561	8364	2284	5668	1486	6200	1470

Sr. No	Sampling Date	03.09.2019		09.09.2019		16.09.2019		23.09.2019		30.09.2019	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	3.8	6.2	8.1	6	7.2	7.8	7.8	6.7	7.1	6.9
2	BOD	440	44	360	54	380	72	460	58	340	20
3	COD	2000	156	1664	188	1888	236	1968	188	1568	108
4	SS	132	48	160	48	180	86	188	86	128	32
5	TDS	2100	1450	3890	2140	2280	1660	3860	2040	3441	1343

Sr. No	Sampling Date	07.10.2019		14.10.2019		22.10.2019		30.10.2019	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.4	7.4	7.4	6.7	7.2	7.2	7.2	7.8
2	BOD	410	70	190	42	380	30	360	48
3	COD	1504	228	680	168	1360	112	1176	188
4	SS	120	42	110	36	148	34	116	38
5	TDS	5200	1514	2433	831	2894	1214	8124	1167

Sr. No	Sampling Date	05.11.2019		13.11.2019		19.11.2019		25.11.2019	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.4	7.7	8.1	8.2	7.4	7.7	7.8	7.8
2	BOD	310	20	360	70.0	260	42.0	255.0	38.0
3	COD	1224	92	1256	228.0	888	168.0	1360.0	112.0
4	SS	122	44	128	56.0	114	44.0	142.0	44.0
5	TDS	7246	1412	7182.0	2231.0	7234.0	2036.0	4914.0	1679.0

Sr. No	Sampling Date	02.12.2019		09.12.2019		17.12.2019		23.12.2019		31.12.2019	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	6.8	6.3	8.5	7.5	7.3	6.8	---	6.3	7.6	7.8
2	BOD	210.0	48.0	180.0	62.0	280.0	40.0	---	26.0	280.0	48.0
3	COD	596.0	160.0	532.0	204.0	824.0	124.0	---	124.0	912.0	136.0
4	SS	116.0	44.0	126.0	52.0	112.0	30.0	---	34.00	130.0	44.0
5	TDS	4027.0	1292.0	3918.0	1484.0	3984.0	1614.0	---	1716.0	3986.0	1914.0

**2020**

Sr. No	Sampling Date	07.01.2020		14.01.2020		20.01.2020		28.01.2020	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.2	6.9	7.4	7.1	7.4	7.0	7.5	8.1
2	BOD	220.0	38.0	180.0	56.0	132.5	86.0	380.0	80.0
3	COD	800.0	164.0	504.0	204.0	552.0	<b>252.0</b>	1248.0	244.0
4	SS	126.0	42.0	114.0	48.0	122.0	58.0	138.0	48.0
5	TDS	3792.0	1874.0	3698.0	1768.0	4205.0	2357.0	9261.0	3363.0

Sr. No	Sampling Date	03.02.2020		10.02.2020		17.02.2020		24.02.2020	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	6.8	7.2	7.6	7.6	7.9	8.2	7.3	6.8
2	BOD	180.0	60.0	190.0	70.0	220.0	60.0	210.0	80.0
3	COD	560.0	156.0	588.0	240.0	616.0	224.0	708.0	224.0
4	SS	108.0	49.0	138.0	84.0	124.0	72.0	146.0	98.0
5	TDS	5581.0	2057.0	9936.0	3372.0	8546.0	3037.0	7480.0	4670.0

Sr. No	Sampling Date	02.03.2020		11.03.2020		16.03.2020	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	6.8	7.1	7.4	7.8	6.6	6.2
2	BOD	490.0	<b>102.0</b>	110.0	58.0	135.0	28.0
3	COD	1432.0	<b>260.0</b>	312.0	164.0	368.0	120.0
4	SS	163.0	68.0	64.0	44.0	65.0	21.0
5	TDS	9949.0	5135.0	3040.0	1988.0	3840.0	2236.0

Sr. No	Sampling Date	06.05.2020		12.05.2020		18.05.2020		26.05.2020	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.1	7.2	7.3	6.5	7.2	7.6	7.5	6.1
2	BOD	240.0	80.0	230.0	40.0	575.0	77.5	325.0	42.5
3	COD	824.0	<b>264.0</b>	860.0	132.0	1264.0	208.0	888.0	116.0
4	SS	142.0	82.0	132.0	66.0	146.0	72.0	240.0	40.0
5	TDS	3840.0	1880.0	3420.0	1810.0	5160.0	1960.0	3810.0	2080.0

Sr. No	Sampling Date	05.06.2020		10.06.2020		16.06.2020		22.06.2020		29.06.2020	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.4	6.5	7.3	7.5	7.4	7.2	7.5	7.1	7.3	7.0
2	BOD	310.0	46.0	240.0	80.0	255.0	87.5	255.0	85.0	180.0	40.0
3	COD	808.0	140.0	768.0	<b>256.0</b>	672.0	244.0	660.0	232.0	544.0	100.0
4	SS	118.0	36.0	124.0	40.0	120.0	68.0	180.0	58.0	120.0	28.0
5	TDS	4323.0	1882.0	3960.0	1680.0	2810.0	1680.0	2691.0	1820.0	2760.0	2036.0

Sr. No	Sampling Date	06.07.2020		13.07.2020		21.07.2020		27.07.2020	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.4	7.1	7.2	7.4	7.2	6.9	7.2	6.9
2	BOD	215.0	51.0	185.0	65.0	215.0	68.0	290.0	98.0
3	COD	636.0	140.0	484.0	176.0	736.0	156.0	680.0	196.0
4	SS	110.0	46.0	180.0	108.0	98.0	60.0	98.0	48.0
5	TDS	4860.0	2080.0	2846.0	2010.0	3542.0	1480.0	4914.0	1792.0

Sr. No	Sampling Date	03.08.2020		10.08.2020		18.08.2020		24.08.2020	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	6.9	7.2	7	6.9	7	6.9	6.8	6.4
2	BOD	155	12.0	235.0	14.0	260.0	28.0	190.0	58.0
3	COD	560	64.0	600.0	56.0	636.0	104.0	468.0	140.0
4	SS	72	30.0	80.0	48.0	184.0	35.0	125.0	84.0
5	TDS	4920.0	1580.0	6840.0	2024.0	4010.0	1049.0	6480.0	2220.0

Sr. No	Sampling Date	01.09.2020		07.09.2020		15.09.2020		21.09.2020		29.09.2020	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.0	6.9	7.1	7.5	7.0	6.5	6.9	6.6	6.9	6.8
2	BOD	180.0	22.0	2750.0	40.0	190.0	22.0	140.0	26.0	185.0	18.0
3	COD	520.0	92.0	12480.0	120.0	512.0	132.0	456.0	120.0	540.0	92.0
4	SS	84.0	36.0	276.0	48.0	98.0	35.0	114.0	56.0	122.0	76.0
5	TDS	6780.0	1890.0	18440.0	1840.0	2671.0	892.0	4356.0	1930.0	5240.0	2080.0

Sr. No	Sampling Date	05.10.2020		12.10.2020		20.10.2020		26.10.2020	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	6.9	6.6	6.9	6.7	7.2	7.0	7.5	7.3
2	BOD	210.0	32.0	190.0	16.0	175.0	38.0	330.0	36.0
3	COD	540.0	96.0	500.0	60.0	468.0	140.0	840.0	132.0
4	SS	135.0	72.0	144.0	75.0	134.0	56.0	115.0	74.0
5	TDS	6840.0	2059.0	9976.0	1840.0	2836.0	1634.0	4504.0	1024.0

Sr. No	Sampling Date	03.11.2020		09.11.2020		17.11.2020		23.11.2020	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.5	6.5	7.5	6.8	7.4	7.1	7.4	6.6
2	BOD	280.0	48.0	310.0	22.0	260.0	28.0	260.0	28.0
3	COD	904.0	172.0	792.0	80.0	696.0	132.0	720.0	132.0
4	SS	104.0	76.0	108.0	48.0	112.0	58.0	102.0	36.0
5	TDS	4092.0	2040.0	6044.0	1248.0	6276.0	1836.0	4372.0	1208.0

Sr. No	Sampling Date	01.12.2020		07.12.2020		14.12.2020		22.12.2020		28.12.2020	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.4	6.8	7.3	6.8	6.8	7.2	6.8	6.8	7.3	7.0
2	BOD	290.0	16.0	210.0	40.0	56.0	48.0	28.0	28.0	675.0	24.0
3	COD	800.0	48.0	568.0	112.0	172.0	148.0	176.0	176.0	1616.0	104.0
4	SS	110.0	32.0	110.0	48.0	80.0	<b>122.0</b>	39.0	39.0	134.0	72.0
5	TDS	4484.0	1240.0	4400.0	1764.0	1622.0	1030.0	2106.0	2106.0	5860.0	1736.0

**2021**

Sr. No	Sampling Date	04.01.2021		11.01.2021		19.01.2021		25.01.2021	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.3	7.6	7.3	7.2	7.6	7.4	7.4	6.7
2	BOD	575.0	98.0	450.0	68.0	480.0	32.0	470.0	46.0
3	COD	1544.0	<b>264.0</b>	1088.0	188.0	1160.0	112.0	1152.0	160.0
4	SS	124.0	68.0	115.0	76.0	103.0	56.0	124.0	36.0
5	TDS	4074.0	2080.0	6598.0	2048.0	3960.0	2024.0	5015.0	1628.0

Sr. No	Sampling Date	02.02.2021		08.02.2021		16.02.2021		22.02.2021	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7	7.2	6.9	7	7.2	7.8	7.2	7
2	BOD	280.0	60.0	280.0	60.0	330.0	86.0	290.0	42.0
3	COD	952.0	228.0	840.0	156.0	842.0	236.0	827.0	127.0
4	SS	110.0	59.0	96.0	42.0	106.0	56.0	86.0	35.0
5	TDS	2980.0	1860.0	3638.0	2020.0	3460.0	4386.0	4426.0	2022.0

Sr. No	Sampling Date	01.03.2021		08.03.2021		15.03.2021		22.03.2021		30.03.2021	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.1	6.9	7.2	5.8	7.7	7.2	7.4	7.2	7.5	7.3
2	BOD	270.0	32.0	260.0	24.0	195.0	28.0	190.0	18.0	130.0	68.0
3	COD	686.0	154.0	673.0	82.0	635.0	149.0	530.0	77.0	371.0	176.0
4	SS	68.0	52.0	112.0	48.0	55.0	18.0	86.0	44.0	250.0	17.0
5	TDS	3454.0	1768.0	3558.0	1880.0	2802.0	1816.0	3400.0	1986.0	1414.0	1338.0

Sr. No	Sampling Date	05.04.2021		12.04.2021		19.04.2021		26.04.2021	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.1	7.6	7.2	7.6	7.4	7.4	7.2	7
2	BOD	675.0	76.0	90.0	12.0	340.0	78.0	56.0	20.0
3	COD	1844.0	240.0	297.0	46.0	939.0	234.0	164.0	97.0
4	SS	108.0	82.0	108.0	18.0	104.0	84.0	106.0	44.0
5	TDS	9860.0	1880.0	2880.0	980.0	16120.0	2040.0	4080.0	2010.0

Sr. No	Sampling Date	03.05.2021		10.05.2021		18.05.2021		26.05.2021	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.3	6.4	7.2	7.2	8.5	8.0	8.1	7.6
2	BOD	165.0	86.0	560.0	68.0	1200.0	<b>160.0</b>	2200.0	<b>170.0</b>
3	COD	420.0	231.0	1645.0	196.0	4236.0	<b>481.0</b>	7712.0	<b>594.4</b>
4	SS	106.0	68.0	154.0	78.0	162.0	<b>112.0</b>	218.0	<b>124.0</b>
5	TDS	5892.0	2040.0	5632.0	2090.0	9980.0	3060.0	12858.0	3210.0

Sr. No	Sampling Date	01.06.2021		07.06.2021		15.06.2021		22.06.2021		29.06.2021	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	---	6.9	7.2	7.1	7.1	7.4	7.1	---	7.5	7.5
2	BOD	---	70.0	82.0	68.0	90.0	76.0	68.0	---	--	--
3	COD	---	239.6	288.0	236.0	213.6	238.0	193.0	---	759.0	171.0
4	SS	---	19.0	42.0	36.0	35.0	24.0	31.0	---	31.0	20.0
5	TDS	---	4082.0	2028.0	2026.0	4578.0	2796.0	2056.0	---	3200.0	2022.0

Sr. No	Sampling Date	<b>06.07.2021</b>		<b>13.07.2021</b>	
	Parameter	<b>Inlet</b>	<b>Outlet</b>	<b>Inlet</b>	<b>Outlet</b>
1	pH	6.9	7.1	7.4	7.2
2	BOD	--	--	550	--
3	COD	891.0	118.4	1860	--
4	SS	34.0	12.0	92	10
5	TDS	4856.0	2696.0	6504	2058

Sr. No	Sampling Date	02.08.2021		09.08.2021		23.08.2021		30.08.2021	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.2	6.6	6.8	6.4	7.17	6.58	7.7	7.5
2	BOD	450.0	<b>105.0</b>	350	40	170.0	54.55	NA	NA
3	COD	1840.0	<b>340.0</b>	1176	109.2	901.60	162.80	1738.4	<b>344.8</b>
4	SS	54.0	28.0	34	21	42	20.0	89	73.0
5	TDS	8460.0	2386.0	4518	2058	3838.0	2668.0	8632	2256

Sr. No	Sampling Date	07.09.2021		13.09.2021		20.09.2021		27.09.2021	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.5	7.3	8	6.6	6.9	6.9	7.6	7.1
2	BOD	60.0	<b>340.0</b>	600	35	1050.0	36.0	1300	<b>340</b>
3	COD	194.0	<b>1128.0</b>	1788	104.8	3403.0	114.8	3720	<b>992</b>
4	SS	118.0	<b>146.0</b>	42	13	156.0	40.0	306	<b>214</b>
5	TDS	3410	6954.0	7528	1512	16840	2350.0	20124	4550

Sr. No	Sampling Date	04.10.2021		12.10.2021		18.10.2021		25.10.2021	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.1	7.2	7.3	6.5	7.2	7	7.3	7.3
2	BOD	300.0	<b>105.0</b>	120	54	120.0	<b>130</b>	190	<b>170</b>
3	COD	877.0	<b>268.0</b>	364	164	344.0	<b>413</b>	568	<b>502</b>
4	SS	3.4	34.0	40	24	36.0	28	44	40
5	TDS	5667	3460.0	5368	2546	5087	1776	6286	2154

Sr. No	Sampling Date	01.11.2021		08.11.2021		16.11.2021		22.11.2021		29.11.2021	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.1	7	7.3	7.4	7.5	7.4	7.1	7.2	---	7.3
2	BOD	170	<b>130</b>	130	28	180	<b>120</b>	130.0	80.0	---	68
3	COD	494.4	<b>280</b>	394	92.8	541	<b>268</b>	417.2	242.8	---	228.8
4	SS	44	34	44	62	38	32	44	32.0	---	42
5	TDS	6570	2060	4938	1880	4508	2078	4242.0	2012.0	---	2060

Sr. No	Sampling Date	06.12.2021		13.12.2021		20.12.2021		27.12.2021	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.6	7	7.4	7.4	7	7	7	7.3
2	BOD	490	56	500	<b>155</b>	30	23	58	40
3	COD	1591.2	188	1598.4	<b>486</b>	104	76.4	190.8	--
4	SS	162	32	274	<b>142</b>	32	24	54	58
5	TDS	13316	1668	13288	3466	486	764	1692	1692

**2022**

Sr. No	Sampling Date	03.01.2022		10.01.2022		19.01.2022		25.01.2022	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.3	7.2	7.8	7.5	7.2	7	7.4	7.3
2	BOD	60	27	250	32	43	23	51	62
3	COD	195.6	79.6	788	92	143	69.6	160.8	202
4	SS	32	28	166	28	194	72	58	78
5	TDS	2386	1118	12040	1520	2310	1494	1860	1884

Sr. No	Sampling Date	08.02.2022		14.02.2022		21.02.2022		28.02.2022	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.2	6.5	7.4	6.1	7.4	6.4	7.1	6.4
2	BOD	92	80	80	19	185	17	170	40
3	COD	258	244.4	357.6	164.8	408	74.8	541	248
4	SS	144	76	116	84	146	48	148	82
5	TDS	2884	1402	2782	1298	3269	1135	4532	2291

Sr. No	Sampling Date	07.03.2022		14.03.2022		21.03.2022		28.03.2022	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.7	7.1	7.6	6.3	7.5	7.4	7.6	7.5
2	BOD	1850	85	2800	86	4600	26	2300	86
3	COD	4428	234.4	7740	236.8	9192	105.6	5104	217
4	SS	138	72	216	58	220	46	220	38
5	TDS	30078	5290	31240	2415	30142	2314	21478	1426

Sr. No	Sampling Date	04.04.2022		11.04.2022		18.04.2022		25.04.2022	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.7	7.4	7.5	7.4	7.5	7.3	7.1	7
2	BOD	1800	90	1250	35	2800	86	1650	26
3	COD	5356	217	3288	143.6	7176	244	5104	160
4	SS	184	29	240	52	182	68	94	47
5	TDS	28872	2056	20114	1804	22874	2963	20134	2068

Sr. No	Sampling Date	02.05.2022		09.05.2022		17.05.2022		23.05.2022		30.05.2022	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.9	7.1	7.6	7	7.6	7.8	7.8	7.2	8.2	7.1
2	BOD	1800	28	925	4.8	1700	22	2700	26	1750	12
3	COD	5744	139.6	2435	70	4236	117.6	6224	132	5260	62.4
4	SS	146	54	88	34	192	44	202	116	120	58
5	TDS	21241	1368	13114	1087	12800	1980	19719	1581	18384	1248

Sr. No	Sampling Date	06.06.2022		13.06.2022		20.06.2022		27.06.2022	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.6	6.9	7.9	7.2	7.4	7.5	7.2	7.4
2	BOD	2400	12	1050	90	950	85	1700	<b>105</b>
3	COD	6408	139.2	2417	250	2760	230	3960	<b>264</b>
4	SS	320	49	166	--	240	68	184	78
5	TDS	29366	766	10481	963	6965	766	5914	1571

Sr. No	Sampling Date	04.07.2022		11.07.2022		18.07.2022		25.07.2022	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.6	7.1	7.4	7.4	8.2	7.2	7.3	7.3
2	BOD	1600	<b>160</b>	1550	<b>105</b>	2100	38	220	<b>120</b>
3	COD	5572	<b>415</b>	4920	<b>268</b>	6784	120	3192	232
4	SS	196	84	184	82	178	64	238	37
5	TDS	14326	2628	14226	2360	4818	1948	4879	1486

Sr. No	Sampling Date	01.08.2022		08.08.2022		22.08.2022		29.08.2022	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	8.1	7.6	8.3	7.4	7.4	6.7	7.6	7.7
2	BOD	1200	76	950	48	850	36	775	74
3	COD	3452	219	3544	157	2932	109	2128	208
4	SS	184	78	186	48	162	26	260	124
5	TDS	4918	1748	9273	1037	16928	649	9123	2456

Sr. No	Sampling Date	06.09.2022		12.09.2022		20.09.2022		26.09.2022	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.7	7.9	7.4	7.6	7.3	7.6	7.2	7.3
2	BOD	600	12	1600	72	1450	84	38	<b>135</b>
3	COD	1704	56.4	4464	203.6	4072	220.8	148	<b>374.4</b>
4	SS	168	23	188	56	212	48	81	24
5	TDS	8479	1550	9458	2137	6278	1650	6218	3112

Sr. No	Sampling Date	3.10.2022		10.10.2022		17.10.2022		25.10.2022	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.4	7.3	7.3	7.2	7.8	7.8	6.8	7
2	BOD	110	42	2000	90	2200	90	1200	90
3	COD	300.8	128.4	4040	208.8	3288	228	3560	<b>432</b>
4	SS	149	19	65	54	66	39	65	54
5	TDS	10906	1527	19837.5	2490	18784	15435	6549	3753

Sr. No	Sampling Date	07.11.2022		14.11.2022		21.11.2022		28.11.2022	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.9	7.2	8.1	7.5	7.6	7.9	7.4	7.4
2	BOD	1200	78	3600	56	110	<b>380</b>	105	<b>105</b>
3	COD	4020	240.8	12960	176	284	<b>1187</b>	276.8	<b>276.8</b>
4	SS	74	56	215	12	47	82	78	78
5	TDS	17784	2478	16071	4046	2320	4620	1761	1761

Sr. No	Sampling Date	05.12.2022		12.12.2022		19.12.2022		26.12.2022	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.8	7.5	7.5	7.2	7.9	7.2	8.1	7.1
2	BOD	2200	88	350	70	1600	60	600	50
3	COD	6316	234	1212.8	242	5980	232	2512	142.8
4	SS	233	20	51	18	137	47	94	72
5	TDS	14925	1272	6236	3887	14951	1818	8979	664

**2023**

Sr. No	Sampling Date	03.01.2023		09.01.2023		16.01.2023		23.01.2023		30.01.2023	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.4	7	8.1	7.5	7.7	7	8.1	7.4	7.5	6.8
2	BOD	600	70	2400	<b>220</b>	440	8	280	70	1200	80
3	COD	1824	228	6492	<b>739</b>	1710	228	932	228	5920	244
4	SS	82	23	144	<b>137</b>	24	<b>124</b>	48	<b>228</b>	191	13
5	TDS	5935	5935	15638	12612	9368	859	4875	4309	22152	2214

Sr. No	Sampling Date	06.02.2023		13.02.2023		20.02.2023		27.02.2023	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.3	6.9	8.1	6.3	8.2	6.5	7.1	6.8
2	BOD	560	80	700	60	700	30	1500	20
3	COD	2656	209.6	2764	216	3508	99.2	5240	80
4	SS	114	32	65	44	103	18	194	14
5	TDS	18562	3349	10668	1091	11854	1299	17608	946

Sr. No	Sampling Date	08.03.2023		13.03.2023		20.03.2023		27.03.2023	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	8	7	7.6	7.9	7	7.4	7.4	7.2
2	BOD	480	60	1200	105	550	24	800	40
3	COD	5872	222	5536	237.6	2388	84.8	2032	160
4	SS	117	37	127	176	132	66	85	12
5	TDS	18412	2534	20120	39150	9222	873	8281	1241

Sr. No	Sampling Date	03.04.2023		10.04.2023		17.4.2023		24.04.2023	
	Parameter	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
1	pH	7.9	7.4	7.2	7	7.6	7.5	7.5	7.5
2	BOD	900	40	660	30	900	40	550	22
3	COD	3000	128	2168	91.2	2118	130.4	1840	109.2
4	SS	62	93	90	17	38	14	96	11
5	TDS	12976	677	9873	592	3212	1576	4046	1514

## MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, KOLHAPUR.

TEL. NO. (0231) 2652952,  
2660448  
FAX NO. (0231) 2652952  
E-MAIL:  
ROKOLHAPUR@MPCB.GOV.IN



UDYOG BHAVAN,  
NEAR COLLECTOR OFFICE,  
KOLHAPUR - 416 003.  
WEBSITE: HTTP://MPCB.MAH.NIC.IN

No. MPCB/RO/KOP/SCN/61/18

Date: 19/10/2018

To,

M/s Lote Parshuram Environment Protection Co-operative Society,  
Plot No. P - 30, MIDC Lote,  
Tq. Khed Dist. Ratnagiri.

**Sub : Show Cause Notice.**

**Ref :** 1) Consent granted by the Board.  
2) Visit of Board Officials, on 02.11.2017



WHEREAS, your CETP location falls in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.

AND WHEREAS Board has granted consent to your Common Effluent Treatment Plant to discharge trade effluent in 'Water Pollution Prevention Area' subject to certain terms & conditions more precisely defined under section 26 of the Water (P & CP) Act, 1974 & under section 21 of the Air (P & CP) Act, 1981 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.

AND WHEREAS, it is mandatory on your part to provide full-fledged treatment plant & operate the same round the clock so as to meet the standards prescribed by the Board under the provisions of the Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 & Hazardous Waste (MH & TM) Rules, 2008.

AND WHEREAS, during the visit of Board Officials to your plant on 02.11.2017 it was observed that -

1. You were not operating CETP fully. The dosing unit, sludge holding tank connected to decanter, pressure sand & carbon filters were not in operation.
2. There was arrangement to dispose the effluent bypassing the pressure sand & carbon filters.
3. The floating aerators provided at equalization tank were not in operation (out of eight only one was in operation).
4. You were discharging the effluent from oxidation tank to final disposal point without passing through sand & carbon filters.

5. You were discharging the treated effluent bypassing the online monitoring pit.
6. There was no flow meter to measure inlet effluent quantity.
7. You were not using the final holding tank to store the treated effluent before disposal of the same but using it to store the untreated effluent.
8. The results of JVS collected by Board Officials are not meeting the standard prescribed in consent.
9. You have not sent sludge to the CHWTSDf since May, 2017. The sludge generation quantity was very less than the consented quantity.
10. You have not taken adequate measures to control the smell nuisance generating through operations of CETP.
11. You are not sending top ten defaulters list to MPCB since, July - 2017.

Therefore, you are hereby directed to show cause as to why legal action under provisions of the Water (P &CP) Act, 1974 & Air (P &CP) Act, 1981 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 shall not be initiated against your unit and all your member industries.

Your reply/ objection should reach this office within 7 days from receipt of this notice failing which; the Board will have no option than to initiate appropriate further action as deem fit in your case, which may please be noted.

  
(Dilip Khedkar)  
Regional Officer, Kolhapur

Copy submitted for information and necessary action :

- Member Secretary, M. P. C. Board, Mumbai.
- JD (WPC) M. P. C. Board, Mumbai.

Copy to:

Sub Regional Officer, MPC Board, Chiplun.- for necessary follow up and report.



## LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.

P-30, Lote Parshuram MIDC, Khed, Ratnagiri ( Maharashtra )  
 ( REGD/KHD/GNL/(0)105/2000-2001 / Year 2000 )  
 Email : [ceep\\_lote@rediffmail.com](mailto:ceep_lote@rediffmail.com) Telephone : 02356 - 272113

DATE: 12.01.2018

To,  
 ✓ The Regional Officer,  
 Maharashtra Pollution Control Board,  
 Udyog Bhavan, Near Collector Office,  
 Kolhapur.

**Subject:** Show Cause notice reply

**Reference:** Show Cause notice issued vide letter MPCB/RO/KOP/SCN/ 61/18 dated 09.01.2018

Dear Sir,

With reference to above point we wish to update the compliance point wise as follows:

1. You were not operating CETP fully. The dosing unit, sludge holding tank connected to decanter, pressure sand & carbon filters were not in operation.
  - We have made CETP fully operational. The dosing unit made operational round the clock. The decanter is operational in batch process.
2. There was arrangement to dispose the effluent bypassing the pressure sand & Carbon filters.
  - The sand bed and carbon bed filter are taken on-line and all effluent is now pass through the sand bed and carbon bed filter,
3. The floating aerators provided at equalisation tank were not in operation (Out of eight only one is in operation.)
  - All the aerator in equalisation tanks are in operation.
4. You were discharging the effluent from oxidation tank to final disposal point without passing from sand and carbon filters.
  - The sand and carbon bed filter are now taken on-line and effluent from the oxidation tank is passed through the sand and carbon filter.
5. You were discharging the treated effluent bypassing the online monitoring pit.
  - The online effluent monitoring system was under calibration process so, the effluent was not passing through the online monitoring pit.
6. There was no flow meter to measure inlet effluent quantity.
  - The inlet flow was calculated on the basis of pumping hours, we are in process to install the flow meter to measure the inlet effluent quantity.

7. You were not using the final holding tank to store the treated effluent before disposal of the same but using it to store the untreated effluent.  
Due to the expansion process some tanks are demolished. Hence, to avoid the breakdown in effluent treatment plant we used the final holding tank to store the untreated effluent in the tank before feeding to bioreactor.
8. The results of JVS collected by Board Officials are not meeting the standard prescribed in consent.  
We are at the final stage of expansion of CETP. After expansion we will meet the outlet prescribed standard norms as per consent.
9. You have not sent sludge to the CHWSTDF since May 2017. The sludge generation quantity was very less than the consented quantity.  
Due to expansion work the sludge drying bed was demolished, after that we built the new sludge drying beds. Now, we have started the disposal of sludge to CHWSTDF. In the expansion the new belt press filter is also purchased and will be installed in a month time.
10. You have not taken adequate measures to control the smell nuisance generating through operations of CETP.  
We have taken various steps to control the odour. The odour of is sludge mainly due to the retention time in sludge holding tank. The installation of new filter press will reduce the retention time of sludge holding and also there will be drastic reduction in the smell simultaneously.
11. You were not sending top ten defaulters list to MPCB since, July 2017.  
We have now increased the frequencies of the JVS. We have also increase the frequency of analysis and keeping close watch on outlet of member industry. We will provide the defaulters list in a short period of time.

Thanking You.

Yours Faithfully

For, Lote Environment Protection Co-Operative Society

  
Authorized Signatory.

C.C. 1) Sub-Regional Officer, Maharashtra Pollution Control Board, Chiplun

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,  
 2660448  
 Fax No. (0231) 2652952  
 E-mail: rokolhapur@mpcb.gov.in



Udyog Bhavan,  
 Near Collector Office,  
 Kolhapur - 416 003.  
 Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/306/2018

Date: 07/02/2018.

To,  
 M/s Lote Parshuram Environment Protection Co-operative Society,  
 Plot No. P - 30, MIDC Lote Parshuram,  
 Tal: Khed, Dist: Ratnagiri.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

Ref: 1. Visit of Board Officer to your unit on 02-11-2017.  
 2. Show Cause Notice issued by Board vide No. MPCB/RO/KOP/SCN/61/18 dtd. 09-01-2018.  
 3. Your reply to Show Cause Notice vide No. LEPS/MPCB/2017-18/038 dtd. 12-01-2018.

WHEREAS, your CETP location falls in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.

AND WHEREAS Board has granted consent to your Common Effluent Treatment Plant to discharge trade effluent in 'Water Pollution Prevention Area' subject to certain terms & conditions more precisely defined under section 26 of the Water (P & CP) Act, 1974 & under section 21 of the Air (P & CP) Act, 1981 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.

AND WHEREAS, it is obligatory on your part to provide full-fledged treatment plant & operate the same round the clock so as to meet the standards prescribed by the Board under the provisions of the Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 & Hazardous Waste (MH & TM) Rules, 2008.

AND WHEREAS, Board Officials visited your plant on 02.11.2017. During the visit, following non compliance was observed.

1. You were not operating CETP fully. The dosing unit, sludge holding tank connected to decanter, pressure sand & carbon filters were not in operation.
2. There was arrangement to dispose the effluent bypassing the pressure sand & carbon filters.
3. The floating aerators provided at equalization tank were not in operation (out of eight only one was in operation).
4. You were discharging the effluent from oxidation tank to final disposal point without passing from sand & carbon filters.
5. You were discharging the treated effluent bypassing the online monitoring pit.
6. There was no flow meter to measure inlet effluent quantity.

..2..

7. You were not using the final holding tank to store the treated effluent before disposal of the same but using it to store the untreated effluent.
8. The results of JVS collected by Board Officials are not meeting the standard prescribed in consent.
9. You have not sent sludge to the CHWTSDF since May, 2017. The sludge generation quantity was very less than the consented quantity.
10. You have not taken adequate measures to control the smell nuisance generating through operations of CETP.
11. You are not sending top ten defaulters list to MPCB since July - 2017.

AND WHEREAS, your reply to show cause notice is not satisfactory.

AND WHEREAS, during the visit of undersigned along with Shri More, F.O. at night on 15-01-2018 it was observed that your ETP was not in operation and you were discharging untreated effluent through pipe line to the disposal point.

AND WHEREAS, you have failed to provide the top ten defaulting units results to MPCB in spite of continuous follow up with you since last six months.

AND WHEREAS, the results of JVS collected by Board officials exceeding the standards prescribed in Consent.


AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & willfully causing grave injury to the environment thereby violating various Environment enactments.

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities).

- I) Why your CETP shall not be closed down forthwith?
- II) Why competent authorities shall not be directed to disconnect your water/electricity supply till you comply with the provisions of the said Acts?
- III) Why your all member industries shall not be directed to stop manufacturing activities ?

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice and attend the hearing on 15-02-2018 at 3.00 PM failing which Board shall consider issuance of appropriate final directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD

  
(Dilip Khedkar)  
Regional Officer

Copy to:

✓ 1) Sub-Regional Officer, M.P.C.Board, Chiplun.

- He is directed to serve the directions to the above industry and keep the follow up and report the compliance accordingly.

2) Master file.

(SRD Control/Regul./File No 234-2)


**LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.**

P-30, Lote Parshuram MIDC, Khed, Ratnagiri ( Maharashtra)

( RTG/KHD/GNL(0)105/2000-2001 / Year 2000)

Email : cetp\_lote@rediffmail.com Telephone : 02356 - 272113

**Date: 28.03.18**
**To,**  
**The Regional Officer,**  
**Udyog Bhavan,**  
**Near Collector Office,**  
**Kolhapur – 416003.**

**Subject: -Proposed Directions reply**
**Reference: Your letter dated 07.02.2018 received on dated 20.02.18.**

Dear Sir,

With reference to above subject we wish to file our point wise compliance as follows:

1. **You are not operating CETP fully. The dosing unit, sludge holding tank connected to decanter, pressure sand & carbon filters were not in operation.**
  - We have made CETP fully operational. The dosing unit made operational round the clock. The decanter is operational in batch process.
2. **There was arrangement to dispose the effluent bypassing the pressure sand & carbon filters.**
  - The sand bed and carbon bed filter are taken on-line and all effluent is now passing through the sand bed and carbon bed filter.
3. **The floating aerators provided at equalization tank were not in operation (out of eight only one was in operation).**
  - All the aerator in equalization tanks are in operation.
4. **You are discharging the effluent form oxidation tank to final disposal point without passing form sand & carbon filters.**
  - The sand and carbon bed filter are now taken on-line and effluent from the oxidation tank is passed through the sand and carbon filter.
5. **You were discharging the treated effluent bypassing the online monitoring pit.**
  - The online effluent monitoring system was under calibration process so the effluent was not passing through the online monitoring pit.



**6. There was no flow meter to measure inlet effluent quantity.**

- The inlet flow was calculated on the basis of pumping hours, we are in process to install the flow meter to measure the inlet effluent quantity.

**7. You were not using the final holding tank to store the treated effluent before disposal of the same but using it to store the untreated effluent.**

- Due to the expansion process some tanks are demolished. Hence, to avoid the breakdown in effluent treatment plant we used the final holding tank to store the untreated effluent in the tank before feeding to bioreactor.

**8. The result of JVS collected by Boards Officials are not meeting the standard prescribed in consent.**

- We are at the final stage of expansion of CETP. After expansion we will meet the outlet prescribed standard norms as per consent.

**9. You have not sent sludge to the CHWTSDF since May, 2017. The sludge generation quantity was very less than the consented quantity.**

- Due to expansion work the sludge drying bed was demolished, after that we built the new sludge drying beds. Now, we have started the disposal of sludge to CHWTSDF. In the expansion

**10. You have not taken adequate measures to control the smell nuisance generating through operations of CETP.**

- We have taken various steps to control the odor. The odour is of sludge mainly due to the retention time in sludge holding tank. The installation of new filter press will reduce the retention time of sludge holding and also there will be drastic reduction in the smell simultaneously.

**11. You are not sending top ten defaulters list to MPCB since July – 2017.**

- We have now increased the frequencies of the JVS. We have also increase the frequency of analysis and keeping close watch on outlet of member industry. We will provide the defaulters list in a short period of time.



**LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.**

P-30, Lote Parshuram MIDC, Khed, Ratnagiri (Maharashtra)

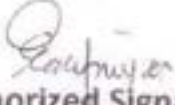
( RTG/KHD/GNL, (D)105/2000-2001 / Year 2000)

Email : cstp\_lote@rediffmail.com Telephone : 02356 - 272113

**Thanking You.**

**For Lote Parshuram Environment Protection**

**Co-operative Society,**

  
**Authorized Signature**

✓ **CC: The Sub-regional Officer, M.P.C.Board, Chiplun**

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, KOLHAPUR.**

TEL. NO. (0231) 2652952,  
2660448  
FAX NO. (0231) 2652952  
E-MAIL:  
ROKOLHAPUR@MPCB.GOV.IN



UDYOG BHAVAN,  
NEAR COLLECTOR OFFICE,  
KOLHAPUR - 416 003.  
WEBSITE: HTTP://MPCB.MAH.NIC.IN

No. MPCB/RO/KOP/SCN/ 1306/2018

Date: 20/03/18

To,

M/s Lote Parshuram Environment Protection Co-operative Society,  
Plot No. P - 30, MIDC Lote,  
Tq. Khed Dist. Ratnagiri

**Sub :** Show Cause Notice.

**Ref :** 1) Consent granted by the Board.  
2) Visit of Board Officials, on 14.03.2018.



**WHEREAS**, your CETP location falls in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.

**AND WHEREAS**, Board has granted consent to your Common Effluent Treatment Plant to discharge trade effluent in 'Water Pollution Prevention Area' subject to certain terms & conditions more precisely defined under section 26 of the Water (P & CP) Act, 1974 & under section 21 of the Air (P & CP) Act, 1981 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.

**AND WHEREAS**, it is mandatory on your part to provide full-fledged treatment plant & operate the same round the clock so as to meet the standards prescribed by the Board under the provisions of the Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 & Hazardous Waste (MH & TM) Rules, 2008.

**AND WHEREAS**, during the visit of Board Officials to your plant on 14.03.2018 it was observed that -

1. During the visit equalization aeration was not in operation
2. Tertiary treatment, sand and carbon filter was not found in operation.
3. There was disposal of untreated/ partially treated effluent into Creek.
4. Online monitoring was not found in operation.

**Therefore**, you are hereby directed to show cause as to why legal action under provisions of the Water (P & CP) Act, 1974 & Air (P & CP) Act, 1981 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 shall not be initiated against your unit and all your member industries

**Your reply/ objection** should reach this office within 7 days from receipt of this notice failing which the Board will have no option than to initiate appropriate further action as deem fit in your case, which may please be noted.

(Dilip Khedkar)

Regional Officer, Kolhapur

Copy submitted for information and necessary action :

- Member Secretary, M. P. C. Board, Mumbai.
- JD (WPC) M. P. C. Board, Mumbai.

Copy to:

Sub Regional Officer, MPC Board, Chiplun. - for necessary follow up and report.


**LGTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD**

P-30, Lote Parshuram MIDC, Khed, Satnagiri (Maharashtra)

( RTG/KTD/GNL (0)165/2000-2001 / Year 2000)

Email : cstp\_lote@rediffmail.com Telephone : 02356 - 272113

Date: 30.03.18



To,  
 The Regional Officer,  
 M.P.C.Board,  
 Udyog Bhavan,  
 Near Collector Office,  
 Kolhapur – 416003.

Subject: Show cause notice reply

Reference: Your letter received on date 20.03.18

Dear Sir,

With reference to above subject we wish to file our point wise compliance as follows:

1. **During the visit equalization aeration was not in operation.**
  - To avoid failure of aerator, the aerator was stopped for some hours to give the rest as a preventive care. During visit as the aerator was stopped as per schedule so it was not in operation. Now we have decided to stopped the aerator one by one so as to provide the continuous aeration.
2. **Tertiary treatment, sand and carbon filter was not found in operation.**
  - We brought the sand and carbon filter in to the operation immediately.
3. **There was disposal of untreated/ partially treated effluent into creek.**
  - Now the sand & carbon bed filter brought into the operation hence there will not be any disposal of partially treated effluent into the creek

(M)  
 Ran

**LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD**

P-30, Lote Parshuram MIDC, (Dist. Raichur) (Maharashtra)

(RTG/KHD/GNL/10)DS/2000-2001 / Year 2000)

Email : cosp\_lote@rediffmail.com Telephone : 02155-272113

**4. Online monitoring was not found in operation.**

- The process of calibration of Online effluent monitoring system in Programme.hence it was not found in operation.

Thanking You.

For Lote Parshuram Environment Protection  
Co-operative Society,

Authorized Signature

/CC: The Sub-Regional Officer, M.P.C.Board, Chiplun

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701  
 Fax: 24023516/24024068/24044531  
 Website: [www.mpcb.gov.in](http://www.mpcb.gov.in)



Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor  
 Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E)  
 Mumbai- 400 022.

No.MPCB/JD(WPC)/B- 316

Date : 24.01.19

To,  
 M/s. Lote Parshuram Environment Protection Co-op Society Ltd.,  
 P-30, Lote Parshuram MIDC,  
 Tal.- Khed, Dist.- Ratnagiri.

**Sub :** Proposed directions u/s 33A of the Water (Prevention & Control Of Pollution) Act, 1974.

**Ref :** 1. Directions issued by MPCB from time to time.  
 2. Order dated 13/12/2018 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application No.1038/2018 – in the matter of News Item published in "The Asian Age" authored by Sanjay Kaw titled "CPCB to rank industrial units on pollution levels"

.....

**WHEREAS,** the Common Effluent Treatment Plant was introduced with an enthusiasm approach to solve the problem of pollution caused by effluent discharge by small scale industries. These industries lack technical expertise and are not financially viable for implementation and maintenance of pollution control devices. The main object of the CETP is to solve the problem of cost, lack of trained staff and space to reduce the problems of monitoring and to organise the disposal treated waste and sludge.

**AND WHEREAS,** the non-conforming CETPs have now become threat to the environment due to various reasons and fail to cater their primary goal. The majority of CETP Managements have failed to control administration of CETPs, they don't have proper vigilance on their member industries. The industries are changing their production activities from time to time without intimating to the CETP Associations leading to receiving excess load at inlet. The major flows such as maintenance of the hydraulic flow, online measurement, effluent quality, sludge quality, unit design, maintenance and working issues with Laboratory facilities were observed in the CETPs. The similar kind of outputs were also given by member institutes appointed by MPCB for assessment of the CETPs in Maharashtra. Hence, the Industries Association/CETP Associations have failed to perform their duties of extending support to the non-viable and small scale industries for overcoming on technological and financial constraints.

**AND WHEREAS,** the Central Pollution Control Board had issued directions u/s 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 that not to permit expansion/establishment of the industrial units in the areas where the associated CETPs are not complying with the required standards and where such CETPs do not have adequate hydraulic load capacities. **AND WHEREAS,** these directions were brought to the notice by the Maharashtra Pollution Control Board vide Circular dated 21/08/2015 to all the concern including MIDC.

: 3 :

You shall submit your reply within a period of 15 days from the date of receipt of these directions, failing which, the Board will have no option than to initiate appropriate legal action against your Corporation, which please note.

(E. Ravendiran, IAS)  
Member Secretary

Copy submitted to :

1. Hon'ble Chairman, MPCB, Mumbai – for favour of information.
2. Divisional Commissioner, Konkan Division, Konkan Bhavan, CBD Belapur, Navi-Mumbai. -for favour of information.

Copy to:

1. Joint Director(WPC)/Law Officer, MPCB, Mumbai – for information and necessary follow up.
2. Regional Officer, MPCB, Kolhapur / Sub-Regional Officer, MPCB, Chiplun - for information and necessary action.

: 3 :

You shall submit your reply within a period of 15 days from the date of receipt of these directions, failing which, the Board will have no option than to initiate appropriate legal action against your Corporation, which please note.

(E. Ravendiran, IAS)  
Member Secretary

Copy submitted to :

1. Hon'ble Chairman, MPCB, Mumbai – for favour of information.
2. Divisional Commissioner, Konkan Division, Konkan Bhavan, CBD Belapur, Navi-Mumbai.  
-for favour of information.

Copy to:

1. Joint Director(WPC)/Law Officer, MPCB, Mumbai – for information and necessary follow up.
2. Regional Officer, MPCB, Kolhapur / Sub-Regional Officer, MPCB, Chiplun - for information and necessary action.



**LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.**

P-30, Lote Parshuram MIDC, Khed, Ratnagiri ( Maharashtra)

RTG/KHD/GNL(0)105/2000-2001 / Year 2000)

Email : [cetp\\_lote@rediffmail.com](mailto:cetp_lote@rediffmail.com) Telephone : 02356 - 272113

LEPS / MPCB / 18-19 / 3

To,

The Hon. Member Secretary,  
M.P.C.Board, Kalpataru Point,  
Sion – Mumbai.

Date: 01.02.19



**Subject:** Reply to the proposed directions received through letter No MPCB/JD (WPC)/B-316

**Reference:** Proposed directions received through letter No. MPCB/JD (WPC) /B-316

Dear Sir

With reference to above subject we wish to submit our reply as follows:

Lote Parshuram CETP was established in the year 2003 with the installed capacity of 4.5 MLD. Presently total 205 industries are member of CETP. Out of that 69 members are connected; 15 members are Zero Liquid discharge and other which are engineering units which are not connected to CETP.

The overall effluent received from all connected industry approximately 3.0 MLD. As the result of CETP was marginally exceeding the consented parameters, the decision of up-gradation was taken. As there was restriction on expansion of existing industries, the decision of expansion was also taken at the same time and the capacity is increased from 4.5 MLD to 10 MLD.

Recently we have completed the up-gradation along with expansion project. Previous and present installed capacities of equipment's are attached herewith for your reference. See **Annexure I**.

The photographs of the CETP expansion are attached herewith for your reference. See **Annexure II**

Presently as per directive, MIDC had taken over the operations of CETP since March 2018. MIDC had appointed M/s Aquachem Enviro Engineers Pvt. Ltd for operating CETP. Presently all CETP operations are carried out by them under supervision of MIDC.

Now the up-gradation and expansion work is over. However as per our observation, upgradation and expansion work are over and required treatment systems are taken into operations. In this treatment operations, stabilization of bioreactors is one of the main process which presently under progress and yet to be stabilized. As the system is under acclimatization process there was marginal increase in the outlet COD value. As per our past experience, stabilization of the process requires at least another 2 months to get fully stabilized.

Presently our Inlet quality of effluent is ranging in between 2200 mg/L to 3000 mg/L. To control the inlet quality of the effluent we have taken various steps like lock and key arrangement with strainer to prevent TSS coming into CETP (See Annexure III), Increased the frequency of Vigilance at the industrial discharge points, discipline on discharging hours based on MPCB consented quantities. This is giving positive results and improvement in inlet effluent quality is seen.

We are confident that within a couple of month's period the Bio-reactors will be completely stabilized and will able to achieve the COD & BOD as per the consented parameter.

Hence we request you not to impose monitory penalization on us and give us time for stabilization of the Bio-reactors so as to achieve desired results.

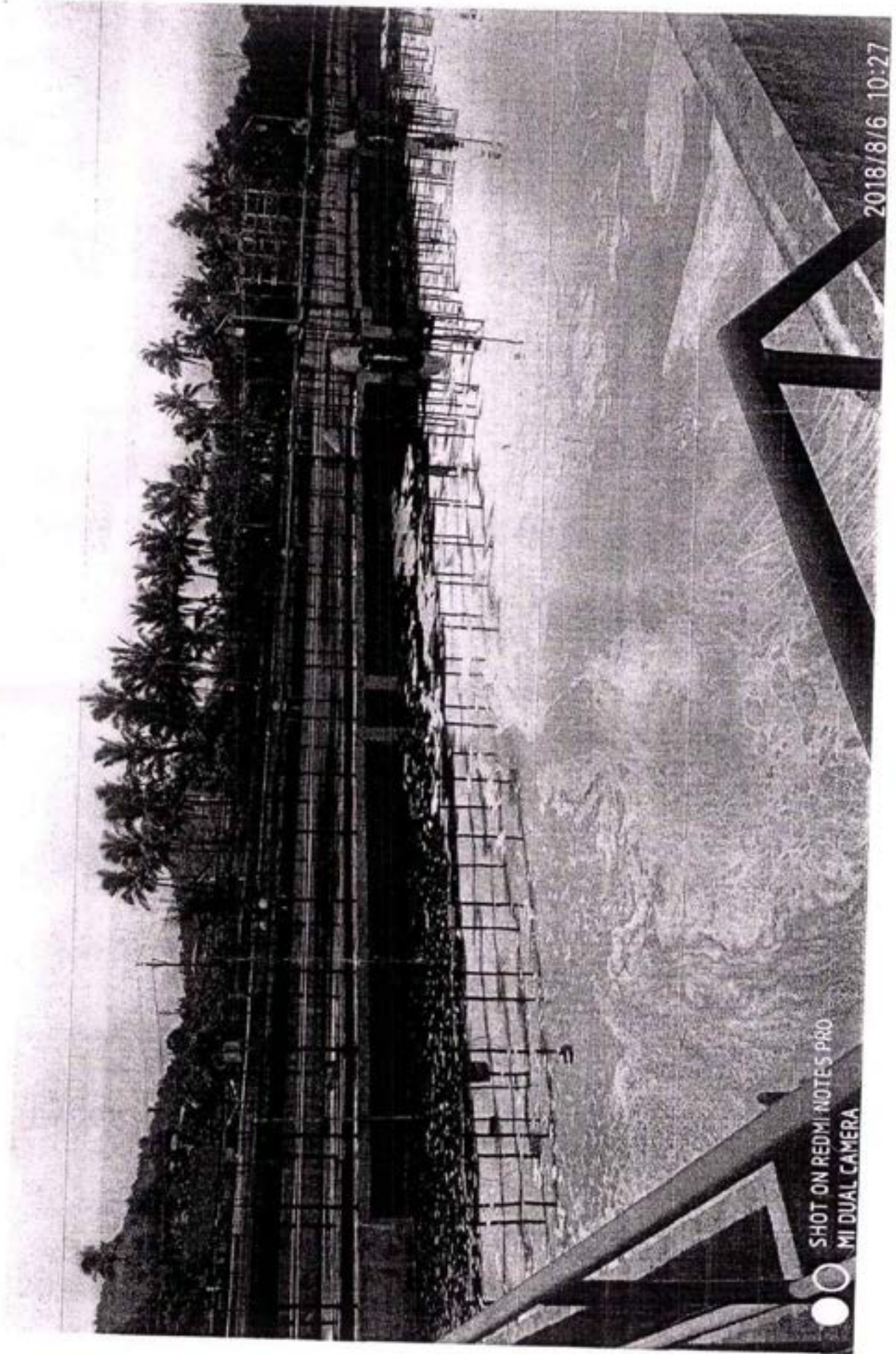
With Best Regards,

  
 Manager,  
 Lote Parshuram Environment Protection Co-op Society Ltd.

Copy to:

1. Hon'ble Chairman, M.P.C.Board, Mumbai.
2. Divisional Commissioner, Kokan Division, Kokan Bhavan, CBD Belapur, Navi - Mumbai.
3. Joint Director (WPC)/Law Officer, M.P.C.Board, Mumbai.
4. Regional Officer, M.P.C.Board, Kolhapur.
- ✓ 5. Sub - Regional Officer, M.P.C.Board, Chiplun.

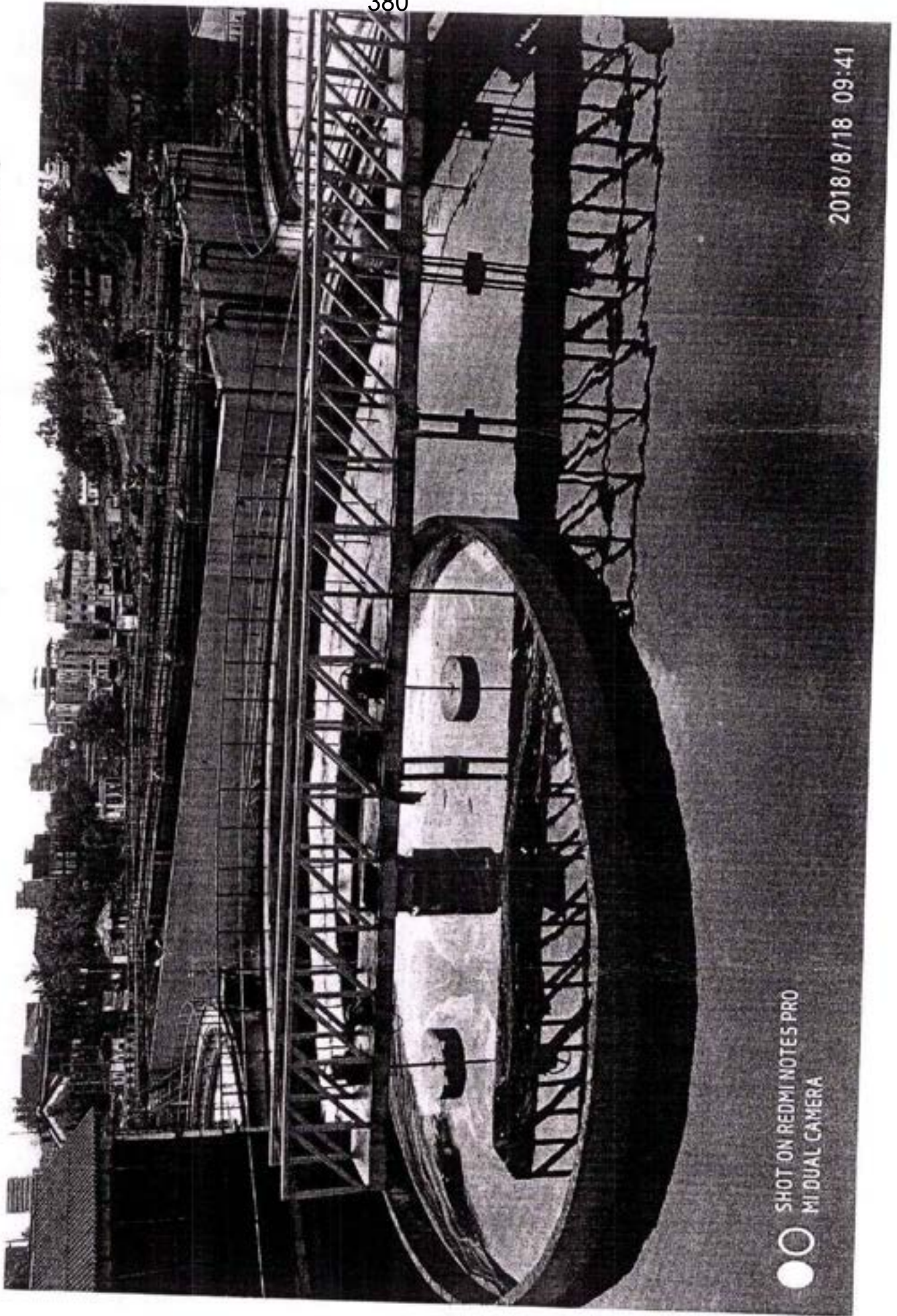
New Bio-reactor-A/B/C/D (55m●13m\*6m) (04 aspirators each●10),



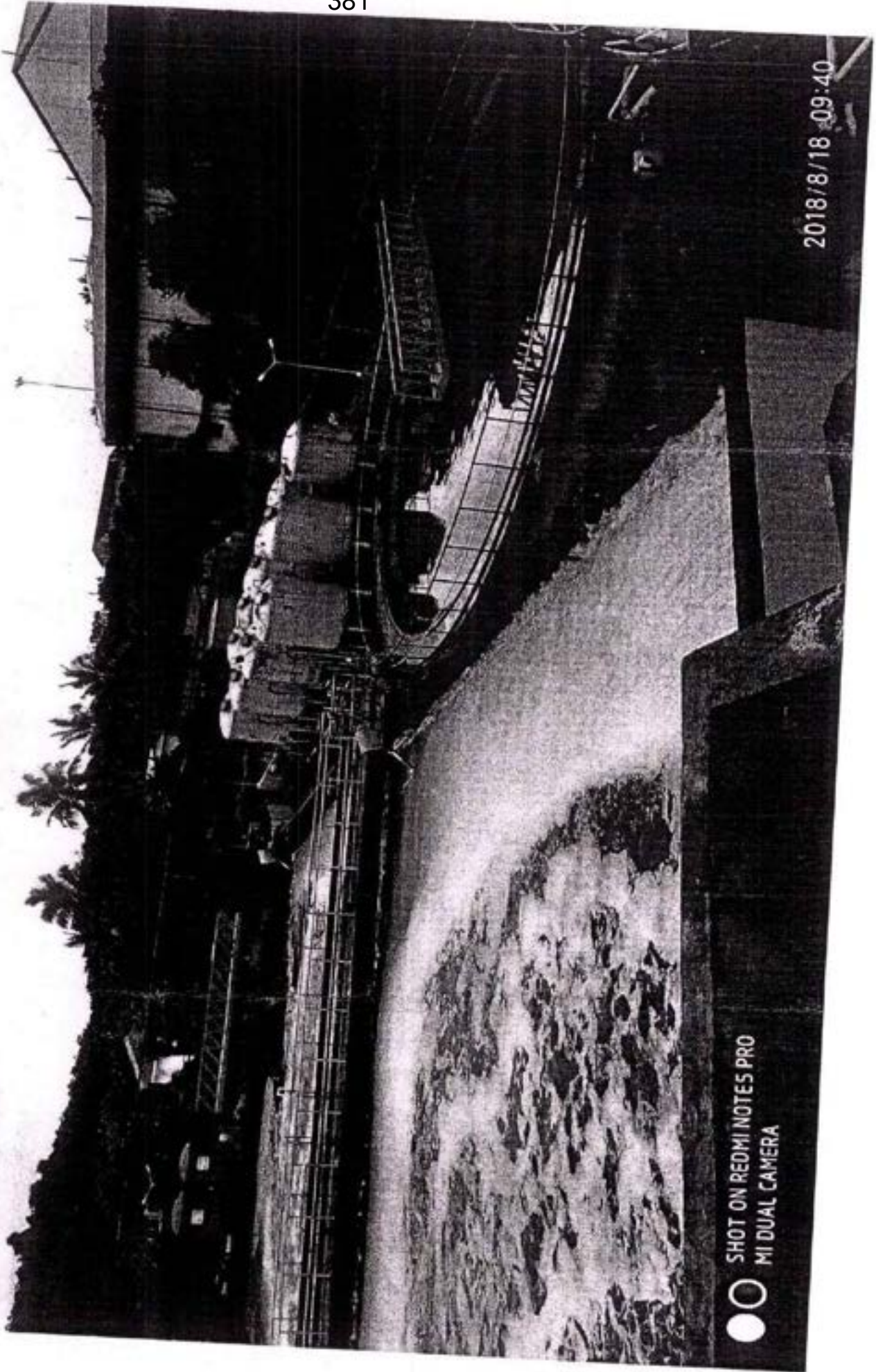
SHOT ON REDMI NOTES PRO  
MI DUAL CAMERA

2018/8/6 10:27

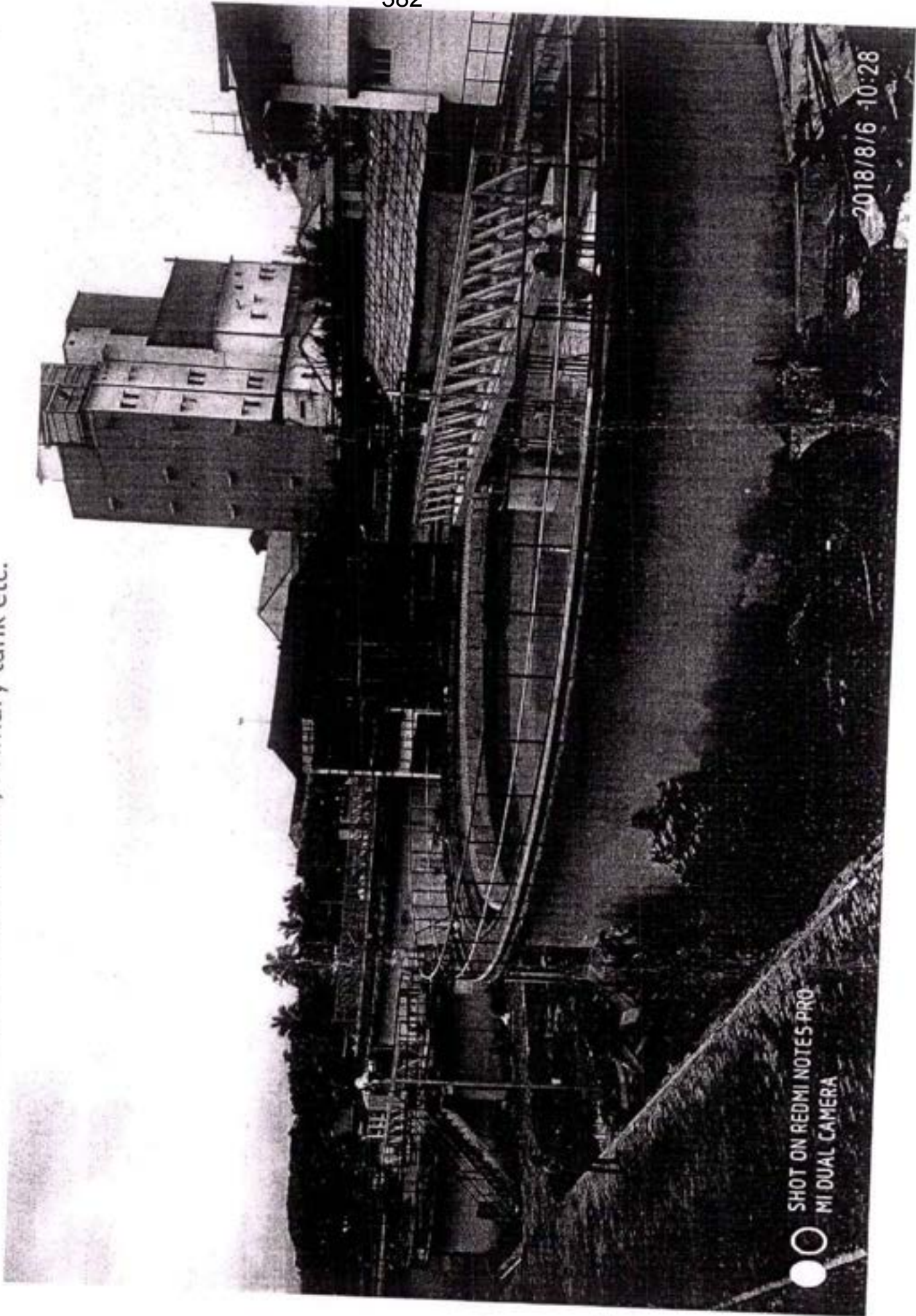
Primary- A (floculator design inadequate), mechanism MS structure 50mm channels,



Bio-reactor-II (Only 02 aspirators each Bio), New secondary tube settler-II & ACF/PSF tanks.



Secondary -I, Sludge Thickener tank, Primary tank etc.



SHOT ON REDMI NOTES PRO  
MI DUAL CAMERA

2018/8/6 10:28



### Present 10 MLD CETP Plant Equipment List

SR. NO.	DESCRIPTION	TAG NO	CAPACITY/ SIZE	QTY	MOC
1	Agitator for Flash Mixer	AG-101	Suitable	1 No.	MSRL
2	Agitator for Lime dosing tank	AG-102 D/E/F	Suitable	3 Nos.	MS
3	Agitator for Nutrient Dosing system	AG-103 A-D	Suitable	4 Nos.	SS-316
4	Agitator for Polyelectrolyte dosing tank	AG-104 A/B	Suitable	2 Nos.	SS-316
5	Aspirators Submerged aerator for 1st stage Bio-reactor	AS-101 A-P	30 HP	16 Nos.	SS
6	Aspirators Submerged aerator for 2nd stage Bio-reactor	AS-102 A-D	30 HP	4 Nos.	SS
7	Belt Press Filter	BS-101	235 m <sup>3</sup> /day slurry having 50 kg/m <sup>3</sup> solids	1 No.	SS/Poly ester
8	PAC & Alum dosing tank	D-102 E/F/G	10 m <sup>3</sup> each	3 Nos.	HDPE
9	Polyelectrolyte dosing tank for belt press	D-103 C/D	7 m <sup>3</sup> each	2 Nos.	HDPE

## Present 10 MLD CETP plant Civil Units List

385

SR NO.	DESCRIPTION	TAG NO	SIZE	QTY	MOC	TOTAL CAPACITY m <sup>3</sup>
1	Screen chamber	T-101	1.2m x 5m x 1m SWD +1.25m FB	1 No.	RCC	6
2	Flash Mixer & 'V' Notch Chamber	T-103	6.25m x 4.2m x 2.5m SWD +0.5m FB	1 No.	RCC	66
3	Primary Clariflocculator	T-104 A/B	Æ26m x 3m SWD +0.3m FB	2 Nos.	RCC	3186
4	Bioreactor 1st Stage	T-105 A/B/C/D	55m x 13m x 6m SWD + 0.5m FB	4 Nos.	RCC	17160
5	Secondary Clarifier - I	T-106 A/B	Æ26m x 3m SWD +0.3m FB	2 Nos.	RCC	3186
6	Sludge Thickener	T-107 B	Æ12m x 3m +0.3m FB	1 No.	RCC	339
7	Secondary Clarifier - II	T-109 B	Æ20m x 3m SWD +0.3m FB	1 No.	RCC	942
8	Intermediate sump	T-112	10m x 10m x 2.7m SWD +0.3m FB	1 No.	RCC	270
9	MCC Room	H-101	14.2m x 8m x 5m	1 No.	RCC	85.2 m <sup>2</sup>
10	Lime solution tank	D-101A/B/C	2m x 2m x 2m SWD + 0.5m FB	3 Nos.	RCC	24
11	Nutrient Dosing tank	D-104 A/B/C/D	1.5m x 1.5m x 1.8 SWD+ 0.5m FB	4 Nos.	RCC	16.2
12	Sludge Drying Bed		35m x 18.5m	1 No.	RCC	647.5 m <sup>2</sup>
13	Pressure Sand Filter	PSF-101 A-D	Æ3.25m x 2 m	4 Nos. P	MSE	
14	Activated Carbon Filter	ACF-101 A-H	Æ3.25m x 2.5 m	8 Nos. P	MSE	

## CETP Plant Previous 4.5 MLD equipments capacities

Sr.No.	TAG No.	DESCRIPTION	SIZE/CAPACITY	SIZE/QTY		M.O.C.
				R	S T	
1	CH-101 A/B	Screen Chamber (Existing)	6.0m*2.5m*1.7m HT	2	2	R.C.C. with 2Coats of acid/alkali resistant paint.
2	OT-101 A/B	Oil Trap (Existing)	10.0m*4.0m*1.77mHT	2	2	R.C.C. with 2Coats of acid/alkali resistant paint.
3	T-101 A/B	Equalization cum Neutralization Tank	43m x 22m x 2 49m x 3m Launder	2	2	R.C.C. with 2Coats of acid/alkali resistant paint.
4	T-102	Flash Mixer Tank	2.0m*2.0m*1.5mSWD+0.5mFB	1	1	R.C.C.(FSI)
5	T-103	Primary Clarifier Tank	16.0mDIA*3.0m SWD+0.3m FB	1	1	R.C.C.(FSI)
6	T-104 A/B	Aeration Tank	22.5m*22.5m*4.6mSWD+0.3m FB	2	2	R.C.C.(FSI)
7	T-105	Secondary Clarifier Tank	20.0m DIA*3.0m SWD+0.3m FB	1	1	R.C.C.(FSI)
8		M.C.C.Room (G+F)	EXISTING ROOM TO BE USED.	1	1	R.C.C Frame/ Brick MASONRY
9	T-106	Chemical Oxidation Tank	6.0m*5.0m*2.5m SWD+0.5m FB	1	1	R.C.C.(FSI)
10	T-107	V-NOTCH CHAMBER	3.0m*1.5m*1.5mSWD+1.5m FB	1	1	Brick Masonry
11	T-108 A/B	LIME TANK	2.0m*2.0m*2.0m	1	2	R.C.C.(FSI)
12	T-109 A/B	SLUDGE DRYING BED	6.0m*8.0m*1.0m		12	Brick Masonry
13		PLATFORMS,LADDERS,RALING FOUNDATIONS FOR EQUIPMENT ETC.	SUITABLE		LOT	SUITABLE (FSI)
14		Sludge Holding tank	11.0m x 3.300 mm ht	1	1	R.C.C

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701  
 Fax: 24023516/24024068/24044531  
 Website: [www.mpcb.gov.in](http://www.mpcb.gov.in)



Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor  
 Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E)  
 Mumbai- 400 022.

No.MPCB/JD(WPC)/B- 608

Date : 14/02/2019

2019

To,  
 M/s. Lote Parshuram Environment Protection Co-op Society Ltd.,  
 P-30, Lote Parshuram MIDC,  
 Tal.- Khed, Dist.- Ratnagiri.

**Sub :** Directions u/s 33A of the Water (Prevention & Control  
 Of Pollution) Act, 1974.

**Ref :** Proposed directions issued by the MPCB on 24/01/2019.

WHEREAS, the Maharashtra Pollution Control Board has issued proposed directions on 24/01/2019 wherein, you were directed to deposit an amount of Rs. 2,00,000/- per day (i.e. two paise / per Lit /day) towards the remediation cost to the environment as per "Polluters Pay Principle" to the Divisional Commissioner, Konkan Division, Konkan Bhavan, CBD Belapur, Navi -Mumbai.

AND WHEREAS, it has been observed that it was observed M/s. Lote Parshuram Environment Protection Co-op Society Ltd., P-30, Lote Parshuram MIDC, Tal.- Khed, Dist.- Ratnagiri, is continuously non-conforming to the disposal standards. In view of the continuous non-compliance, the Board has issued various directions, imposed Bank Guarantees, increased vigilance among individual industries and CETP from time to time.

AND WHEREAS, it has been observed that CETP is having capacity of 10 MLD & discharging 10 MLD partially treated industrial effluent into the creek. As per recent JVS results dtd. 10/12/2018 (BOD- 170 mg/l, COD- 492mg/l), 17/12/2018 (BOD- 190 mg/l, COD- 752 mg/l), 24/12/2018 (BOD- 180 mg/l, COD- 464 mg/l) & 31/12/2018 (BOD- 180 mg/l, COD- 504 mg/l), the trend shows BOD, COD and other parameters are exceeding the consented norms, which is violation of Consent conditions.

AND WHEREAS, despite of issuance of various directions issued by the Board, it has been observed that you have failed to comply with the said directions and also failed to achieve the revised standards laid down by the Ministry of Environment & Forest, Govt of India for CETP and also failed to submit your reply to the said proposed directions.

NOW THEREFORE, in view of continuous non-compliance, you are hereby directed to deposit an amount of Rs. 2,00,000/- per day (i.e. two paise / per Lit / day.) towards the remediation cost to the environment as per 'Polluters Pay Principle' to the Divisional Commissioner, Konkan Division, Konkan Bhavan, CBD Belapur, Navi-Mumbai within 7 days from receipt of these directions, failing which, the Board will have no option than to initiate appropriate legal action against your CETP, which please note.

(E. Ravendiran, IAS)  
 Member Secretary

: 2 :

## Copy submitted to:

1. Hon'ble Chairman, MPCB, Mumbai – for favour of information.
2. Divisional Commissioner, Konkan Division, Konkan Bhavan, CBD Belapur, Navi-Mumbai.  
-for favour of information.

## Copy to:

1. Joint Director(WPC)/Law Officer, MPCB, Mumbai—for information and necessary follow up.
2. Regional Officer, MPCB, Kolhapur / Sub-Regional Officer, MPCB, Chiplun - for information and necessary action.



**LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.**

P-30, Lote Parshuram MIDC, Khed, Ratnagiri ( Maharashtra)

( RTG/KHD/GNL.(0)105/2000-2001 / Year 2000)

Email : cetp\_lote@rediffmail.com Telephone : 02356 - 272113

Date: 15.02.2019

To,  
Hon.Member Secretary,  
M.P.C. Board,  
Kalpataru Point, 2<sup>nd</sup> – 4<sup>th</sup> Floor,  
Opp.Cine Planet Cinema,  
Near Sion Circle, Sion (E),  
Mumbai – 400 022.



**Subject:** Our reply to the Directions received through letter No. MPCB/JD (WPC)/B-608 dated 14.02.2019.

**Reference:** 1. Your letter dated No. MPCB/JD(WPC)/B-316 dated 24.01.2019  
2. Our letter LEPS /MPCB /18-19/35 dated 01.02.2019  
3. Your letter no. MPCB/JD (WPC)/B-608 dated 14.02.2019

Dear Sir,

We are in receipt of your letter No MPCB/JD (WPC)/B-316 dated 24.01.2019 and please note our reply to the same through letter No. LEPS/MPCB/18-19/35 dated 01.02.2019. (Annexure A)

Expansion work of CETP from 4.5 to 10 MLD is just completed. We would like to bring to your notice that present incoming effluent volume to CETP is approximately less than 3 MLD though capacity is expanded to 10 MLD. Commissioning of Bio reactor is critical process for COD reduction and as capacity of Bio reactor is high, stabilization of Bio Reactors will need approximately 2 -3 month's time from now. As the total system is under acclimatization process, there was marginal increase in outlet COD value. We are sure that after stabilization of Bio Reactor COD values will be within the specified limits. We are taking all possible steps to achieve the results at the earliest. Sir, it is our humble request for granting us 3 months of time for compliance.


With effect from 1<sup>st</sup> March 2018, CETP is operated by M/s Aquachem Enviro Engineers Pvt Ltd under MIDC supervision. We have requested MIDC to involve M/s Lote Parshuram Environment Protection Co-Op. Soc. Ltd and Technical Committee comprising of Large and Medium Scale Industries actively, for which MIDC has agreed.



We have constituted new Board (Annex. 2) as directed by the recent notifications consisting of Industries having discharge more than 25 Cub. Mtr per day. This changes will definitely show positive results in CETP operations. In addition to this all the connected Industries are told to submit their method of treatment and system details of treatment and list of further upgradations planned. Technical Committee members along with MPCB/MIDC will audit such systems.

We request you not to penalize and give us additional 3 months of time for stream lining CETP operations. Also request you to grant us personal hearing as soon as possible for submitting all necessary clarifications and till time please keep your directions abeyance.

With Best Regards.

  
Dy. Manager.

Lote Parshuram Environment Protection Co-op Society Ltd.

Copy to:

1. Hon'ble Chairman, M.P.C. Board, Mumbai.
2. Divisional Commissioner, Kokan Division, Kokan Bhavan, CBD Belapur, Navi - Mumbai.
3. Joint Director (WPC)/Law Officer, M.P.C. Board, Mumbai.
4. Regional Officer, M.P.C. Board, Kolhapur.
5. Sub - Regional Officer, M.P.C. Board, Chiplun.

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701  
 Fax: 24023516/24024068/24044531  
 Website: [www.mpcb.gov.in](http://www.mpcb.gov.in)



Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor  
 Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E)  
 Mumbai- 400 022.

No.MPCB/JD (WPC)/B-3398 (1) —

Date: 11/09/2019

To,  
 M/s Lote Parshuram Environment Protection Co-op. Society,  
 P-30, MIDC Lote Parshuram,  
 Taluka – Khed, District – Ratnagiri.

- Sub :** Directions u/s 33A of the Water (Prevention & Control Of Pollution) Act, 1974.  
**Ref :** 1) H'ble NGT Order dated 28/08/2019 in Original Application no 593/ 2017 in Paryavaran Surksha Samiti & anr v/s Union of India. And Order dated 12.03.2019 in the matter of Original Application no 710/2017.  
 2) CPCB's direction issued u/s 18(1) (b) vide letter dated 13.08.2019  
 3) Various Directions issued by the Maharashtra Pollution Control Board with regard to the compliance of Water (Prevention & Control of Pollution) Act, 1974 from time to time.

WHEREAS, the Hon'ble National Green Tribunal vide order dated 28.08.2019 has discussed the methodology developed by CPCB for assessment of Environmental compensation in case of failure of preventing the pollutants being discharged in water bodies in the form of untreated /partially treated effluent by concerned individual/Authority.

AND WHEREAS, Hon'ble National Green Tribunal vide order dated 12.03.2019 in the matter of Original Application no 710/2017, the State Pollution Control Boards are also authorised to recover the environmental compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central pollution Control Board.

AND WHEREAS, Hon'ble NGT, in various orders passed has clarified that, apart from prosecution, the statutory authorities under provision of the Environmental (Protection) Act, 1986, the Air (Prevention and Control of pollution) Act 1981 and the Water (Prevention and Control of pollution) Act 1974, must in exercise of their incidental powers, prescribed scale of compensation to be collected from the Polluters on "Polluter Pay's Principle"

AND WHEREAS , The team of Central Pollution Control Board (CPCB) during the period March 2019 to May 2019 has carried out inspection and monitoring of all the CETPs and found that all the CETPs are non-complaint, and had issued directions u/s 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 vide ref (2).

AND WHEREAS, The Central Pollution Control Board (CPCB) has observed following points,

- CETP is not complying with prescribed discharge limits w.r.t. BOD, COD, NH3-N and TKN.
- CETP is receiving effluent industrial units such as Chemical, Pharmaceutical, Pesticides, Cosmetics etc. (70 units).
- The CETP has valid Consents and Authorization.

- d) It treats 2.8-3 MLD of effluent as against the designed capacity of 10 MLD.
- e) Inlet to CETP standards is prescribed.
- f) OCEMS are provided and connected to CPCB server.

AND WHEREAS, the Central Pollution Control Board (CPCB) has Recommended/ Action Points as under;

- a) The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four month.

AND WHEREAS, despite of issuance of various directions issued by the Board, it has been observed that you have failed to comply with the said directions and also failed to achieve the revised standards laid down by the Ministry of Environment & Forest, Govt of India for CETP vide notification no S.O (E) dated 1<sup>st</sup> January 2016.

NOW THEREFORE, in view of the above stated facts and realizing that rivers and water bodies have been polluted and to prevent further deterioration of surface, sub-surface and coastal waters and in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, you are hereby directed to comply with the following directions.

1. You shall submit corrective steps taken on the observations and recommendations made by the team of CPCB during their inspection.
2. Why the CETP shall not be levied by MPC Board the environmental compensation for untreated/partially treated effluent discharge as mentioned in the Hon'ble NGT order dated 28/08/2019 in Original Application no 593/2017 in Paryavaran Suraksha Samiti & anr v/s Union of India, and Order dated 12.03.2019 in the matter of Original Application no 710/2017.

You shall submit your reply/objections within a period of 7 days from the date of receipt of these directions to this office if any, failing which the Board will be constrained to issue appropriate final directions including deposition of environmental compensation, as may deem fit in your case, which may please be noted.

For and on behalf of the  
Maharashtra Pollution Control Board

(E. Ravendiran,IAS)  
Member Secretary

Copy submitted to:

Hon'ble Chairman, MPCB, Mumbai – for favour of information.

Copy to:

1. Joint Director (WPC), MPCB, Mumbai – for information and necessary follow up.
2. Regional Officer, MPCB, Kolhapur / Sub-Regional Officer, MPCB, Chiplun: - They are directed to serve the copy and take necessary follow up action.



# LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.

P-39, Lote Parshuram MIDC, Khed, Rainagiri (Maharashtra)  
 ( RTG/KHD/GNL.(0)105/2000-2001 / Year 2000)  
 Email : cctp\_lote@rediffmail.com Telephone : 02356 - 272113

LEPS/MPCB/2019-20/152

Date: 05.11.19

To,  
 The Hon. Member Secretary,  
 Maharashtra Pollution Control Board,  
 Kalpataru Point, Sion (E) Mumbai-400022



Subject: Reply to the directions received through letter No. MPCB/JD  
 (WPC)/B-3398 (12)

Reference: Proposed directions received through letter No. MPCB/JD  
 (WPC)/B-3398 (12)

Dear Sir,

With reference to above subject, please find herewith compliance report w.r.t the directions received through letter No. MPCB/JD (WPC)/B-3398 (12) and details about the improvements done in Lote Parshuram CETP.

We wish to update you that CETP expansion from 4.5 to 10 MLD was completed and now all the treatment systems are taken into operations and performance is complying as per standard.

With Best Regards,

Dy. Manager.

Lote Parshuram Environment Protection Co-op Society Ltd.



Copy to:

1. Hon'ble Chairman, M.P.C. Board, Mumbai.
2. Joint Director (WPC)/Law Officer, M.P.C. Board, Mumbai.
3. Regional Officer, M.P.C. Board, Kolhapur.
- ✓ 4. Sub - Regional Officer, M.P.C. Board, Chiplun.



## LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.

P-30, Lote Parshuram MIDC, Khed, Ratnagiri ( Maharashtra )  
 ( RFG/KRD/GNL-(0)105/2000-2001 / Year 2000 )  
 Email : celp\_lote@rediffmail.com Telephone : 02356 - 272113

Lote Parshuram Environment Protection Co-op. Society Ltd.

P-30, MIDC Lote Parshuram,  
Taluka- Khed, District- Ratnagiri.

Date: 05/11/2019

Lote Parshuram CETP was established in 2003 with installed capacity of 4.5 MLD. Considering deviations in the operation and proposed expansions of industries, CETP expansion was planned from 4.5 to 10 MLD.

Lote CETP treats 3 MLD of effluent as against the designed capacity of 10 MLD.  
 Lote CETP total discharging members are 70 Nos.

### < Operation Improvements in Lote CETP:

1) Technical Committee: Technical committee was formed with following objectives,

Objective is to provide Technical guidance for effective operations of Lote CETP & Industries.

Meets regularly & provide guidance, Technical expertise, Operational Improvements to Lote CETP as well as all industries.

Visits to industries & provides technical help to control effluent generation/disposal.

Suggest technical solutions on any problems, issues being faced by industries.

Monitoring & implementing various schemes with an objective to upgrade the CETP operations and meet the statutory requirements.

Creating awareness about Environment Norms and its importance.

2) Provision of Outline Strainer with Lock and Key arrangement on industry's Treated effluent line to CETP :

Effluent discharging lines are set-up above the ground.

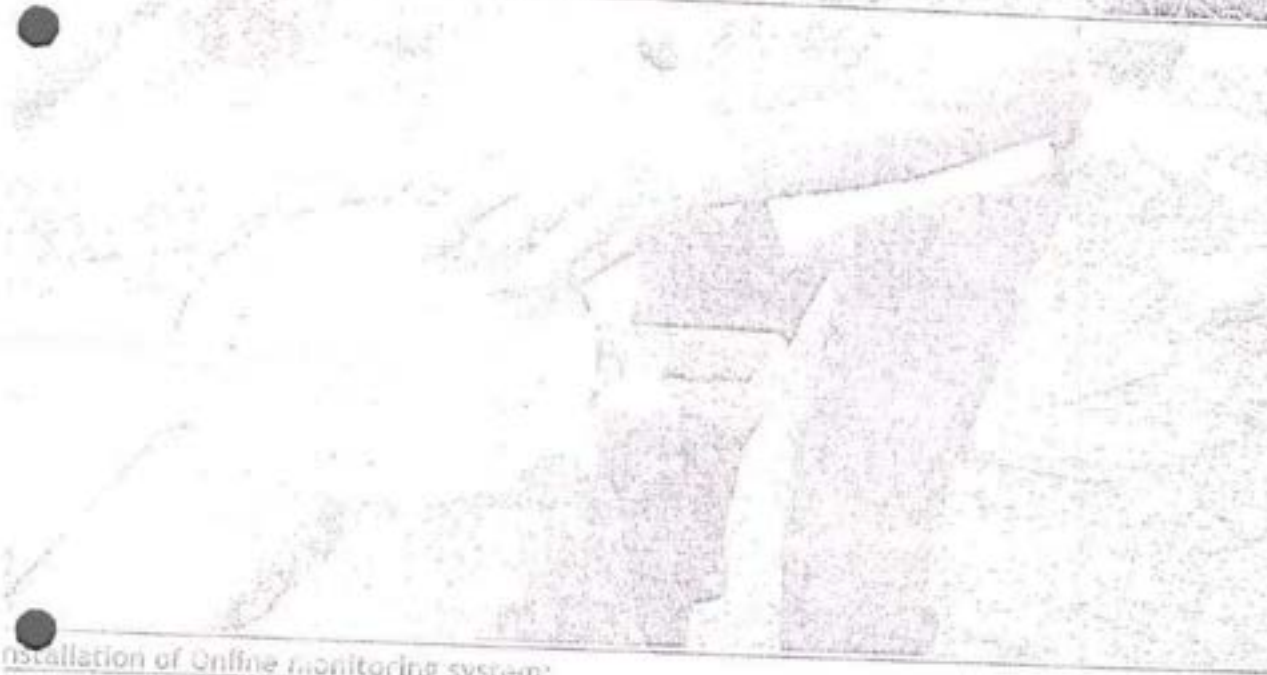
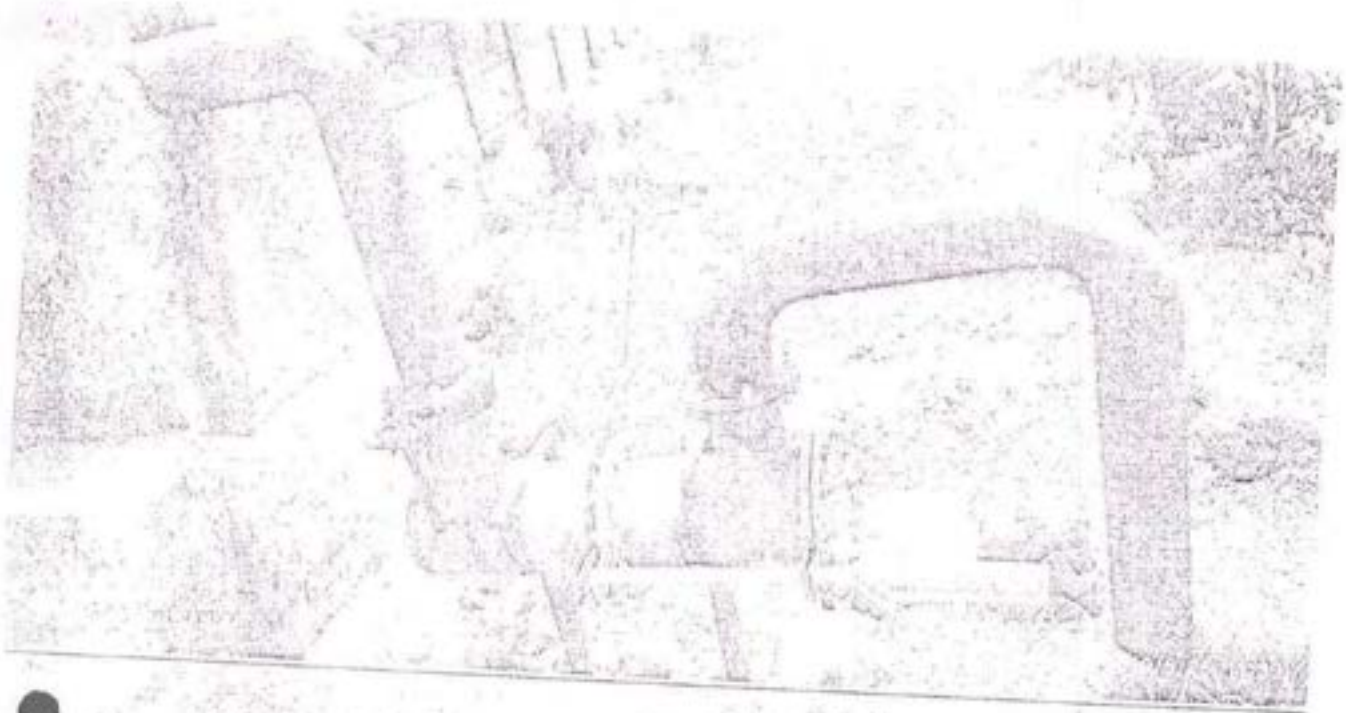
Valves are fixed on the lines along with Lock & Key.

Strainer fixed on effluent discharging lines for all discharging units.

Regular cleaning and maintenance of strainer with 40 mesh SS screen fixed on the lines.

Imposed fine if strainer damaged or observing any deviation.





Installation of Online monitoring system:

Installed Online monitoring system on Inlet and Out let of CETP. Connected to MPCB and CPCB online servers. Screen shots are attached below.

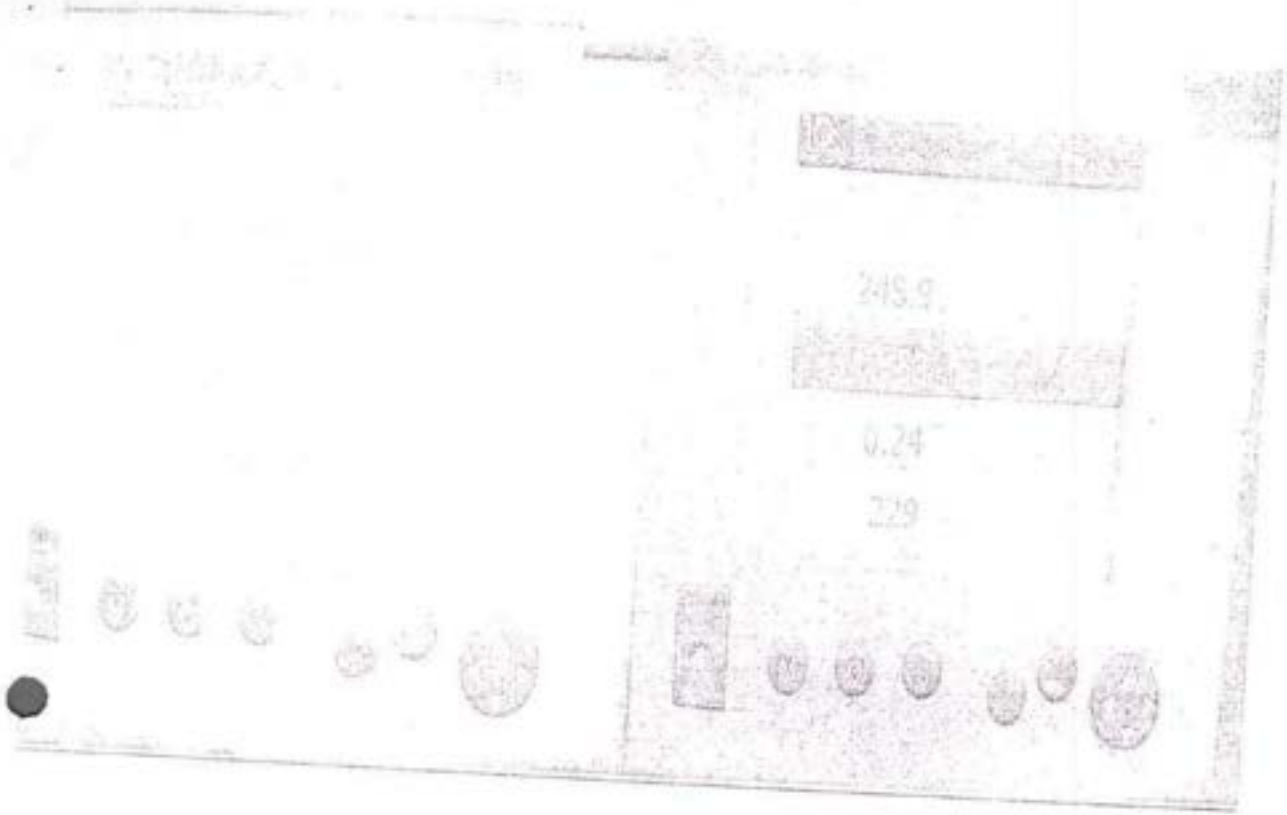
Installation of SCADA System for industries having more than 25 m<sup>3</sup> effluent generation.

CETP connectivity through online with MPCB & CPCB

Proper sampling of effluent of discharging units as per SOP.

*[Handwritten signature]*





Online Display for Continuous monitoring system is provided at the Gate of CETP

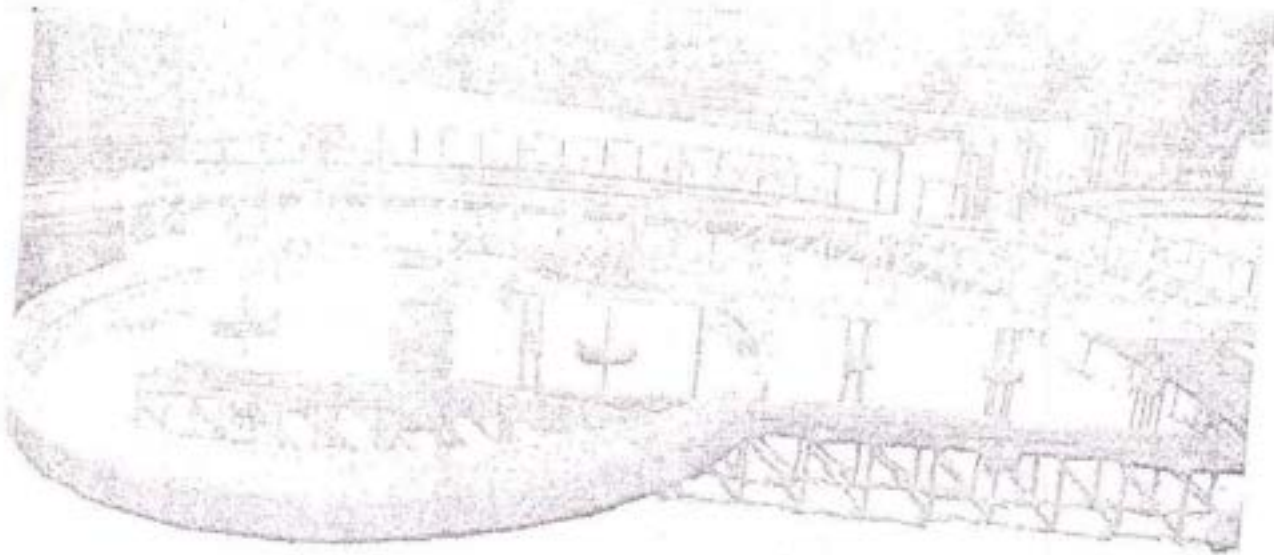


Some photographs of CETP expansion activities are as follows.

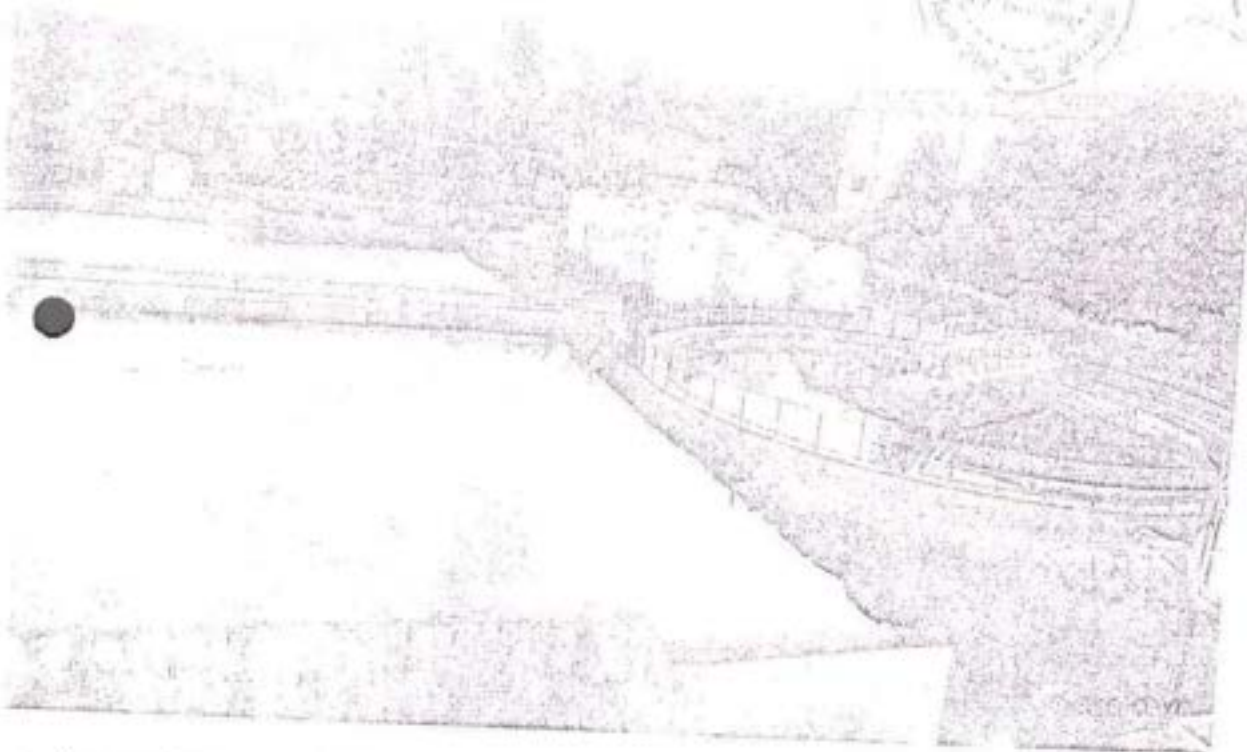
- Removal of SS by using proper chemical dosing.

*[Handwritten signature]*





- Changed damage disc diffusers, maintain MLSS & MLVSS ratio, close monitoring for inlet Bio reactors, and outlet parameters.
- Brought new secondary tube settler, ACF & PSF in operation.



- ✓ The performance of CETP improved and same was reflected in effluent analysis. The details of Joint analysis report done by MPC Board after commissioning of CETP are as follows.

*[Handwritten signature]*

03-09-2019	3.8	440	2000	132	7000	6.2	44	156	48	1450
09-09-2019	8.1	360	1664	160	8122	6.0	54	188	48	2140
16-09-2019	7.2	380	1888	180	9325	7.8	72	236	86	1660
23-09-2019	7.8	460	1968	188	9526	6.7	58	188	86	2040
30-09-2019	7.1	340	1568	128	8341	6.7	20	108	32	1343
07/10/2019	7.4	410	1504	120	5200	7.4	70	228	42	1514
14/10/2019	7.4	190	680	110	2433	6.7	42	168	36	831
22/10/2019	7.2	380	1360	148	2894	7.2	30	112	34	1214
Average	7.0	370	1579	145.75	3509	6.83	48.75	173	51.5	1524

Along with the performance improved is surrounding and CETP treated effluent outfall creek area is also carried out, some photograph attached below.

CETP Development by the point of view of media:

News updates



### विद्युत्-चालित मत्स्य-संसाधन

विद्युत्-चालित मत्स्य-संसाधन का उपयोग

विद्युत्-चालित मत्स्य-संसाधन का उपयोग करने के लिए निम्नलिखित बातें ध्यान में रखनी चाहिए।

1. मत्स्य-संसाधन का उपयोग करने के लिए मत्स्य-संसाधन को सही ढंग से चलाया जाना चाहिए।

2. मत्स्य-संसाधन का उपयोग करने के लिए मत्स्य-संसाधन को सही ढंग से चलाया जाना चाहिए।

3. मत्स्य-संसाधन का उपयोग करने के लिए मत्स्य-संसाधन को सही ढंग से चलाया जाना चाहिए।

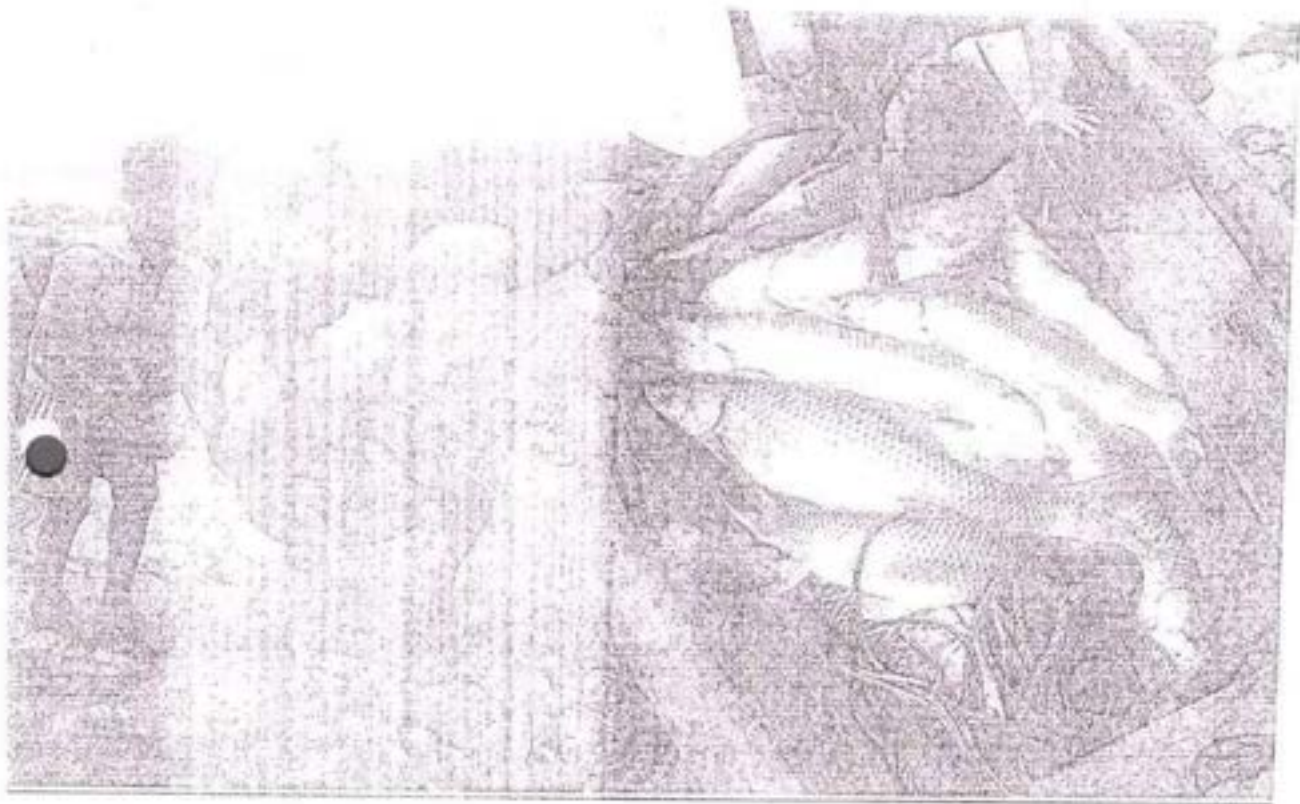


विद्युत्-चालित मत्स्य-संसाधन का उपयोग करने के लिए मत्स्य-संसाधन को सही ढंग से चलाया जाना चाहिए।

4. मत्स्य-संसाधन का उपयोग करने के लिए मत्स्य-संसाधन को सही ढंग से चलाया जाना चाहिए।

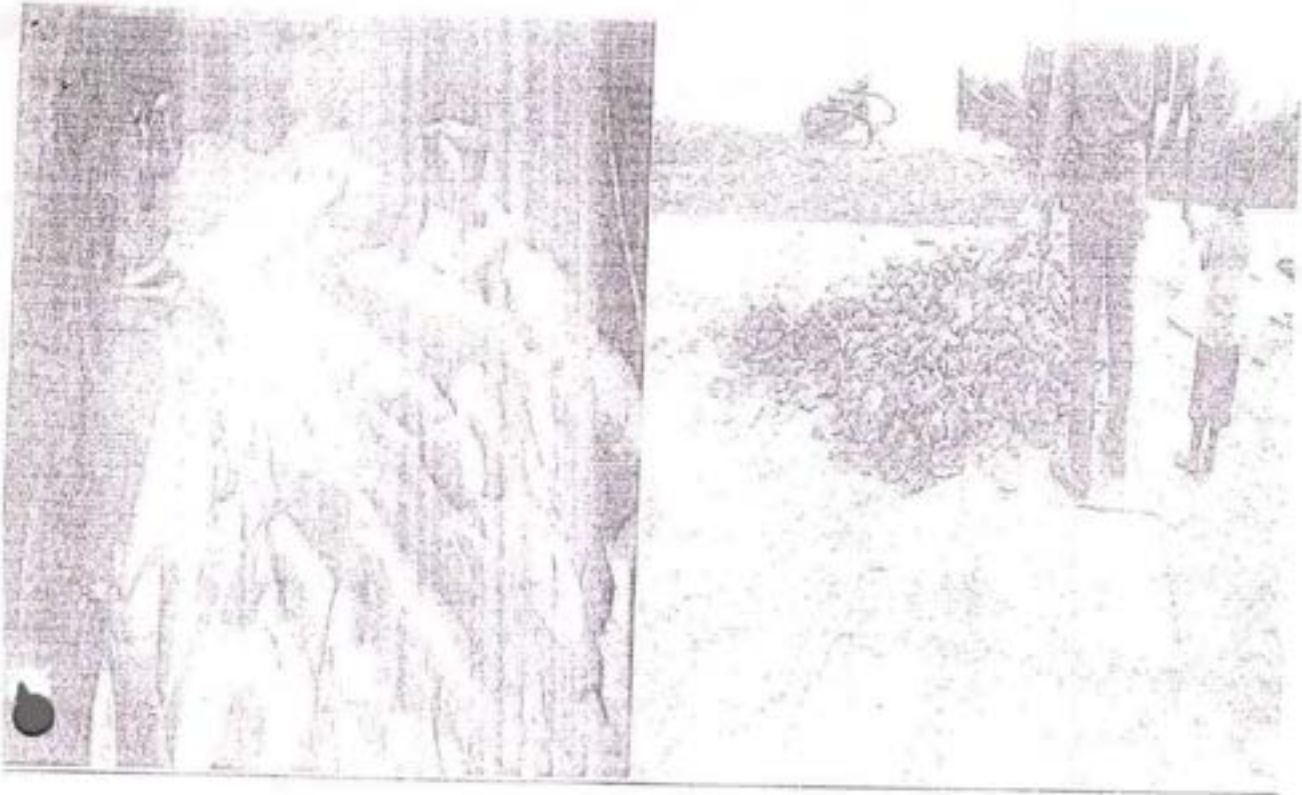
5. मत्स्य-संसाधन का उपयोग करने के लिए मत्स्य-संसाधन को सही ढंग से चलाया जाना चाहिए।

विद्युत्-चालित मत्स्य-संसाधन का उपयोग



*[Handwritten signature]*





No any Environmental compensation laved till date.

CETP Performance Evaluation Study by Government approved Institution - CETP performance evaluation study is planned and will be done by ICT, Mumbai. Purchase order is issued and study will start from 25<sup>th</sup> Nov.2019 and will be completed by Dec.2019.



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel:24024022/24020781/24010437

Fax: 24093814 / 24044532

website:http://www.mpcb.gov.in

E-mail: enquiry@mpcb.gov.in



Regional Officer, Thane

5<sup>th</sup> Floor, office complex Bldg

Near Mulund Check Naka,

Thane-400604

NO.MPCB/JD(WPC)/ Dir/B-201113-FTS-0061

Date: 13.11.2020

By RPAD/email

To,

M/s Lote Parshuram Environment Protection Co-op Society Ltd.,

Plot No P-30, Lote Parshuram MIDC,

Tal.- Khed, Dist.- Ratnagiri.

**Sub: Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974.**

Ref: 1) Consent granted to your CETP.

2) Directions Issued by the Board for installation of SCADA Automation Control system vide letter No.dtd. 20/2/2016

3) Direction issued for short term & long term measures vide letter dtd 25/8/2016.

4) Direction issued to industries for implementation of monitoring protocol vide letter dtd. 11/08/2017.

5) Minutes of Personal Hearing extended to CETPs at HQ on 26/08/2019.

6) Direction issued to you vide letter dtd. 11/09/2019.

Minutes of Personal Hearing extended to CETPs at HQ on 25/09/2019, 26/09/2019, 27/09/2019.

*For Asst. Secy*  
*12/11/2020*  
M/s Lote Parshuram Environment Protection Co-Op.Society Ltd.

REIVED

**WHEREAS**, the common effluent treatment plant was introduced with an approach to solve the problem of pollution caused by effluent discharge by small scale industries. These small scale industries lack technical expertise and are not financially viable to provide full-fledged effluent treatment facilities. The main objective of having CETP to help the small scale industries who cannot afford full-fledged effluent treatment facilities and can't afford trained staff and space to have organize disposal of treated effluent.

**AND WHEREAS**, you have been granted Conditional Consent and Authorization under the provisions of the Water (P&CP) Act, 1974, and the Air (P&CP) Act, 1981 and the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016. **AND WHEREAS**, it was obligatory on your part to provide adequate and suitable treatment & disposal arrangement so as to achieve the standards prescribed in the consent order.

**AND WHEREAS**, Board has issued direction dtd 20.02.2016 wherein it was directed to you to install SCADA automation control system at CETP for the parameters flow and pH of member industries generating effluent 100 CMD and above. And, it was also directed to submit proposal for ensuring installation of SCADA system at CETP and member industries generating effluent 100 CMD and above within three months in time bound manner.

**AND WHEREAS**, it is observed that you have not provided SCADA automation control system thus not complied with the directions issued by the Board on 20.02.2016.

**AND WHEREAS**, you are lacking in administrative control over CETP and don't have proper vigilance on your member industries. The major flaws such as variation in hydraulic flow and pollution load, operation of OCEMS, sludge handling, finding and punishing the defaulter member industries.

**AND WHEREAS**, Board has issued direction dtd 11/09/2019 and directed to comply with specific parameters like NH<sub>3</sub>-N, TKN, Phenols, Cynide, Cu, Mn and Fe.

**AND WHEREAS**, Maharashtra Pollution Control Board had issued various directions to you regarding improvement in operation and maintenance of CETP so as to meet consented noms.

**AND WHEREAS**, Board is monitoring performance of your CETP by collecting regular JVS from inlet and outlet of CETP. **AND WHEREAS**, it is observed that you have not complying with the specific outlet standards prescribed in the consent order for disposal of treated effluent.

**AND WHEREAS**, The Board has already taken policy dicission for financial assistance for installation of common MEE for treatment and disposal of high COD effluent that financial assistance will be extended upto 75% from the MIDC & MPCB and CETP association/

..3..

industries have to contribute 25% but you are failed to submit such proposal along with quantification of high COD effluent generation in your area.

**AND WHEREAS**, the CETP has failed to monitor and control of colour at source therefore Board has issued circular on 13/11/2020 to control colour at source and no colour shall be noticed at the inlet of the CETP.

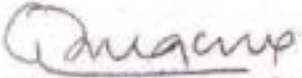
**NOW THEREFORE**, in the exercise of the power conferred upon me by Board under section 33(A) of the Water (P &CP) Act, 1974, you are directed to comply following directions:

- I. The industries having effluent generation 25 CMD and more shall install online monitoring system duly calibrated for pH, flow, BOD, COD and SS within one month. And the industries having effluent generation less than 25 CMD shall install online monitoring system duly calibrated for pH & flow within Three months. The same shall be further attached to the SCADA of CETP. CETP shall monitor it regularly.
- II. You shall ensure continuous data transmission through OCEMS to MPCB and CPCB server. The calibration of OCEMS shall be carried out regularly.
- III. The industries shall provide positive discharge facilities and they shall terminate underground disposal mechanism to MIDC drains immediately. The outlet shall be secured with lock and key arrangements with strainer.
- IV. The high COD effluent stream having COD & TDS Conc.> 5000 mg/l shall be segregated, treated and disposed separately without mixing to effluent discharging to CETP.
- V. You shall submit proposal for installation of common MEE for treatment and disposal of high COD effluent stream within 15 days.
- VI. You shall operate CETP continuously and efficiently round o'clock to meet all consented standards including specific parameters. In no case, sub standards quality effluent shall be discharged into environment.

..4..

- VII. You shall ensure that the colour shall be treated at the source as per the Board circular dtd 13/11/2020.
- VIII. You are directed to submit CETP data in compliance module daily.

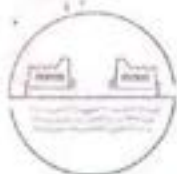
You shall submit your compliance report to these directions and progress of the implementation of these directions within 7 days failing which, the Board will have no option than to initiate further legal action including prosecution against you, which may please be noted.

  
(Ashok Shingare, IAS)  
Member Secretary

Copy submitted for information to:  
Hon'ble Chairman, M.P.C. Board, Mumbai.

Copy to

1. Joint Director (WPC), M.P.C. Board, Mumbai.
2. Law Officer, MPC Board, Sion, Mumbai.
3. Regional Officer, Kolhapur.- He is directed to ensure compliance of CETP.
4. Sub-regional Officer, MPCB, Kolhapur- He is directed to serve this direction to CETP & Keep follow-up for compliance.



# LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.

P-30, Lote Parshuram MIDC, Chiplun, Ratnagiri (Maharashtra)

(RTG/CHD/GNL/(H)105/2000-2001 / Year 2000)

Email : cosp\_lote@rediffmail.com Telephone : 02356 - 272113

LPEPS/2020-21/208

Date: 02.12.2020.

To,  
Sub-Regional Officer, MPCB,  
Parkar Complex, 1st floor,  
Behind Nagar Parishad Office, Chiplun  
Tal. Chiplun, Dist. Ratnagiri - 415 605



Subject: Directions u/s 33A of the water (Prevention & Control of Pollution) Act, 1974.  
Reference: Your letter no. MPCB/ID(WPC)/Dir/B-201113-FTS-0061 dated 13.11.2010.

Dear Sir,

Lote Parshuram CETP was established in the year 2003. Presently total 205 industries are member of CETP. Out of that 69 members are connected, 15 are Zero Liquid discharge and other which are engineering units are not connected to CETP.

The overall effluent received from all connected industry is 3-3.5 MLD. Now capacity of CETP is increased from 4 MLD to 10 MLD.

We also have increased the frequency of Vigilance to industrial discharge point. We also maintain a log book for the time provided to each industry for discharge. This has drastically brought control on the inlet quality of the effluent. We have established full fledged lab for the analysis of parameters like pH, COD, BOD, TSS etc.

We have also installed Continuous Online Effluent Monitoring System at the inlet and outlet of the CETP and connected to the MPCB and CPCB server. Our these continuous efforts brought down the outlet parameter near to the compliance.

We also wish to bring to your kind notice that our effluent receipt from the member industry is only 3.0-3.5 MLD against the installed capacity is 10 MLD. Hence we request you to please make note of this quantity.

Our pointwise compliance reply is as follows:

1. The industries having effluent generation 25 CMD & more shall install online monitoring system duly calibrated for pH, flow, BOD, COD, & SS within one month. And the industries having effluent generation less than 25 CMD shall install online monitoring system duly calibrated for pH & flow within three months. The same shall be further attached to the SCADA of CETP. CETP shall monitor it regularly.

- Our member industry which generates the effluent quantity more than 25 CMD has installed the Online Monitoring System which is duly calibrated for pH, Flow, BOD, COD & SS.

We are also insisting our member industry having effluent generation less than 25 M<sup>3</sup>/D to install online flow & pH meter which will be attached to SCADA.

We assure you that within in 3 months period we will connect all small, medium & large scale industry to SCADA system.

*Handwritten signature*

2. You shall ensure continuous data transmission through OCEMS to MPCB and CPCB server. The calibration of OCEMS shall be carried out regularly.
  - We have installed OCEMS and is connected to MPCB / CPCB server. We will assure you that we will carried out the calibration periodically.
  
3. The industries shall provide positive discharge facilities and they shall terminate underground disposal mechanism to MIDC drains immediately. The outlet shall be secured with clock & key arrangements with strainer.
  - All CETP members have provided possible discharge facility. The underground disposal mechanism is already terminated. All industries are under lock & key mechanism. The strainers are provided at the outlet of the discharge.
  
4. The high COD effluent stream having COD & TDS Conc.> 5000 mg/l shall be segregated, treated & disposal separately without mixing to effluent discharging to CETP.
  - All the member industry has segregated the strong stream effluent & treatment system is provided accordingly. The weak stream effluents having COD & TDS below 5000 mg/l is only treated in secondary treatment system of the treated effluent discharge to CETP.
  
5. You shall submit proposal for installation of common MEE for treatment and disposal of high COD effluent stream within 15 days.
  - Some of the member industries had already installed the MEE and some are under process of installation to treat the Strong Stream.
  - CETP is receiving the inlet COD below 2000 mg/l from small scale industry which is treated in existing system, So the installation of common MEE in CETP does not seem to be economical and physibile. However we will carried out the internal study and do the evaluation within three months.
  
6. You shall operate CETP continuously and efficiently round o'clock to meet all consented standards including specific parameters. In no case, sub standards quality effluent shall be discharges into environment.
  - We here by assure you that will be shall operate CETP continuously and efficiently round o'clock to meet all consented standards including specific parameters & in no case, sub standards quality effluent shall be discharges into environment.
  
7. You shall ensure that the colour shall be treated at the source as per the board circular dtd 13.11.2020.
  - We are making awareness in the dye & dye intermediates industry to reduced the colour as per the circular dated 13.11.2020.
  
8. You are directed to submit CETP data in compliance module daily.
  - We assure you that we will submit the compliance module data on daily basis. We request you to please grant us a period of one month to submit the data on daily basis.



Thanking You.

For Lote-Parshuram Environment Protection Co-op Society Ltd.



Authorised Signatory.



Copy to:

1. Hon'ble Chairman, MPCB, Mumbai.
2. Joint Director (WPC), MPCB, Sion, Mumbai.
3. Law Officer, MPCB, Sion, Mumbai.
4. Regional Officer, MPCB, Kolhapur.
5. Sub-Regional Officer, MPCB, Kolhapur.

**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010437/24020781/24014701

Fax: 24024068 / 24023515

Website: <http://mpcb.gov.in>E-mail: [jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor

Opp. Cine Planet Cinema,

Near Sion Circle, Sion (E)

Mumbai-400 022.

NO.MPCB/JD(WPC)/Dir/B-210/23-FTS-0139 Date: 27/01/2021

By RPAD/email

To,

M/s Lote Parshuram Environment Protection Co-op Society Ltd.,

Plot No P-30, Lote Parshuram MIDC,

Tal.- Khed, Dist.- Ratnagiri.

**Sub: Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974.**

**Ref: 1) Consent granted to your CETP.**

2) Directions Issued by the Board for installation of SCADA Automation Control system vide letter No.dtd. 20/2/2016

3) Direction issued for short term & long term measures vide letter dtd 25/8/2016.

4) Direction issued to industries for implementation of monitoring protocol vide letter dtd. 11/08/2017.

5) Direction issued to you vide letter dtd. 13.11.2020.

**WHEREAS**, the common effluent treatment plant was introduced with an approach to solve the problem of pollution caused by effluent discharge by small scale industries. These small scale industries lack technical expertise and are not financially viable to provide full-fledged effluent treatment facilities. The main objective of having CETP to help the small scale industries who cannot afford full-fledged effluent treatment facilities and can't afford trained staff and space to have organize disposal of treated effluent.

**AND WHEREAS**, Board is monitoring performance of your CETP by collecting regular JVS from inlet and outlet of CETP. **AND WHEREAS**, it is observed that you have not complying with the specific outlet standards prescribed in the consent order for disposal of treated effluent.

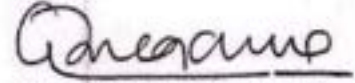
**AND WHEREAS**, Board has issued direction dtd 13.11.2020 wherein it was directed that the industries having effluent generation 25 CMD and more shall install online monitoring system duly calibrated for pH, flow, BOD, COD and SS within one month. And the industries having effluent generation less than 25 CMD shall install online monitoring system duly calibrated for pH & flow. The same shall be further attached to the SCADA of CETP which shall be monitored regularly.

**NOW THEREFORE**, in the exercise of the power conferred upon me by Board under section 33(A) of the Water (P &CP) Act, 1974, you are directed to comply following directions:

1. The industries having effluent generation and disposal to CETP shall have installed SCADA. They shall install sensor and Non-Returnable Valve(NRV) by 26.02.2021. The copy of work order in this effect shall be submitted by 31.01.2021 to the Board.
2. You shall accept discharge of treated effluent from the industries which shall complying following conditions.
  - (I) Provided positive discharge with strainer, lock & key arrangement, NRV with control equipment for discharge line.
  - (II) Provided SCADA system duly calibrated for pH, flow, BOD, COD and SS;
  - (III) Declared concentrated stream of effluent with quantity and modes of its disposal (present & future).
  - (IV) MIDC certification for confirmation on single disposal line to inlet of CETP through manhole and not using water from any other source than dedicated MIDC water supply.
3. The industries shall provide outlet with NRV & mechanism which in case of violation of disposal standards will automatically shut the valve and prevent any further effluent flow into sump/inlet of CETP and auto sampler at individual outlet of ETP before 26<sup>th</sup> Feb 2021. The copy of work order in this effect shall be submitted by 31.01.2021 to the Board. The industries shall not be allowed to discharge the effluent to CETP without compliance.
4. The industries shall submit internal Audit Report confirming pollution load to be treated in their individual ETP and related to CETP.

You shall submit your compliance report to these directions and progress of the implementation of these directions within 7 days failing which, the Board will have no option

than to initiate further legal action including prosecution against you, which may please be noted.



(Ashok Shingare, IAS)

Member Secretary

Copy submitted for information to:

Hon'ble Chairman, M.P.C. Board, Mumbai.

Copy to

1. Joint Director (WPC). M.P.C. Board, Mumbai.
2. Law Officer, MPC Board, Sion, Mumbai.
3. Regional Officer, Kolhapur - He is directed to ensure compliance of CETP.
4. Sub-Regional Officer-Chiplun-He is directed to serve this direction to CETP/MIDC & Keep follow-up for compliance.
5. Executive Engineer, MIDC - He is directed to follow the directions.


**LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.**

P-36, Lote Parshuram MIDC, Khedi, Retnagiri ( Maharashtra )  
( RTC/KHD/GNL/0)105/2000-2001 / Year 2000 )

Email : [cetp\\_lote@rediffmail.com](mailto:cetp_lote@rediffmail.com) Telephone : 02356 - 272113

Date: 01.04.2021

To,  
Hon. Member Secretary,  
M.P.C. Board,  
Kalpataru Point, 2<sup>nd</sup>-4<sup>th</sup> Floor,  
Opp. Cine Planet Cinema,  
Near Sion Circle, Sion (E),  
Mumbai-400 022.

Subject: Directions u/s 33A of the water (Prevention & Control of Pollution) Act, 1974.  
Reference: Your letter no. MPCB/JD(WPC)-Dir B-210127F75-0197 date 27.01.2021

Dear Sir,

**DIRECTIONS** regarding the online monitoring of the samples at source of the individual Industries including all the five (5) parameters namely pH, Flow, BOD, COD, TSS along with the positive discharge, lock and key arrangement, NRV, Auto sampler and connected to CETP through SCADA with two (2) way connectivity, has been issued to all industrial areas with CETPs.

This is in reference to the directions issued by MPCB, in January 2021, regarding the online monitoring of the samples at source of the individual Industries including all the five (5) parameters namely pH, Flow, BOD, COD, TSS along with the positive discharge, lock and key arrangement, NRV, Auto sampler and connected to CETP through SCADA with two (2) way connectivity. These directions have been issued to all industrial areas with CETPs.

In the earlier directions from MPCB, issued couple of years back, it was clearly mentioned that only pH and flow meter was to be installed for the SSL, who are discharging effluent quantity below 25 CMD. The same was again repeated as per letter dated 23<sup>rd</sup> November 2020.

As per earlier directions from MPCB CETP associations have taken effective steps to improve the performance. Moreover, each industrial area has a different configuration of mix of industries and effluent collection system. In some areas, there is no drainage system OR no proper sewerage system provided by MIDC for segregation of effluent from different types of industries. Some CETPs depend on tanker system for transportation of effluent. In such a situation, elaborate online monitoring system, positive discharge, NRV, auto sampler and lock and key are meaningless. Elaborate online monitoring system, positive discharge, NRV, auto sampler and lock and key needs to be insisted on selective basis in consultation with the CETP associations, particularly for small scale industries.

**LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.**

P-30, Lote Parshuram MIDC, Khed, Ratnagiri ( Maharashtra)

( RTG/KHD/GNL./0)105/2000-2001 / Year 2000)

Email : ecip\_lote@rediffmail.com Telephone : 02356 - 272113

Office bearers of CETPs and industrial associations have recently discussed the issue in a joint meeting and we are of the view that having online monitoring with all the above five (5) parameters will not be viable both financially and operationally particularly for the SSI Units. Monitoring the pH and flow by CETP associations may prove to be sufficient in majority of cases.

Moreover, post Covid lockdown, the SSI units are already burdened with lack of man power, financial crisis and almost no work orders. Thus, it is impossible to go ahead with such unnecessary directions, as it will indirectly lead to forceful shutdown of the Industries.

Hence, we request you to please review the above directions & give relief to small scale industries.

Thanking you,

Yours faithfully,

For Lote Parshuram Environment Protection Co-op. Society Ltd.

Dr. Satish Wagh  
Chairman

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel:24010437/24020781/24014701  
 Fax: 24024068/ 24023515  
 Website:<http://www.mpcb.gov.in>  
 E-mail: [jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)



Kalpataru Point, 2<sup>nd</sup>- 4<sup>th</sup> Floor,  
 Opp. PVR Cinema,  
 Near Sion Circle, Sion (E),  
 Mumbai – 400022

No. 210305-FTS-0054

Date: 05/03/2021

By RPAD/email

To,

M/s Lote Parshuram Environment Protection Co. Op Society Ltd.,  
 Plot No. P-30, Lote Parshuram MIDC,  
 Tal. Khed, Dist. Ratnagiri

**Sub: Directions u/s 33A of the Water (Prevention & Control of  
 Pollution) Act, 1974.**

**Ref: 1) Consent granted to your CETP.**

- 2) Directions Issued to industries for implementation of monitoring protocol vide letter dtd. 11/08/2017
- 3) Direction issued to you vide letter dtd 27.01.2021.

**WHEREAS**, the common effluent treatment plant was introduced with an approach to solve the problem of pollution caused by effluent discharge by small scale industries. These small scale industries lack technical expertise and are not financially viable to provide full-fledged effluent treatment facilities. The main objective of having CETP to help the small scale industries who cannot afford full-fledged effluent treatment facilities and can't afford trained staff and space to have organize disposal of treated effluent.

**WHEREAS**, the Maharashtra Pollution Control Board has granted you conditional consent to operate for common Effluent Treatment Plant subject to certain terms and conditions including important condition to maintain and operate the same properly so as to achieve the consented standards.

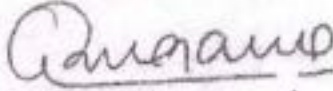
**AND WHEREAS**, Board has is monitoring performance of your CETP by collecting regular JVS from inlet and outlet of CETP. **AND WHEREAS**, it is observed that you have not complying with the specific outlet standards prescribed in the consent order for disposal of treated effluent.

AND WHEREAS, it is observed that the poor operation and maintenance of CETP is due to lack of skilled technical manpower, poor technical knowhow and administration over the member industries.

NOW THEREFORE, in the exercise of the power conferred upon me by Board under section 33(A) of the Water (P &CP) Act, 1974, you are directed to comply following directions:

1. The CETP shall appoint skilled technical person as Chief Executive Officer, Chief Operator at CETP with at least qualification of MSc (Environment Science) or B.E. (Chemical) with five years of experience in relative field.
2. The CETP shall appoint Chief Chemist with at least qualification of BSc (Chemistry/Env. Science) with three years of experience in relative field.
3. The CETP shall appoint personnel for round the clock management of the CETP and adequate number of vigilance teams.
4. The appointment/removal of CEO and chief chemist will be made with prior approval of MPCB.
5. The CETP shall appoint adequate manpower for vigilance of member industries for better compliance.

You shall submit your compliance report to these directions and progress of the implementation of these directions within 7 days failing which, the Board will have no option than to initiate further legal action including prosecution against you, which may please be noted.

  
 (Ashok Shingare, IAS)  
 Member Secretary

Copy submitted for information to:  
 Hon'ble Chairman, M.P.C. Board, Mumbai.

Copy to

1. Joint Director (WPC). M.P.C. Board, Mumbai.
2. Law Officer, MPC Board, Sion, Mumbai.
3. Regional Officer, Kolhapur- He is directed to ensure compliance of CETP.
4. Sub-Regional Officer, Chiplun -He is directed to serve this direction to CETP & Keep follow-up for compliance.



## LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.

F-30, Lote Parshuram MIDC, Khed, Ratnagiri ( Maharashtra)

( RTG/KHD/GNL(0)105/2000-2001 / Year 2000)

Email : cotp\_lote@rediffmail.com Telephone : 02356 - 272113

LPEPS/2020-21/278

दिनांक: 18/05/2021

प्रति,  
उप प्रादेशिक अधिकारी,  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,  
चिपळूण जिल्हा - रत्नागिरी,  
महाराष्ट्र राज्य.

विषय - लोटे परशुराम एनव्हायरोमेंट प्रोटेक्शन को ऑप सोसायटीच्या सार्वजनिक सांडपाणी प्रक्रिया केंद्राची माहितीबाबत.

संदर्भ - आपला कार्यालयाचा दिनांक 05/03/2021 चा ई-मेल

महोदय,

वरील विषयाला अनुसरून आपणास हवी असलेली माहिती सोबत जोडित आहे.

सहकार्य अपेक्षित.

आपला,

  
श्री. भूषण शिंदे.  
(उप व्यवस्थापक)



Sr.No	Name of CETP	Lote Parshuram Environment Protection Co-Op. Society Ltd.
1	Total No of member Industries	214
2	Total No of Industries discharging effluent to CETP	76
3	No. of Industries issue Purchase Order for Two Way SCADA for pH, Flow, BOD, COD & SS	4
4	No. of Industries Provided Two Way SCADA for pH, Flow, BOD, COD & SS	S.I.GROUP,GHARDA,EXCEL,USV,A.B.MAURI
5	No. of Industries Provided Non Returnable Volve(NRV) & Sensor	9
6	No. of Industries Provided Positive Discharge with Strainer, Lock & Key Arrangement, NRV with control equipment	76
7	No. of Industries declared concentrated stream of effluent with quantity & mode of disposal	S.I.GROUP,GHARDA,EXCEL,USV,A.B.MAURI, VINATI had declared concentrated stream of effluent diposed after treatment through MEE
8	No of industries obtained confirmation of single disposal line to inlet of CETP and not using any other source of water supply than dedicated MIDC water supply	76
9	No. of Industries Provided Auto Sampler at individual outlet	Manual Sampling Point at outlet of every industry
10	No. of industries submitted Internal Audit Report confirming pollution load to be treated in individual ETP and related to CETP	-

Lote-Parshuram-Environment  
Protection Co-Op.Society Ltd

  
Manager

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB REGIONAL OFFICE, CHIPLUN**

Tel No: (02355) 261570



224, Parkar Complex,  
 Behind Nagar Parishad,  
 Chiplun, Dist Ratnagiri-  
 415605

Email: srochiplun@mpcb.gov.in

Website: http://mpcb.gov.in

"Your Service is our Duty"

outword No MPB/TB/692/21

Dt 2/12/2021

To,

M/s. Lote Parshuram Environment Protection Co- Op. Society,  
 Plot no- 30, MIDC Lote Parshuram Tq. Khed  
 Dist. Ratnagiri.

Sub: Non – compliances observed during the visit.

- Ref. : 1. Complaint received from Shri Babajirao Jadhav, Jilhadhyashkya, NCP Ratnagiri regarding pollution of Lote MIDC dtd. 21-10-2021.  
 2. Complaint received from Shri Babajirao Jadhav, Jilhadhyashkya, NCP Ratnagiri regarding discharging polluted water in Nalla dtd. 21-10-2021.  
 3. Complaint received from Dabholkhadi Sangharsh Samiti dtd. 31-10-2021.  
 4. Complaint received from Sarpanch Grampanchyayat Kotwali Tq. Khed Dist. Ratnagiri dtd. 9-11-2021.  
 5. Board Officials visited on 29-11-2021 & 01-12-2021.

With reference to the above subject you are operating CETP in 'Pollution Prevention Area' under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This office is in receipt of complaint vide reference no (1). According to complaint Board Officials has visited to your CETP. During the visit following non –compliances are observed:

- Online monitoring System found not in working condition, same is under maintenance till date.
- CETP has stored approx.. 250- 300MT ETP Sludge in CETP premises. You are hereby instructed to dispose the same to CHWTSDF at earliest and submit manifest copies to this office.
- You have installed SCADA System, however it is observed that most of member industries have not installed SCADA system & strainer etc in MIDC Lote Parshuram hence, you are hereby instructed to submit list of industries which have not installed SCADA system and you are also requested to take follow-up of the same.
- You are hereby instructed to improve operation and Maintenance of CETP.

You are further directed to submit your reply /compliance report according to these directions, failing which Board will be constrained to issue appropriate legal directions, which may please be noted.

(S. V. Auti)  
 Sub-Regional officer,  
 Chiplun

Copy to-

The Regional Officer, M. P. C. Board, Kolhapur.



# LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.

P-30, Lote Parshuram MIDC, Khed, Ratnagiri ( Maharashtra)

( RTG/KHD/GNL.(0)105/2000-2001 / Year 2000)

Email : cetp\_lote@rediffmail.com Telephone : 02356 - 272113

LPEPS/2021-22/489

Date: 07.12.2021

To,  
The Sub-Regional Officer,  
M.P.C. Board,  
224, Parkar Complex,  
Behind Nagar Parishad,  
Chiplun.



Subject: Reply to non-compliance observed during the visit dated 02.12.2021.

Reference: Your letter No. Outward No. MPCB/TB/692/21 dated 02.12.2021.

Dear Sir,

With reference to above subject, we have noted all point compliance & our reply is as follows:

1. **Online monitoring system found not in working condition, same is under maintenance till date.**
  - Due to the storm high voltage line crossing across the cabin was fall on the online monitoring system. This cause short circuit and online monitoring system got damage. We have already informed Board about this. Our old Online Monitoring System of Outlet treated water is working and parameters also visible on local display. We will be connecting that outlet treated water system to the MPCB & CPCB server as soon as possible. New online monitoring system purchase order for inlet has already given to Nevco Engineers Pvt. Ltd. We will intimate board immediately after installed of Online Monitoring System. Copy of Purchase order is enclosed for your reference. See Annexure I
2. **CETP has stored approx. 250-300 MT ETP sludge in CETP premises. You are hereby instructed to dispose the same to CHWTSDF at earliest and submit manifest copies to this office.**
  - We could not able to send waste to MWML as there is still raining this year. The sludge contains moisture and due to raining the it is very difficult to sun dry. We will intimate board time to time by submit manifest. The total sludge will be send in a month period.
3. **You have installed SCADA system; however, it is observed that most of member industries have not installed SCADA system & strainer etc. in MIDC Lote-Parshuram hence, you are hereby instructed to submit list of industries which have not installed SCADA system and you are also requested to take follow-up of the same.**

(10/5)  
- Pl verify & report  
sh



## LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.

P-30, Lote Parshuram MIDC, Khed, Ratnagiri ( Maharashtra)

( RTG/KHD/GNL,(0)105/2000-2001 / Year 2000)

Email : cetp\_lote@rediffmail.com Telephone : 02356 - 272113

- We are constantly informing the member industries which have not yet installed SCADA system. In this regard we have also informed all companies by sending letter. We are enclosing a list of industries who have not installed SCADA System. See Annexure II

#### 4. You are hereby instructed to improve operation and maintenance of CETP.

- Lote Parshuram Environment Protection Society's CETP Plant has been with MIDC since March 2018 and they have given it to Aquachem Enviro Engineering for Operation & Maintenance.

We hereby assure you that as per your guidance we the CETP along with MIDC will improve operation & maintenance of CETP.

For Lote-Parshuram Environment Protection Co-Op. Society.


  
Thanking You.



Copy to:

The Regional Officer, MPCB, Kolhapur.

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

<p>Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: <a href="mailto:rokolhapur@yahoo.com">rokolhapur@yahoo.com</a></p>	 "Your Service is Our Duty"	<p>Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: <a href="http://mpcb.mah.nic.in">http://mpcb.mah.nic.in</a></p>
--	---	--

MPCB/RO/KOP/SCN/ 2207220014

Date: 22/07/2022

To,  
M/s. LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.  
P - 30, LOTE PARSHURAM MIDC,  
TAL. KHED, DIST. RATNAGIRI.

Sub: Show Cause Notice for non-compliances of consent conditions

Ref: 1. Complaint received from President Dabholkhadi Parisar Sangharsh Samiti.  
2. Visit of Board Officials dated 15/07/2022.  
3. Proposal received from SRO Chiplun.

WHEREAS you are operating your industry in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as amended.

AND WHEREAS it was obligatory on your part to obtain valid consent from the Board for appropriate products and to provide adequate water and air pollution control devices, so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provision of Environment (Protection) Act 1986.

AND WHEREAS, Board Officials visited on 15.07.2022 m to CETP and observed following non compliances.

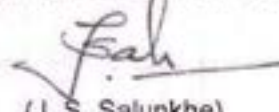
1. You have not provided adequate measures to control foul smell nuisance. At the time of visit smell noticed in CETP Premises.
2. You have not provided operating existing effluent treatment plant scientifically & Disposing substandard effluent into karbavane Creek.
3. During visit, the treated effluent outlet is discharged into creek observed brownish colour while effluent stored in online probe chamber is colourless. It may be misleading to conditions imposed in Board consent.
4. It is informed by CETP Management that inlet COD of CETP exceeding the consent standard, (Refer condition imposed in your CETP consent), it seems that member industry disposing high COD / substandard effluent to CETP, it affect on O & M of existing CETP.
5. You have not provided Environment, Health & Safety precautions to prevent the environmental issues, it may cause serious harm to Environment & to human being also.

*J. -*

Therefore, you are now directed to show cause as to why legal action under provisions of the Water (P &CP) Act, 1974 & Air (P &CP) Act, 1981 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 shall not be initiated against your unit.

Your reply/ objection should reach this office within 7 days' time, failing which; the Board will have no option than to initiate appropriate further action as deem fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD



(J. S. Salunkhe)  
Regional Officer,

Maharashtra Pollution Control Board, Kolhapur.

**Copy to:**

1. Director of Industries, Safety & Health (DISH) Officer, Ratnagiri.
2. Sub-Regional Officer, M.P.C. Board, Chiplun.  
- He is directed to serve the direction to the industry, and keep vigil & report the compliance accordingly.




**LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP SOCIETY LTD.**

P-30, Lote Parshuram MIDC, Khed, Ratnagiri (Maharashtra)  
(RTG/KHD/GNL(O)105/2000-2001/Year 2000)

Email : cetp\_lote@rediffmail.com Telephone : 02356 - 272113 / 9822492524

LPEPS/2022-23/199

Date: -25 .07.2022

To,  
The Regional Office Kolhapur,  
Maharashtra Pollution Control Board  
Udyog Bhavan,  
Near Collector Office,  
Kolhapur 416003



Subject: - Reply to the show cause notice no. MPCB/RO/KOP/SCN 2207220014  
dtd.22.07.2022

Dear Sir,

With reference to above subject we have noted all points and our compliance reply is as follow.

1. You have not provided adequate measures to control foul smell nuisance. At the time of visit smell noticed in CETP Premises.
  - We have made arrangements of Fogger for sprinkling the Spray. This spray is capable to remove the odour and smell. We will increase the dosing so as to remove the total smell.
2. You have not provided operation existing effluent treatment plant scientifically & disposing substandard effluent into karbavane Creek.
  - The operation and maintenance part is handled by MIDC. They have recruited the Aquachem engineers which are expert in the operation and maintenance of CETP. The average COD disposed to the Creek is of below 250mg/L
3. During visit, the treated effluent outlet is discharged into creek observed brownish colour while effluent stored in online probe chamber is colourless. It may be misleading to conditions imposed in Board consent.
  - The effluent which discharge to the creek is somewhat faint brown in colour. This effluent passes through the Continuous Online Monitoring System.
4. It is informed by CETP Management that inlet COD of CETP exceeding the consent standard, (Refer condition imposed in your CETP consent), it seems that member industry disposing high COD/substandard effluent to CETP, it affect on O & M of existing CETP.
  - The COD received at the inlet of CETP are always well within the Consented limit so that it goes upto the 2200 mg/L. But the present CETP is capable to take the load of the parameter COD. We are having lock and Key arrangements along with the strainer at every discharge point of member industry.

(Page No. 1)

5. You have not provided Environment, Health & Safety precautions to prevent the environment issues; it may cause serious harm to Environment and to human being also.
- We have provided fully fledged Primary, Secondary and tertiary Effluent Treatment systems to treat the effluent received from the Member industry.
  - To avoid the odour nuisance the spray/foggers are installed on the sludge drying bed.
  - The acoustic is provided as APCS to D.G set.
  - We have installed Air Quality Monitoring System in CETP premises to check ambient air quality.
  - To avoid fire incidences, Fire extinguisher are installed.
  - And also work is going on to set up/install boards w.r.t. environment and safety at various points.

We request you not to take any Legal action against us.

Thanking You

For Lote Parshuram Environment Protection Co-Op Society Ltd



Authorized Signatory

Copy to:

- 1) Sub Regional Officer, MPC Board, Chiplun.

{Page No. 2}

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952.  
2660448  
Fax No. (0231) 2652952  
E-mail:  
rokolhapur@mpcb.gov.in



Udyog Bhavan,  
Near Collector Office,  
Kolhapur - 416 003.  
Website: <http://mpcb.mah.nic.in>

*"Your Service Is Our Duty"*

No. MPCB/RO/KOP/PDI 2210140002

Date: 14/10/2022.

To,  
M/s. LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP. SOCIETY LTD.  
PLOT No. B-30, MIDC LOTE PARSHURAM  
TAL. KHED, DIST. RATNAGIRI.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

- Ref:
1. Show Cause Notice issued by the Board dated 22.07.2022.
  2. Complaint received from Kotawali Citizens about CETP Pipeline leaked on 03.10.2022.
  3. Joint Visit of MIDC, MPCB & CETP officials on 03.10.2022.
  4. Proposal submitted by SRO Chiplun.

.....  
WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended.

AND WHEREAS, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

AND WHEREAS, Board Officials visited your unit on 03.10.2022 for investigation of the complaint as per ref. no. (2) and observed following non compliances.

1. You have failed to operate & maintain the Aeration tank of CETP with sufficient biomass/ culture. As there was biomass/ culture developed was noticed.
2. During visit one clarifier found not in operation.
3. You have failed to provide full-fledged leakage proof pipeline with safety & preventive measures as it was noticed that CETP pipeline leakage, and heavy foam and partial treated coloured effluent etc. was flowing into the Sonpatra river.
4. You have Failed to operate the existing Effluent Treatment Plant scientifically.
5. You have not provided Environmental, Health & Safety precautions to prevent the environmental issues, it may cause serious harm to Environment & to human being also.

*J.F.*

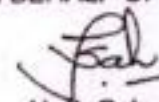
AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities).

- 1) Why competent authorities shall not initiate further legal action against your industry?

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate legal directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD

  
 (J. S. Salunkhe) 14.10.22  
 Regional Officer,  
 M.P.C. Board, Kolhapur

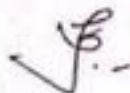
Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M. P. C. Board, Kolhapur

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly within stipulated period.





## LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP SOCIETY LTD.

P-30, Lote Parshuram MIDC, Khed, Ratnagiri (Maharashtra)  
 (RTG/KHD/GNL.(O)105/2000-2001/Year 2000)  
 Email : cetp\_lote@rediffmail.com Telephone : 02356 - 272113 / 9822492524

LPEPS/2021-22/256

Date: 03.11.2022.

To,  
 The Regional Office,  
 Udyog Bhavan,  
 Near Collector Office,  
 Kolhapur-416 003.



Subject: Reply to the proposed direction notice.

Reference: Your letter No. MPCB/ROK/KOP/PD/2210140002 dated 14.10.2022.

Dear Sir,

With reference to above subject, we have noted all point compliance reply are as follows:

1. You have failed to operate & maintain the Aeration tank of CETP with sufficient biomass/culture. As there was biomass/ culture developed was notice.
  - We have provided aeration tank of Cap. 4290 m<sup>3</sup> each (4 nos) & 2260 m<sup>3</sup> each (2 nos). In that aeration tanks (2<sup>nd</sup> Stage) aspirators and disc diffuser are provided with air blower of Cap. 1250 M<sup>3</sup>/Hr. In other aeration tank (1<sup>st</sup> stage) get aspirators of Cap. 600 M<sup>3</sup>/Hr. are provided. The biomass is acclimatized and developed in the aeration tanks. The biomass % in aeration tank in 30 %. The MLSS & MLVSS ratio 0.70 to 0.75. This indicates good COD reduction in aeration tanks.
2. During visit one clarifier found not in operation.
  - Due to the preventive maintenance activity the clarifier No. 2(B) was not in operation. After completion of maintenance the clarifier is take in to operation. We are attaching herewith preventive maintenance sheet of clarifier Annexure I.
3. You have failed to provide full-fledged leakage proof pipeline with safety & preventive measures as it was noticed that CETP pipeline leakage, and heavy foam & partial treated coloured effluent etc. was flowing into the Son Patra River.
  - MIDC have provided the pipeline of 630 mm diameter with 30 mm thickness. This pipeline is only used to carry & disposed of the treated effluent into the creek. The treated effluent is disposed in Karambavane creek & the point of disposed was decided by NIO. MIDC is continuously maintaining the pipeline to avoid leakages. But due to unforeseen event the pipeline got leak & leakage was rectified immediately. Now MIDC is in process prepared preventive maintenance schedule to avoid leakages in future for pipeline.
4. You have failed to operate the existing effluent treatment plant scientifically.
  - We have provided full-fledge primary, secondary & tertiary treatment system. The ETP Capacity details is attached Annexure II.  
 MIDC have appointed expert i.e., Aquachem engineers to take care of the CETP round the clock. They have provided 25 no. of skilled man power along with supervisors. We have also installed Online Continues Effluent Monitoring System & connected to MPCB server. We



## LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP SOCIETY LTD.

P-30, Lote Parshuram MIDC, Khed, Ratnagiri (Maharashtra)  
 (RTG/KHD/GNL.(O)105/2000-2001/Year 2000)  
 Email : cetp\_lote@rediffmail.com Telephone : 02356 - 272113 / 9822492524


have developed a full-fledge environmental lab to check the sample in-house to ensures the performance treatment system of each unit.

5. You have not provided Environmental, Health & safety precautions to prevent the environmental issues, it may cause serious harm to Environment & to human being also. We have provided apron, gum boot, hand gloves & mask to the operation. A SOP is developed for safe operation of plant.

Hence, we request you to please not to take any legal against us.

Thanking You.

For Lote Parshuram Environment Protection Co-Op. Society Ltd.

  
 Authorized Signatory.



Copy To: 1. Sub-Regional Office, MPCB, Chiplun

# महाराष्ट्र प्रदूषण नियंत्रण मंडळ

दूरध्वनी

०२३५५-२६१५७०

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Email: [srochiplun@mpcb.gov.in](mailto:srochiplun@mpcb.gov.in)



“आपली सेवा आमचे कर्तव्य”

उप प्रादेशिक कार्यालय,  
परकार कॉम्प्लेक्स, २ रा मजला  
२२४, नगर परिषदे मागे चिपळूण  
ता. चिपळूण, जि. रत्नागिरी.

जा.क्र. मप्रनि/उप्राकाचि/६३९/२२

दिनांक ०३/१०/२०२२

प्रति,

उपअभियंता,

म.ओ.वि. महामंडळ, खेडी,

ता. चिपळूण, जि. रत्नागिरी.

**विषय:-** सी.ई.टि.पी.केद्रांच्या सांडपाणी जल: निसारण वाहीनीच्या गळतीबाबत...  
**संदर्भ:-** दि. ०३.१०.२०२२ रोजीची कोतवली येथील संयुक्त भेट...

महोदय,

उपरोक्त संदर्भिय विषयास अनुसरून या कार्यालयास कोतवली येथील नागरीकांच्या दुरध्वनीद्वारे प्राप्त तक्रारीच्या अनुषंगाने दि. ०३.१०.२०२२ रोजी भेट देण्यात आली असता कोतवली येथे सीईटिपी ची प्रक्रियाकृत सांडपाणी विल्हेवाट करणारी जलवाहीनी लिकेज झाल्याचे निर्दर्शनास आले. त्यामुळे आपणास अवगत करण्यात येते कि, सदर जलवाहीनीची तात्काळ दुरूस्ती करण्यात यावी व सदर घटना वारंवार घडू नये या करीता योग्य ती उपाययोजना करण्यात येऊन केलेल्या कार्यवाहीचा अहवाल या कार्यालयास अवगत करावा, हि विनंती.

आपला विश्वासु,

उप प्रादेशिक अधिकारी,  
म.प्र.नि, मंडळ, चिपळूण.

प्रत माहितीस्तव सादर

१. प्रादेशिक अधिकारी म.प्र.नि. मंडळ, कोल्हापूर.

प्रत :-

लोटे पर्शुराम औद्योगिक वसाहत केंद्र (सीईटिपी), एम आय डी सी लोटे, खेड, जि. रत्नागिरी :-  
वरील बाबीची दखल घेऊन आपल्या स्तरावर आवश्यक ती कार्यवाही व खबरदारी घेण्यात यावी.

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION  
(A Government of Maharashtra Undertaking)

Office:- Office of the Deputy Engineer,  
MIDC, Project Sub Division, Chiplun  
Plot No. OS-1, behind Honda showroom  
Kherdi, Tal:-Chiplun Dist:-Ratnagiri.

EMAIL doechiplunproject@midcmao.org OR doechiplunubt@midcmao.org



जा. क्र. / विप/उप अभि./लोट/सांडपाणी/ डी-४०६४१/सन २०२२.

दिनांक:- १२ / १० / २०२२.

प्रती,  
उपप्रादेशिक अधिकारी,  
म.प्र.नि.मंडळ,चिपळूण.

विषय:- सि.ई.टी.पि. केंद्राच्या सांडपाणी जलनिसारण वाहिनीच्या मळतीबाबत...

संदर्भ:- १) दिनांक ०३/१०/२०२२ रोजीची म.प्र.नि.मंडळ व एल.पि.ई.पि.एस. कनेक्टवली येथील संयुक्त भेट....

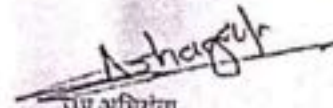
२) आपले दिनांक ०३/१०/२०२२ रोजीचे (जा.क्र.मप्रनि/उप्राफाधि/६३१/२२) चे पत्र...

महोदय,

उपरोक्त विषयानुसार आपणास कळवू इच्छितो की, लोटे परशुराम पर्यावरण संरक्षण सहकारी सोसायटी लि. चे रासायनिक सांडपाणी प्रक्रिया केंद्र हे operation & maintenance करिता मार्च २०१८ पासून महाराष्ट्र औद्योगिक विकास महामंडळ यांचेकडे आहे. सदर सिडटीची चालवण्याची महामंडळाने अवघाफेन एग्लायसे इंजिनिअर प्रा.लि. या कंपनीची नेमणूक केलेली आहे. सभासद कंपन्यांकडून येणा-या रासायनिक सांडपाण्यावर प्रक्रिया करून हे सांडपाणी भरती ओहटीच्या वेळापत्रकानुसार जलवाहिनीद्वारे ६.५० फी.मी. दूर करन्वये खाडीमध्ये सोडले जाते. सभासद कंपन्यांकडून येणा-या व प्रक्रिया करून खाडीमध्ये सोडण्यात येणा-या जलवाहिनीवर ऑनलाईन मोनेटअरिंग प्रणाली जोडण्यात आली असून ही प्रणाली महाराष्ट्र प्रदूषण नियंत्रण मंडळ व केंद्रीय प्रदूषण नियंत्रण मंडळ यांना जोडलेली आहे. सभासद कंपन्यांकडून रासायनिक सांडपाणी येणा-या व प्रक्रियाकरून खाडीमध्ये सोडण्यात येणा-या जलवाहिनीची देखभाल दुरुस्ती ही महाराष्ट्र औद्योगिक विकास महामंडळाच्या मार्फत करण्यात येत असते. तसेच महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या मार्फत वेळोवेळी या रासायनिक सांडपाण्याचे नमुने घेतले जातात.

दिनांक ०३/१०/२०२२ ला रात्री २.३० वाजता रासायनिक सांडपाणी पाहून नेगारी जलवाहिनीला अचानक मळती लागली याची माहिती राटर जलवाहिनीवर काम करणा-या कर्मचा-यांनी सी.ई.टी.पि. महाराष्ट्र औद्योगिक विकास महामंडळ, महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांना देण्यात आली त्यानंतर लगेचच सांड पाणी वाहीनमधून सांडपाणी सोडणे बंद करून तातकाळ सांडपाणी वाहीनीच्या दुरुस्तीचे काम हाती घेवून काम पूर्ण करण्यात आले व मळती थांबवण्यात आली आहे.

कराता राटर याच आपल्या माहिती सगळी कळविलेले वेत आहे.

  
उप अभियंता  
म.प्र.नि.म. प्रकल्प उपविभाग,  
चिपळूण

प्रत:- मा. कार्यकारी अभियंता, म.प्र.नि.म. रत्नागिरी विभाग यांना माहितीसाठी राबिनेय सादर.

प्रत:- व्यवस्थापक, लोटे-परशुराम एनव्हायरमेंट प्रोटेक्शन फने, ऑफ.सोसायटी लि. लोटे पी-३० यांना माहितीसाठी राबिनेय सादर.

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

<p>Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: <a href="mailto:rokolhapur@mpcb.gov.in">rokolhapur@mpcb.gov.in</a></p>	 "Your Service is Our Duty"	<p>Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website:<a href="http://mpcb.mah.nic.in">http://mpcb.mah.nic.in</a></p>
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MPCB/RO/KOP/SCN/ 2301240021

Date: 24/01/2023

To,  
M/s. LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP.SOCIETY LTD.  
PLOT NO. P-30, LOTE, PARSHURAM, MIDC,  
TAL. KHED, DIST. RATNAGIRI.

Sub: **Show Cause Notice for non-compliances of consent conditions**

- Ref: 1. Complaint received from President Dabholkhadi Parisar Sangharsh Samiti.  
2. Telephonic Complaint received from Shri. Adv. Raj Ambre, Sarpanch Gram panchayat Aawashi & other Awashi citizens  
3. Visit of Board Officials dated 15/07/2022.  
4. Show cause Notice issued on 22/07/2022.  
5. Proposed Directions issued on 14/10/2022  
6. Proposal received from SRO Chiplun.

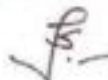
**WHEREAS** you are operating your industry in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as amended.

**AND WHEREAS** it was obligatory on your part to obtain valid consent from the Board for appropriate products and to provide adequate water and air pollution control devices, so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provision of Environment (Protection) Act 1986.

**AND WHEREAS**, Board Officials visited on 15.07.2022 your unit and observed following non compliances.

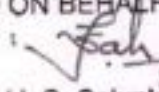
1. You have not improved the operation and maintenance of existing CETP units.
2. You have not improved ETP as operation of the secondary system is not up to the mark. In the aeration tank, sufficient biomass/ culture (MLSS) is not developed. Also inlet COD of effluent is exceeding prescribed consented standards thereby Sludge accumulated in CETP receiving tank.
3. You are transporting sludge and disposing off it on Kaccha pits at new locations of D sump without obtaining permission from the Board.
4. You have not provided scientific RCC & leake proof storage pits. The chances of contamination of ground water & seepages could not be ruled out due to such type of illegal & unscientific disposal of sludge.
5. Due to unscientific disposal of sludge to nearby residents are facing smell nuisance problem especially during night time etc.
6. You have not provided adequate measures to control foul smell nuisance. At the time of visit smell noticed in CETP Premises .

**Therefore**, you are now directed to show cause as to why legal action under provisions of the Water (P &CP) Act, 1974 & Air (P &CP) Act, 1981 & Hazardous Waste (Management ,Handling & Transboundry Movement) Rules, 2008 shall not be initiated against your unit.



Your reply/ objection should reach this office within 7 days' time, failing which; the Board will have no option than to initiate appropriate further action as deem fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD

  
(J. S. Salunkhe)

24.01.23  
Regional Officer,

Maharashtra Pollution Control Board, Kolhapur.

**Copy to:**

1. Director of Industries, Safety & Health (DISH) Officer, Ratnagiri.
2. Sub-Regional Officer, M.P.C. Board, Chiplun.  
- He is directed to serve the direction to the industry, and keep vigil & report the compliance accordingly.





## LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP SOCIETY LTD.

P-30, Lote Parshuram MIDC, Khed, Ratnagiri (Maharashtra)  
(RTG/KHD/GNL.(O)105/2000-2001/Year 2000)

Email :cetp\_lote@rediffmail.com Telephone : 02356 - 272113 / 9822492524

LPEPS/2023/35

Date:30/01/2023

To,  
The Regional Officer  
Maharashtra Pollution Control Board  
Udyog Bhavan, Near Collector Office  
Kolhapur



**Subject:** Reply to the Show Cause Notice received vide No MPCB/RO/KHP/SCN/2301240021 issue dated 24.01.2023

Dear Sir,

With reference to above Show Cause Notice, we wish to file our compliance as follow:

1. **You have not improved the operation and maintenance of existing CETP units.**
  - We have provided full-fledge primary, secondary & tertiary treatment system. The ETP Capacity details is attached **Annexure I**.  
MIDC have appointed expert i.e., Aquachem engineers to take care of the CETP round the clock. They have provided **25 no.** of skilled man power along with supervisors. We have also installed Online Continues Effluent Monitoring System & connected to MPCB server. We developed a full-fledge environmental lab to check the sample in-house to ensures the performance of treatment system of each unit.
2. **You have not improved ETP as operation of the secondary system is not up to the mark. In the aeration tank, sufficient biomass /culture (MLSS)is not developed. Also inlet COD of effluent is exceeding prescribed consented standards thereby Sludge accumulated in CETP receiving tank.**
  - We have provided aeration tank of Cap. 4290 m<sup>3</sup> each (4 nos) & 2260 m<sup>3</sup> each (2 nos). In that aeration tanks (2<sup>nd</sup> Stage) aspirators and disc diffuser are provided with air blower of Cap. 1250 M<sup>3</sup>/Hr. In other aeration tank (1<sup>st</sup> stage) get aspirators of Cap. 600 M<sup>3</sup>/Hr. are provided. The biomass is acclimatized and developed in the aeration tanks. The biomass % in aeration tank in 30 %. The MLSS & MLVSS ratio 0.70 to 0.75. This indicates good COD reduction in aeration tanks.
3. **You are transporting sludge and disposing off it on Kaccha pits at new locations of D sump without obtaining permission from the Board.**
  - We wish to update you that Every year we are having practice to remove the Primary Sludge settled in the Collection tank of CETP. For the drying/storage of sludge, we do not have any space. Hence we applied to MIDC for grant of additional land.  
MIDC has allotted us the 10000 sq. Meter of area of Plot no P-31 (D-sump) for the storage/drying activity of ETP sludge during the month of October to May of every year. MIDC letter copy is enclosed for your reference. **Annexure II**  
During renewal of Consent to Operate we had also requested Board to please grant us permission for use of MIDC plot P-31 (D-sump) for storage /Drying of ETP Sludge.



## LOTE PARSHURAM ENVIRONMENT PROTECTION CO-OP SOCIETY LTD.

P-30, Lote Parshuram MIDC, Khed, Ratnagiri (Maharashtra)  
(RTG/KHD/GNL.(O)105/2000-2001/Year 2000)

Email : cctp\_lote@rediffmail.com Telephone : 02356 - 272113 / 9822492524

4. You have not provided scientific RCC & leake proof storage pits. The chances of contamination of ground water & seepages could not be ruled out due to such type of illegal & unscientific disposal of sludge.
  - As there is a temporary storage area, we lay down the Plastic sheet of 150 micron to avoid the seepages. We also ensure to seal the gap in between two plastic sheet so as to avoid seepages.
  - Now we will request MIDC to give us the permission for construction of RCC & pits. After getting the same we will construct the RCC pits.
  
5. Due to unscientific disposal of sludge to nearby residents are facing smell nuisance problem especially during night time etc.
  - We are continuously Spraying the antibacterial spray on the Sludge removal to avoid the smell nuisance. For the same we have procure a sprayer and one person is deputed for carrying out the spraying activity.
  
6. You have not provided adequate measures to control foul smell nuisance. At the time of visit smell noticed in CETP Premises.
  - We are now in the process of installation of Fogger system on the Drying bed and in the surrounding of CETP. We will update you once it gets installed.

As we have complied all the points, we request you not to take any legal action against us.

Thanking You,  
For Lote Parshuram Environment Protection Co-op Society Ltd

Authorized Signatory



Copy To: 1. Director of Industries ,Safety &Health (DISH) Officer ,Ratnagiri.  
2. Sub-Regional Officer, M.P.C. Board, Chiplun.

## Annexure - 1

- We have provided Common Effluent Treatment Plant with the design capacity 10 MLD, which is sufficient to treat incoming industrial effluent.
- This Common Effluent Treatment Plant consists of two equalization tanks having capacity 6912 m<sup>3</sup>, wherein the effluent is received by gravity from the common collection network.
- The current average incoming influent flow is in the range of 3600m<sup>3</sup>/day. Hence the CETP was designed for 10000 m<sup>3</sup>/day hydraulic load.



## Design Capacity of CETP-

Sr. No.	Unit	Design Capacity	Incoming Effluent Quantity
1	Common Effluent Treatment Plant	10 MLD	3600 M <sup>3</sup> /day

## Wastewater (Effluent) Quality-

Following values based on the analysis carried out in our laboratory -

Sr. No.	Parameters	Unit	Value
1.	Flow	m <sup>3</sup> /day	3600 m <sup>3</sup>
2.	pH	.....	5.5-9.0
3.	Suspended Solids	mg/lit	400
4.	Bio-chemical Oxygen Demand, 3 days at 27oC	mg/lit	1000
5.	Chemical Oxygen Demand	mg/lit	2000
6.	Oil & Grease	mg/lit	20

## Treated Effluent Quality-

Sr. No.	Parameters	Unit	Value
1.	Flow	m <sup>3</sup> /day	3600 m <sup>3</sup>
2.	pH	.....	6.5-8.5
3.	Suspended Solids	mg/lit	Not to exceed 100
4.	Bio-chemical Oxygen Demand, 3 days at 27oC	mg/lit	Not to exceed 100
5.	Chemical Oxygen Demand	mg/lit	Not to exceed 250
6.	Oil & Grease	mg/lit	Not to exceed 10.

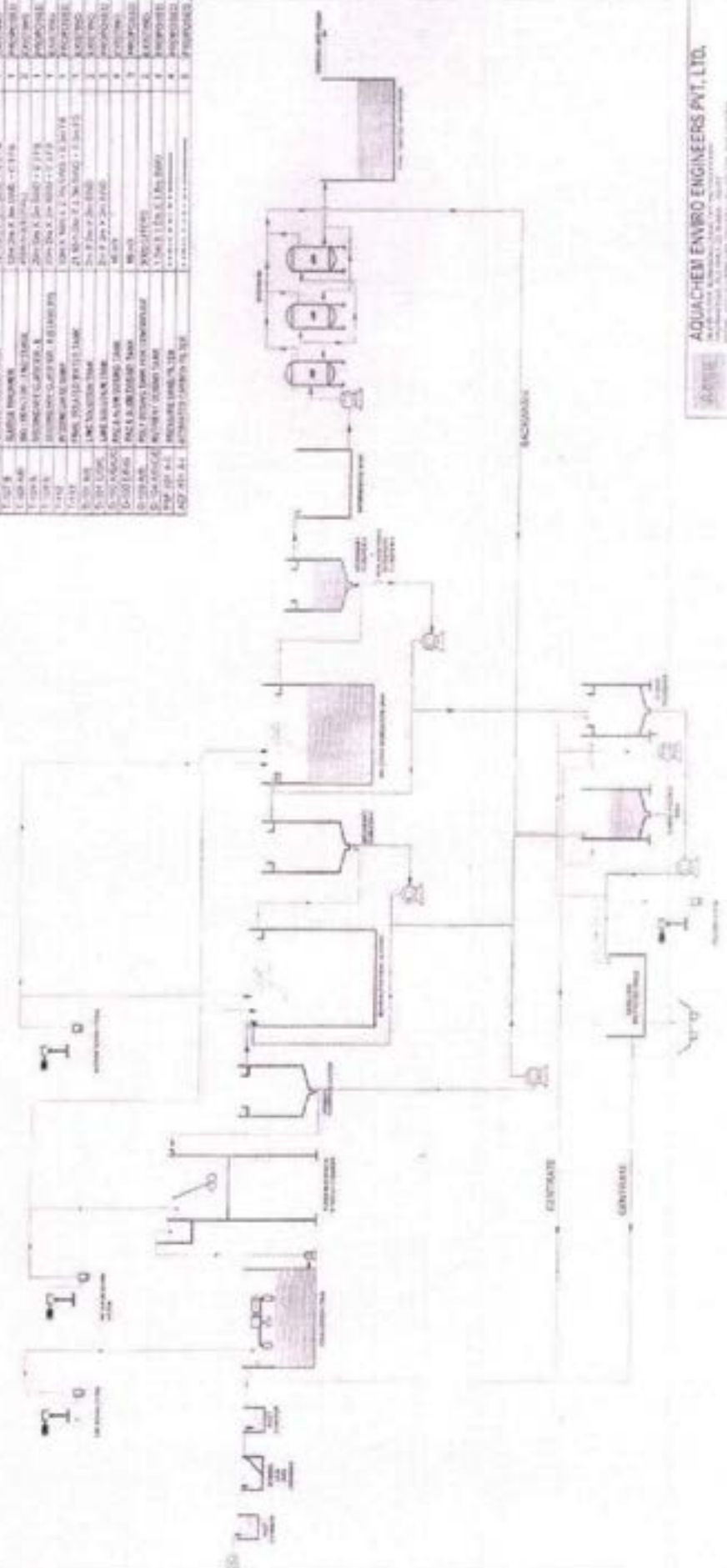
## Design Criteria for major units of proposed CETP

Sr	Unit	No. of Units	Capacity
1	Equalization Tank	2	3456m <sup>3</sup> (each)
2	Flash Mixer	1	66 m <sup>3</sup>
3	Primary Clariflocculator	1	1592m <sup>3</sup>
4	1st stage Biological Reactor	4	4290m <sup>3</sup> (each)
5	1st stage Secondary Settling Tank	1	1592m <sup>3</sup>
6	2nd stage Biological Reactor	2	4519m <sup>3</sup> (each)
7	2nd stage Secondary Settling Tank	1	942m <sup>3</sup>
8	Sludge Thickener	1	98.22kg/m <sup>2</sup> /day
9	Intermediate Sump	1	270m <sup>3</sup>
11	Belt Press	1	222m <sup>3</sup> /day
12	Pressure Sand Filter	4	8.29m <sup>3</sup> (each)
13	Activated Carbon Filter	8	Carbon charge proved per column 8200kg



UNIT LIST

UNIT NO.	DESCRIPTION	SIZE / CAPACITY	UNIT
1	GENERATOR	1.2 MW	1
2	CONDENSER	1.2 MW	1
3	STEAM GENERATOR	1.2 MW	1
4	BOILER	1.2 MW	1
5	HEAT EXCHANGER	1.2 MW	1
6	CONDENSER	1.2 MW	1
7	STEAM GENERATOR	1.2 MW	1
8	BOILER	1.2 MW	1
9	HEAT EXCHANGER	1.2 MW	1
10	CONDENSER	1.2 MW	1
11	STEAM GENERATOR	1.2 MW	1
12	BOILER	1.2 MW	1
13	HEAT EXCHANGER	1.2 MW	1
14	CONDENSER	1.2 MW	1
15	STEAM GENERATOR	1.2 MW	1
16	BOILER	1.2 MW	1
17	HEAT EXCHANGER	1.2 MW	1
18	CONDENSER	1.2 MW	1
19	STEAM GENERATOR	1.2 MW	1
20	BOILER	1.2 MW	1
21	HEAT EXCHANGER	1.2 MW	1
22	CONDENSER	1.2 MW	1
23	STEAM GENERATOR	1.2 MW	1
24	BOILER	1.2 MW	1
25	HEAT EXCHANGER	1.2 MW	1
26	CONDENSER	1.2 MW	1
27	STEAM GENERATOR	1.2 MW	1
28	BOILER	1.2 MW	1
29	HEAT EXCHANGER	1.2 MW	1
30	CONDENSER	1.2 MW	1
31	STEAM GENERATOR	1.2 MW	1
32	BOILER	1.2 MW	1
33	HEAT EXCHANGER	1.2 MW	1
34	CONDENSER	1.2 MW	1
35	STEAM GENERATOR	1.2 MW	1
36	BOILER	1.2 MW	1
37	HEAT EXCHANGER	1.2 MW	1
38	CONDENSER	1.2 MW	1
39	STEAM GENERATOR	1.2 MW	1
40	BOILER	1.2 MW	1
41	HEAT EXCHANGER	1.2 MW	1
42	CONDENSER	1.2 MW	1
43	STEAM GENERATOR	1.2 MW	1
44	BOILER	1.2 MW	1
45	HEAT EXCHANGER	1.2 MW	1
46	CONDENSER	1.2 MW	1
47	STEAM GENERATOR	1.2 MW	1
48	BOILER	1.2 MW	1
49	HEAT EXCHANGER	1.2 MW	1
50	CONDENSER	1.2 MW	1



**AQUACHEM ENVIRO ENGINEERS PVT. LTD.**  
 WATER TREATMENT & WASTE WATER TREATMENT  
 WATER SUPPLY & SANITATION ENGINEERING

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DATE	
BY	
FOR	
REVISION	

NO.	DATE	BY	FOR

महाराष्ट्र औद्योगिक विकास महामंडळ

(महाराष्ट्र शासन अखिल)



दूरध्वनी क्रमांक : (02352) 226220

Email ID: [parshuram@midc.gov.in](mailto:parshuram@midc.gov.in)

जा.क्र./तांशा/रत्ना/ए-89888/2020

कार्यकारी अभियंता यांचे कार्यालय,

मऊविम, विभाग रत्नागिरी

रत्नागिरी 415 639.

दिनांक : 06/03/2020

प्रति  
अध्यक्ष,

लॉटे परशुराम एन्व्हाय्रन्मेंट प्रोटेक्शन सोसायटी, ऑप सोसा. लि,  
पी-30, लॉटे परशुराम एन्व्हाय्रन्मेंट सोसायटी, रोड,  
जि. रत्नागिरी.

विषय : लॉटे एम.आय.सी. प्लॉट क्र. पी-31 (डी सन्प) येथील जागा  
मिळवणीबाबत.

संदर्भ : आपले पत्रादि 06/02/2020

महोदय,

लॉटे परशुराम येथील सीईटीपी मधील तयार गाळ (sludge / solid waste) सुकविण्याकरिता, सध्याच्या सीईटीपीतील Drying beds ची जागा अपुरी बद्दल असल्याने व पावसाळ्यापूर्वी हा गाळ MWWL तळोजा येथे पाठविणे आवश्यक असल्याने आपणाने जागणी गरज आहे. याकरिता आपण या सीईटीपी जवळ असलेल्या भूखंड क्र. पी-31 (डी- सन्प) येथील जागा वापरण्याची परवानगी मागितली आहे.

सध्याच्या सीईटीपीतील अपुरी जागा तसेच हा गाळ सुकवून तळोजा येथे पाठविण्याची निव्वळ सक्तात घेता, आपली जागेबाबतची विनंती न्याय्य करण्यात आली आहे. भूखंड क्र. पी-31 (डी- सन्प) येथील 10,000 चौमी जागा लॉटे परशुराम स्वरुपात वापरण्यासाठी आपणाने खालील अटी / शर्तीवर परवानगी देण्यात येत आहे.

- 1) या भूखंडावर असलेल्या सन्प व पंपहाऊस (सध्या बंद अवस्थेत) या बांधकामाचा धक्का लागू नये.
- 2) या भूखंडाचा गाळ सुकविण्यासाठी वापर करावयाकरिता म.प्र.नि. मंडळाची परवानगी घेण्याची जबाबदारी आपली राहिल.
- 3) या ठिकाणी शास्त्रोक्त पध्दतीने Drying beds वापरण्याकरिता संपूर्ण काळजी घ्यावी.
- 4) सध्याच्या सीईटीपीतून नवीन ठिकाणी गाळ (sludge / solid waste) नेताना आपणाने दुर्घटना होणार नाही याची संपूर्ण जबाबदारी घ्यावी.

Loke Parshuram Environment  
Protection Co-op. Society Ltd. Lote  
  
11/3/2020  
**RECEIVED**

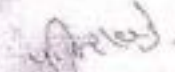


5) या ठिकाणी Drying beds मध्ये गळू नसलेल्या नगलच्या छाडीमध्ये सोडपाणी / गळू जावून प्रदुषण होणार नाही याची काळजी घ्यावी.

6) ज्या कामासाठी जागा साबराची परवानगी देण्यात येत आहे, ती काम संपल्यावर ही जागा पूर्ववत करण्याची जबाबदारी आपली राहिल.

या ठिकाणी जात करताना कोपलेली प्रदुषण अथवा दुर्घटना घडणार नाही याची पूर्ण साबराची घ्यावी. कोपलेली प्रदुषण अथवा दुर्घटना घडल्यास त्याची संपूर्ण जबाबदारी आपली राहिल.

आपला विश्वासू,



(पी.टी. करावटे)

कार्यकारी अभियंता

मजिस्ट्रेट, विभाग रत्नागिरी

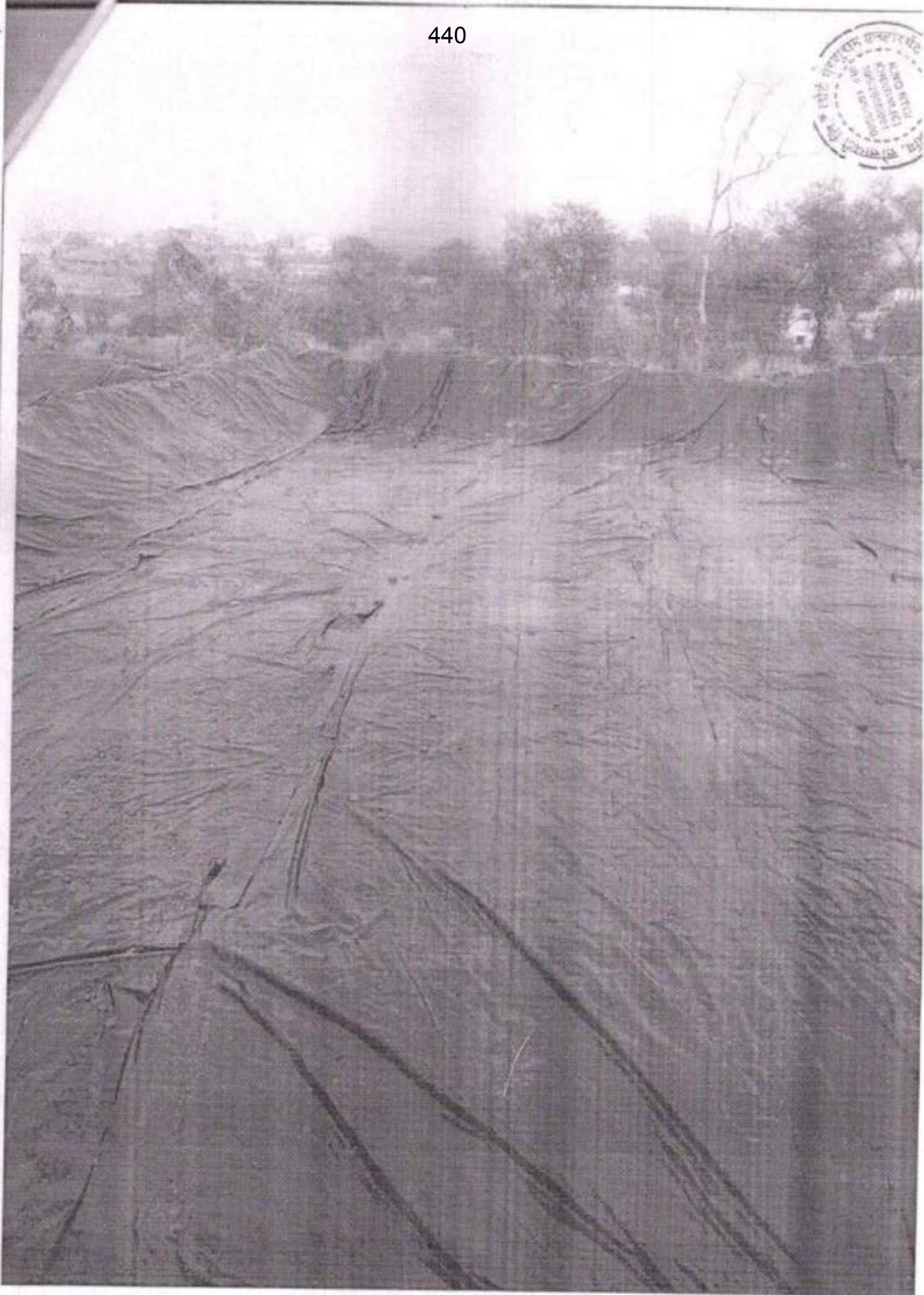
प्रत : अधिकांक अभियंता (पी), मजिस्ट्रेट, पनवेल यांना माहितीसाठी सविनय सादर.

प्रत : उप अभियंता मजिस्ट्रेट, प्रकल्प, उप विभाग चिपळूम यांना माहितीसाठी.

प्रत : रक्षक धारिका.

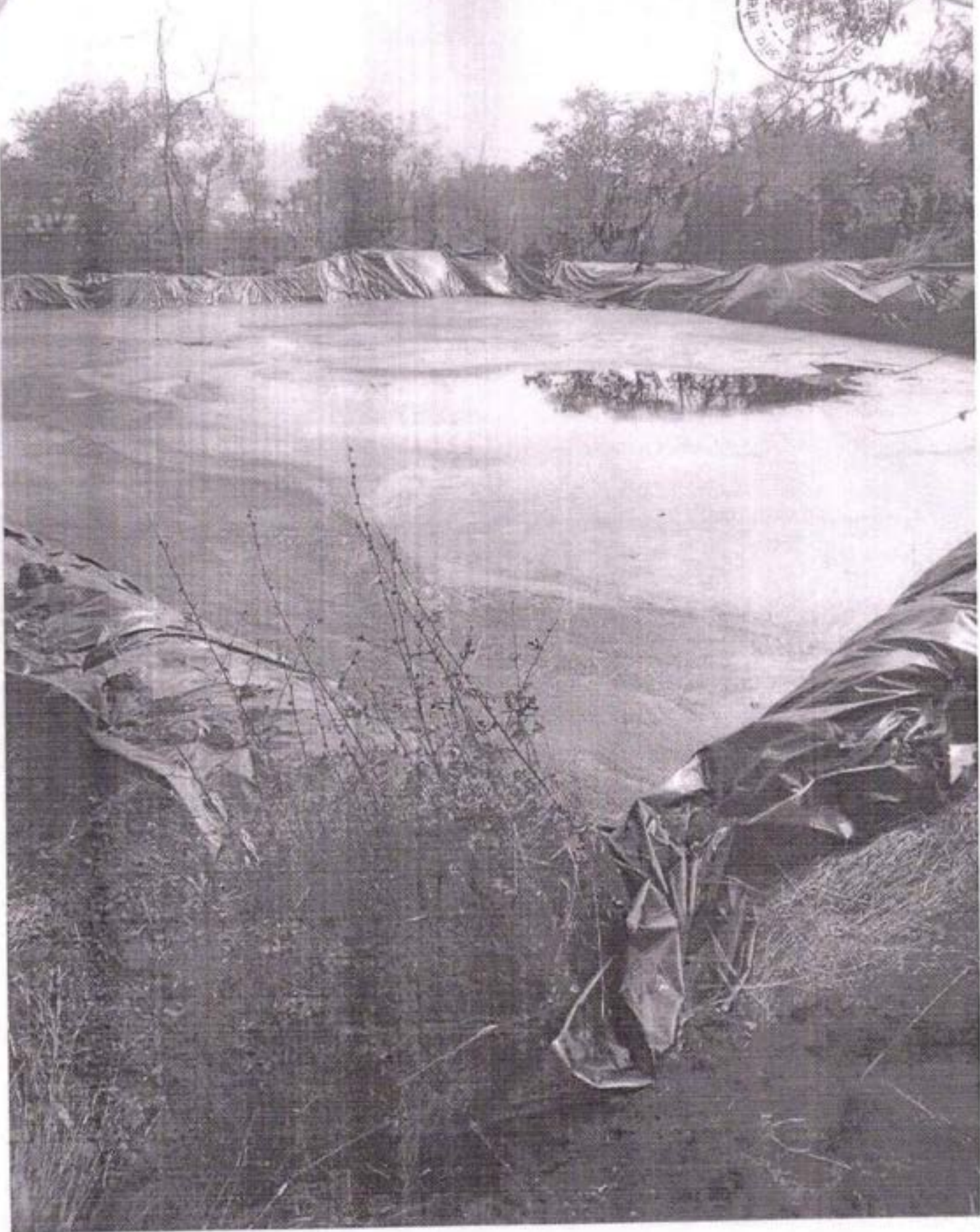


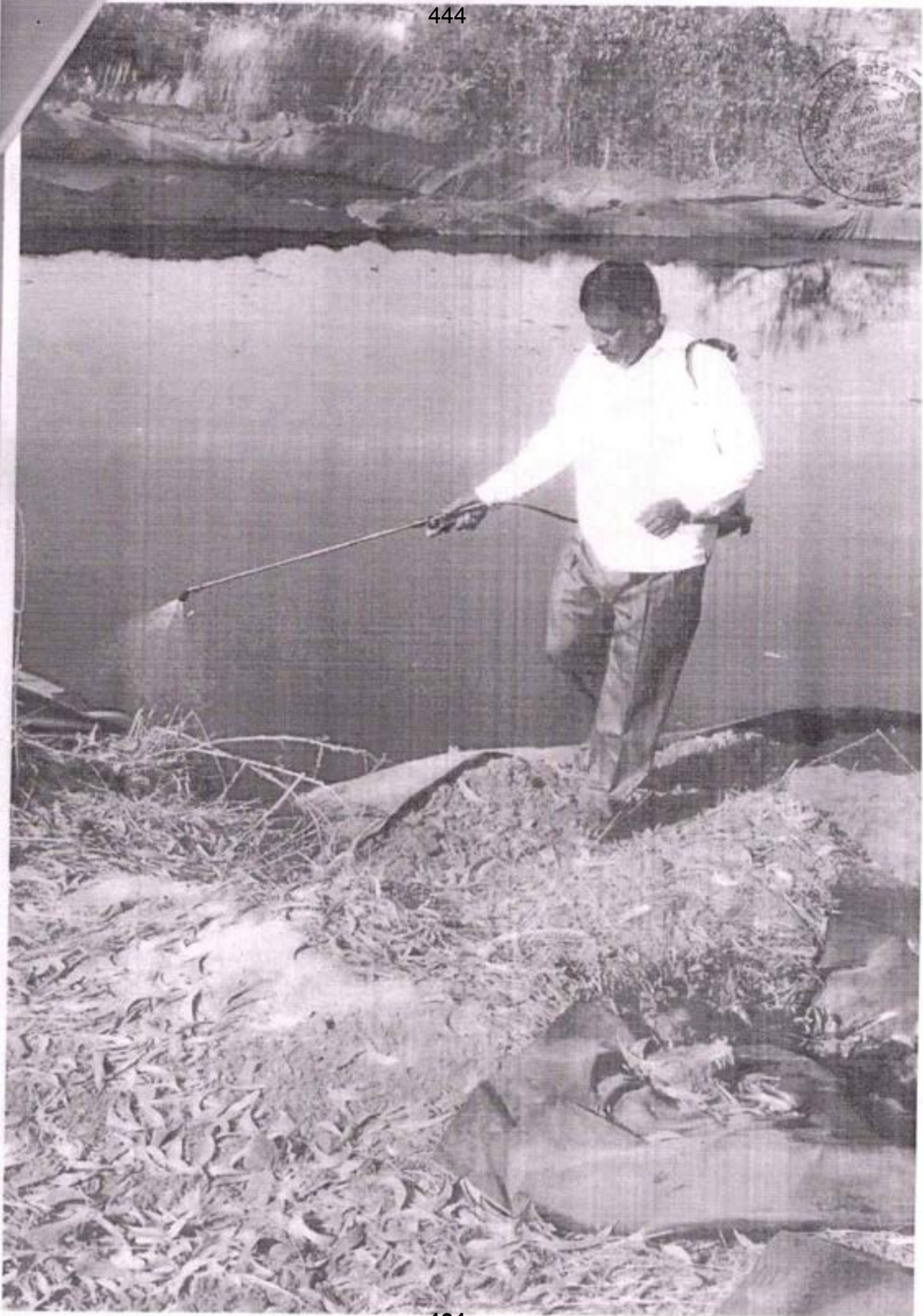


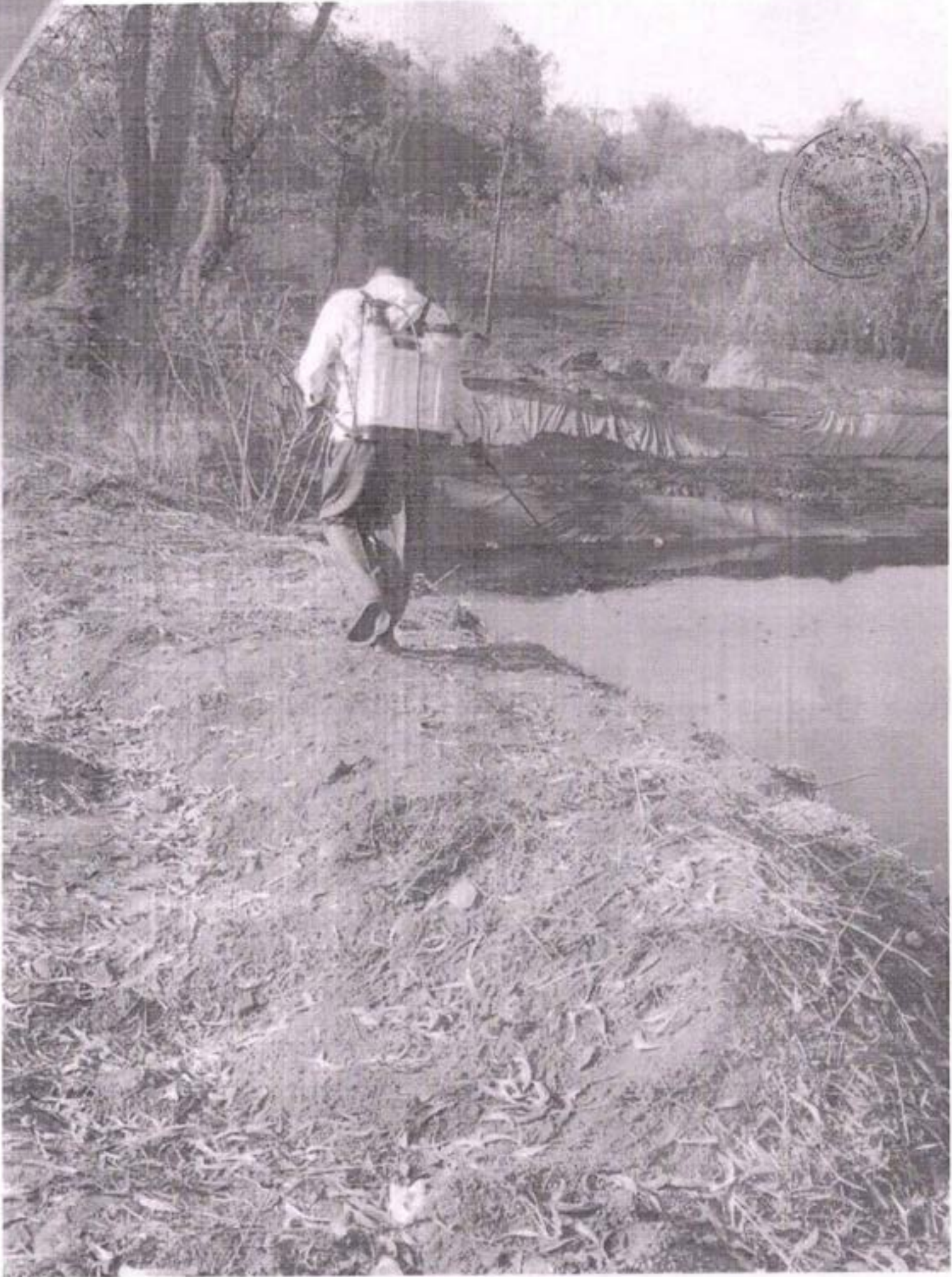


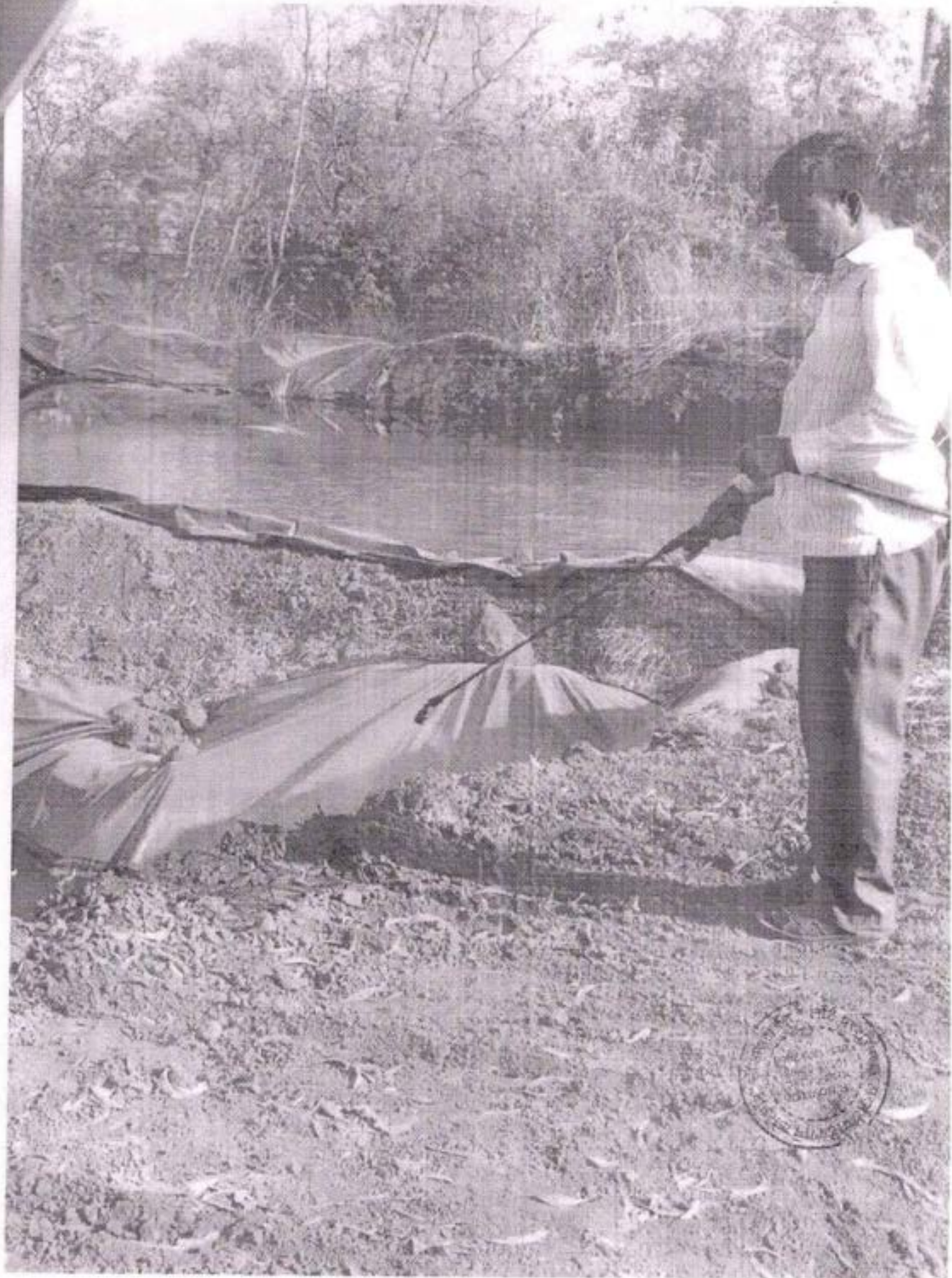


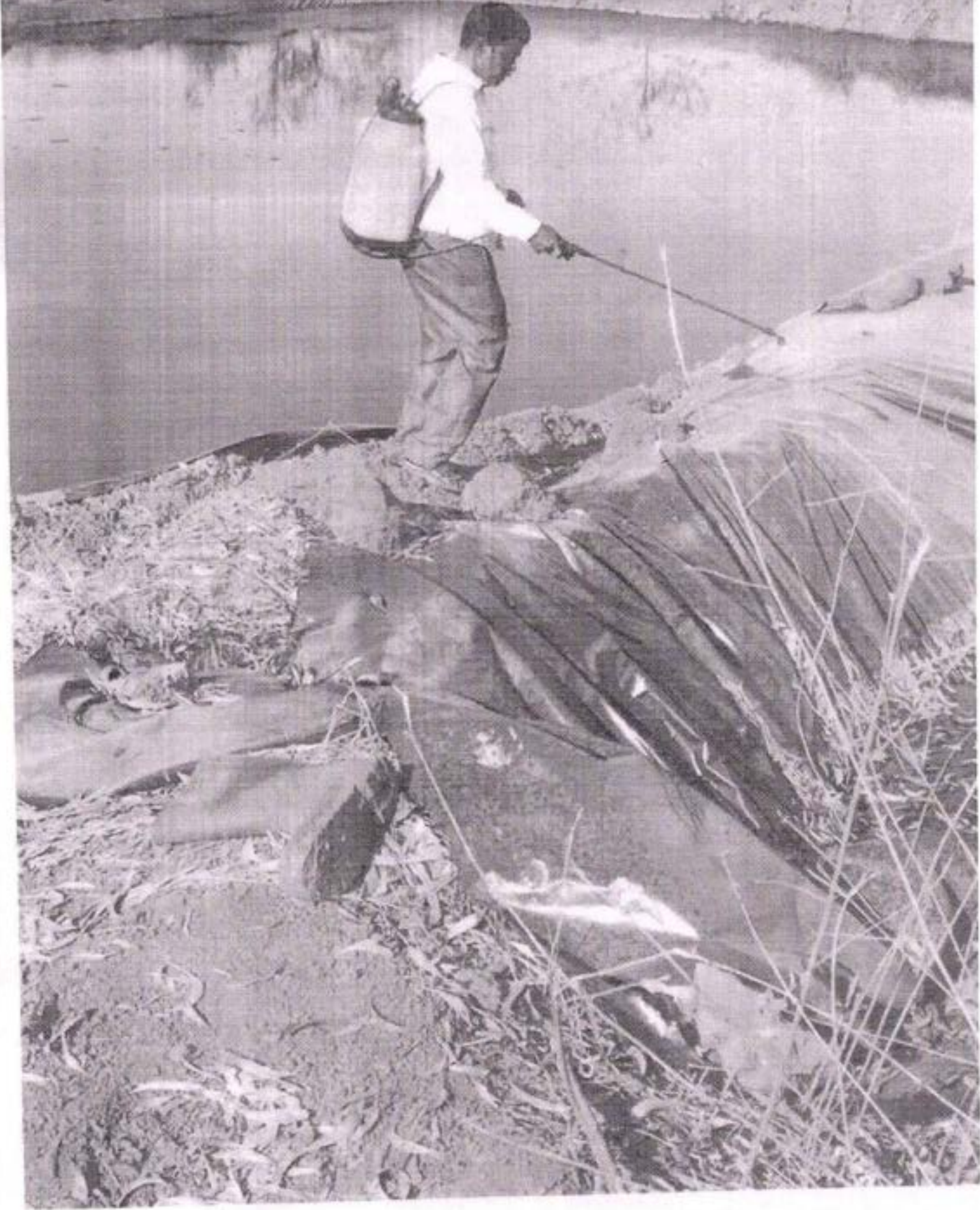


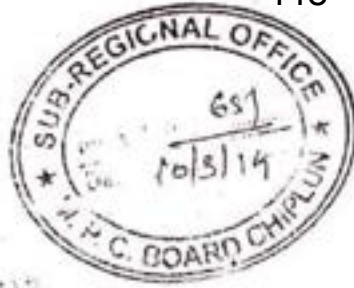












BO, P &amp; L Division/B 913

Date 04/03/2014

To  
The Chairman  
Lata Parshuram Environment Protection Co-Op Society  
P. 30 Lata Parshuram, MIDC Khed  
Tal: Khed, Dist- Ratnagin

Sub - Prosecution notice under section 43/44 of the Water (Prevention and Control of Pollution) Act 1974 read with section 24, 25/26 of the Water (Prevention and Control of Pollution) Act, 1974

Ref - i) Closure Direction issued by the Board vide letter dated 4/8/2009  
ii) Conditional Direction issued by the Board on 25/6/2009  
iii) Interim Direction issued by the Board vide letter dated 12/3/2010  
iv) Report of Regional Officer, Kolhapur vide letter dated 16/2/2013 and 1/11/2013

WHEREAS the Board had granted you consent to operate under section 26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (Management Handling and Trans-boundary Movement) Rules, 2008 for a period upto 30/6/2011 vide consent No BO/RO(P&P)/RO-Kolhapur/CETP/EIC-KP-2254/CC-125 dated 20/3/2010

AND WHEREAS, it was obligatory on your part to provide adequate and suitable comprehensive treatment as is warranted with reference to the effluent generation and to generate and maintain the same continuously so as to achieve quality of treated effluent to the desired standards AND WHEREAS, your Common Effluent Treatment Plant is located in the "Pollution Prevention Area" under the Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981

AND WHEREAS, the Hon ble High Court has taken serious view about the non-compliance of all CETPs in Writ Petition No 164 of 2010 and Contempt Petition No 5880 of 2010 by passing various orders in these matters. AND WHEREAS, Nicholas Almeida has filed Writ Petition No 17 of 2011, for non functioning of CETPs in the State of Maharashtra

AND WHEREAS, the Sub Regional Officer, Chiplun has reported that primary settling tank as well as biological oxidation are not adequate, which needs improvement by adding additional bioreactors aerotank AND WHEREAS, it has been further reported that the average COD level is about 400 mg/lit, which has to bring down below 250 mg/lit by providing full-fledged up gradation of CETP.

Received  
Give this notice to  
CETP 9 before  
legal wing H.O  
immediately by  
clear mail / Hand copy  
9/10/14

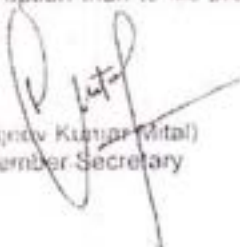
Received by  
A. Mahadik  
10/03/2014  
L.E.P.S. Lata

AND WHEREAS, the CETP outlet results are not meeting the prescribed consented standards AND WHEREAS, the leakage has been observed from the disposal of effluent from CETP to Karambavane Creek (Dabhol Creek) which is 07 kms length and thereby you are discharging polluted effluent into the creek and sea and causing pollution thereof

AND WHEREAS, the officer of the Board at Chiplun has collected JVS results in the month of May 2012 to Jan 2013, which shows that the most of the JVS results are exceeding the standards prescribed in the consent order and standards laid down under the provisions of the Environment (Protection) Rule 1986, AND WHEREAS, the Sub Regional Officer, Chiplun has collected samples under section 21 of the Water (Prevention and Control of Pollution) Act, 1974 to assess the quality of your treated effluent on 9/10/2013 and the said samples was analyzed at the Board Laboratory. The results of the LES samples collected on 14/8/2013 and 31/10/2013 respectively, which show that BOD 145mg/l, COD 324 mg/l & LES samples report collected on 31/10/2013 show that parameters such as chloride 342.5, sulphate 314 and Total Dissolved solids 2225 which are exceeding the standards stipulated in the consent order. The said results were communicated to you by the Sub Regional Officer, Chiplun vide letter dated 1/11/2013 AND WHEREAS, it shows total negligent management of CETP on your part contributing water pollution problem in the nearby area AND WHEREAS, despite of issuance of various directions to you you have are not serious about the compliance of the said directions and thereby deteriorating surrounding area

NOW THEREFORE, you are called upon as to why prosecution shall not be launched against you before the appropriate court of law, against who are directly indulge and responsible for mismanagement and non operation of all the CETP units effectively and thereby causing serious pollution problem in the surrounding area

Your reply to this prosecution notice shall reach within 15 days time from the receipt of the same, failing which, the Board will have no option than to file prosecution against you, which please be noted

  
(Rajendra Kumar Vittal)  
Member Secretary

Copy to

- 1) JD (WPC), MPCB, Mumbai - for information.
- 2) Regional Officer, Kolhapur/Sub Regional Officer, Chiplun - for information and necessary follow up.

## महाराष्ट्र प्रदूषण नियंत्रण मंडळ, प्रादेशिक कार्यालय, कोल्हापूर

क्र. म.प्र.नि./प्रा.प्रा. 195

दिनांक : 20/01/2015

प्रति,  
अध्यक्ष/संचालक,  
लॉटे परशुराम इन्व्हायन्मेंट प्रॉटेक्शन सोसायटी,  
प्लॉट १०, एम.आय.डी.सी. लोटे,  
तालुका खेळ, जि. रत्नागिरी.



विषय : कलम ३३अ जल (प्रदूषण, प्रतिबंध व नियंत्रण) अधिनियम, १९७४  
आणि कलम ३१ अ, हवा (प्रदूषण, प्रतिबंध व नियंत्रण) अधिनियम,  
१९८१ याखरोबर घातक घनकचरा (व्यवस्थापन व हाताळणी) नियम  
२००८ अंतर्गत प्रस्तावीत आदेश.

- संदर्भ : १) म.प्र.नि. मंडळाने वेळोवेळी जारी केलेले संमतीपत्र.  
२) महाराष्ट्र प्रदूषण नियंत्रण मंडळाने वरील विषयाच्या अनुषंगाने महत्त्व  
पर्यावरण कायदांची पूर्तता करण्याबाबिती वेळोवेळी दिलेले निर्देश.  
३) मा.उच्च न्यायालय खंडपीठापुढे दाखल झालेली सामंजसिक हिःतच्या  
याचिका क्र. १७/२०११ मधील तरतुदीची कालबाधित्या पूर्तता  
करण्याबाबिती वेळोवेळी दिलेले आदेश.

ज्याअर्थी, जल (प्रदूषण, प्रतिबंध व नियंत्रण) अधिनियम, १९७४ अंतर्गत महाराष्ट्र  
औद्योगिक विकास महामंडळाच्या लॉटे येथील औद्योगिक क्षेत्रामध्ये निर्माण होणारे औद्योगिक  
मादपाणी गोळा करून, त्यावर योग्य नोंद उपयुक्ततेने करून, योग्यती प्रकृत्या करून मगच  
त्याची शास्त्रोक्त पुरवणी विलंबात लावण तसेच संमतीपत्रातील जल व हवाप्रदूषण,  
प्रतिबंध व नियंत्रण) अधिनियमाप्रमाणे महाराष्ट्र प्रदूषण नियंत्रण मंडळाने घालून दिलेल्या  
सटी व सटीची पूर्तता करणे बाबतकारक आहे.

क.मा.प.

: २ :

आणि ज्याअर्थी जल (प्रदूषण, प्रतिक्रम व नियंत्रण) अधिनियम, १९७४ अन्वये आपल्या औद्योगिक क्षेत्रातून निर्माण होणाऱ्या संपूर्ण सांडपाण्याचे संकलन व प्रकृत्या कल्पनाकारिता, आपण परिपूर्ण योजना बनवून व अंमलबजावणी असलेल्या संयंत्राचे अद्ययावतीकरण करून ती अंमलबजावणी कार्यान्वित केल्या नाही, त्यामुळे आपल्या औद्योगिक क्षेत्रातील निर्माण होणाऱ्या प्रकृत्याकृत सांडपाण्याची पूर्णवत्ता संग्रहित व घालून दिलेल्या विहित मर्यादात घेत नाही ज्यामुळे कार्यक्षम खाडीतील शास्त्राध्यय मध्ये प्रमाणात पर्यावरणाची हानी अडथळ्याकडून होत आहे.

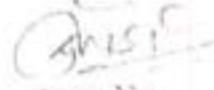
आणि ज्याअर्थी मा.उ.प.व न्यायालय खंडपोडाने सार्वजनिक हिताचा धोरणक क्र.१७/२०११, रिट याचिका क्र.१६४/२०१० व अद्यतन याचिका क्र.५८८०/२०१३ नुसार जाटे परशुराम इन्फ्रास्ट्रक्चर्स प्रायव्हेट लिमिटेड सोसायटीने बसवलेल्या सामाईक सांडपाणी प्रकृत्या यंत्रणेमध्ये असलेल्या उर्ध्वोच्च बाबत गंभीर देखील घेतली आहे. तराच याबाबत आपणच महाराष्ट्र प्रदूषण नियंत्रण मंडळाने वेळोवेळी दिलेल्या आदेशांचा पूर्णतः पालन करत नाही व त्याबाबत काळजी घेण्यास सादर करून मा.उ.प. न्यायालयाच्या आदेशांचा पालन करणे गरजेचे आहे.

त्याअर्थी, जाटे परशुराम इन्फ्रास्ट्रक्चर्स प्रायव्हेट लिमिटेड सोसायटी व यदवतु सोसायटीचे अध्यक्ष आणि संचालक यांचे संपुक्त जबाबदारी की, महाराष्ट्र प्रदूषण नियंत्रण मंडळाने भगतीपत्रांमध्ये घालून दिलेल्या अटी व शर्तीची पूर्णता करणे, त्यासाठी खालील निर्देश देण्यात येतात की,

- १) जाटे औद्योगिक क्षेत्रातून निर्माण होणारे सांडपाणी एकत्र करून त्यावर जाटे ती प. पूर्ण प्रकृत्या व उर्ध्वोच्च सांडपाणी प्रकृत्या संयंत्राचे अडथळ्यात करून व संग्रहित करण्यात येतील केल्या मर्यादांचे पालन करून त्याची शास्त्राध्यय पध्दतीने विलंबित साधकता.
- २) प्रकृत्या केलेल्या सांडपाण्यामुळे कार्यक्षम खाडीतील विलंबित साधकता (जसे खाडीच्या परिसरात भास मरतुकीचा प्रकार घट्ट नये म्हणून योग्य ती खाबरदारी घेणे.
- ३) सामाईक सांडपाणी प्रकृत्या संयंत्रांमधील सांडपाणी टाकीमध्ये बऱ्याच कालावधीपासून वेळोवेळी गाळ / घालव घनकचऱ्याची शास्त्राध्यय पध्दतीने विलंबित साधकता घेण्यात येत आहे.
- ४) सामाईक सांडपाणी संयंत्राचे अद्ययावतीकरण त्वरीत पूर्ण करावे व भगतीपत्रांमध्ये घटना घडणार नाहीत याची खाबरदारी घ्यावी.
- ५) खाडी परिसरात यापूर्वी दिनांक २२.०८.२०१४, १६.०९.२०१४ व ०६.०९.२०१५ रोजी भासमरतुकीच्या घटना घडलेल्या आहेत. त्या अनुषंगाने सादर घटनेबाबत आपणच जबाबदार धरून आपणचच कालम २३अ अर्ह (प्रदूषण, प्रतिक्रम व नियंत्रण) अधिनियम, १९७४ आणि कालम ३२ अ, ज्या (प्रदूषण, प्रतिक्रम व नियंत्रण) अधिनियम, १९८२ अन्वये घालव घनकचऱ्याचे (व्यवस्थापन व हाताळणी) अर्ह २००८ अंतर्गत मुन्डे/ खाट्या का दाखल करण्यात येत नये?

: ३ :

तरी, आपण याबाबतची योग्य ती कायदाही करून केलेल्या/ करण्यात येणाऱ्या कार्यवाहीचा अहवाल ७ दिवसांच्या कालावधीमध्ये ताल्याडळ या कार्यालयामादर करावा. तसेच वेळोवेळ परीक्षेबाबत आपले काही प्रमाणे नाही असा गृहीत धरून आपणावर पर्यावरण व प्रदूषण संदर्भातील विविध कायदाअंतर्गत उचित कारवाई करण्यात येईल याची कृपया नोंद घ्यावी.



(सु.स.डोळे)

प्रादेशिक अधिकारी, कोल्हापूर

प्रत माहितीसाठी सविनय सादर :

- १) ज.सदरस्य सचिव, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुंबई
- २) वॉरंट विधी अधिकारी, म.प्र.नि.मंडळ, मुंबई
- ३) सहाय्यक सचिव(ता.), म.प्र.नि.मंडळ, मुंबई
- ४) महसंचालक (ज.प्र.नि.), म.प्र.नि.मंडळ, मुंबई

प्रत

अप.प्रादेशिक अधिकारी, म.प्र.नि.मंडळ, चिंचवड- सदरहू आदेशाची पूर्तता करण्याकरिता योग्य ती पाठपुरावा करावा.

**IN THE COURT OF FIRST CLASS JUDICIAL MAGISTRATE KHED**  
**AT : - KHED**

R.C.C. NO.01 / 2016

**Maharashtra Pollution Control Board,** }  
Kalpataru Point Bldg., 3<sup>rd</sup> Floor, }  
Sion-Matunga Scheme Road No.8, }  
Opp. Cine Planet Cinema, Near Sion Circle, }  
Sion (East), Mumbai – 400 022. }  
**(Represented by Shri S.B.More** }  
I/C Sub-Regional Officer- Chiplun, }  
2<sup>nd</sup> Floor, Parkar Complex, Chiplun, }  
Tal. Chiplun, Dist. Ratnagiri } .....Complainant

V/s

- 1) **M/s Lote Parshuram Environment Protection Co. Soc. Ltd** }  
Plot No.P-30, CETP }  
MIDC Lote,Tal. Khed, Dist. Ratnagiri }  
  
(Summons to be served on Shri. Satish Wagh  
Chairman, M/s Lote Parshuram Environment Protection Co. Soc. Ltd
- 2) **Shri. Satish Wagh, Chairman, CETP** }  
Plot No.P-30, }  
MIDC Lote,Tal. Khed, Dist. Ratnagiri }
- 3) **Shri. D.K. Shenoy Vice Chairman, CETP** }  
C/o M/s Gharda Chemicals Ltd, }  
D-1/2, B-1/7, MIDC Lote Parshuram, }  
Tal. Khed, Dist. Ratnagiri }
- 4) **Shri. Prashant Joshi, Director, CETP** }  
C/o M/s Mystical Polypack, Plot No A-9, }  
MIDC Lote,Tal Khed Dist Ratnagiri }
- 5) **Shri. Milind Bapat, Director, CETP** }  
C/o M/s Nandadeep Chemicals }  
Plot No B-44, MIDC Lote, }  
Tal Khed, Dist Ratnagiri }
- 6) **Shri. Milind Bartakke, Director, CETP** }  
C/o M/s Padma Plast, Plot No C-20, }  
MIDC Lote, Tal Khed Dist Ratnagiri }
- 7) **Shri. Gautam Makharia, Director, CETP** }  
C/o M/s Shree Pushkar Petroproducts }  
Plot No B-102,103,MIDC Lote }  
Tal Khed, Dist Ratnagiri } ... Accused

- |     |  |   |             |
|-----|--|---|-------------|
| 8)  | <b>Shri. Vishwas Khadilkar, Director, CETP</b> | } |             |
|     | C/o M/s A B Mauri (I) Ltd, Plot No D-7/2,      | } |             |
|     | MIDC Lote, Tal Khed, Dist Ratnagiri            | } |             |
| 9)  | <b>Shri. Rajesh Tiwari, Director, CETP</b>     | } |             |
|     | C/o M/s Coromandel Agrico Pvt Ltd,             | } |             |
|     | Plot No D-2, MIDC Lote,                        | } |             |
|     | Tal Khed, Dist Ratnagiri                       | } |             |
| 10) | <b>Shri. Sushil Kambli, Director, CETP</b>     | } |             |
|     | C/o M/s Mystical Container                     | } |             |
|     | Plot No A-10, MIDC Lote,                       | } |             |
|     | Tal-Khed, Dist-Ratnagiri                       | } |             |
| 11) | <b>Smt. Sucheta Lad, Director, CETP</b>        | } |             |
|     | C/o M/s OK Ice Factory                         | } |             |
|     | Plot No B-70/4, MIDC Lote                      | } |             |
|     | Tal-Khed, Dist-Ratnagiri                       | } |             |
| 12) | <b>Smt. Anjali Ogale, Director, CETP</b>       | } |             |
|     | C/o M/s Super Pack Industries,                 | } |             |
|     | Plot No W-5(A), MIDC Lote                      | } |             |
|     | Tal Khed Dist Ratnagiri                        | } |             |
| 13) | <b>Shri. Sharad Ramkrushna Phaujdar</b>        | } |             |
|     | <b>C.E.T.P. Manager</b>                        | } |             |
|     | Plot No.P-30, MIDC Lote,                       | } |             |
|     | Tal. Khed, Dist. Ratnagiri                     | } | ... Accused |

Complaint under Section 41 (2), 44, 45A r.w. Section 33A, 24/ 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (with Act No. 53 of 1988).

**MAY IT PLEASE YOUR HONOUR :-**

The complainant abovenamed most respectfully begs to submits as under :-

- 1) THAT, the complainant is the Maharashtra Pollution Control Board (Hereinafter referred to as " the Board" for the sake of brevity) constituted under Section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and shall also be deemed to be the State Board for prevention & control of air pollution under section 5 of the Air (Prevention & Control of Pollution) Act, 1981. The State Board is a body corporate having perpetual succession and a common seal with the powers to sue or to be sued. The Complainant Board is represented by its Sub-Regional Officer at Chiplun, under whose jurisdiction the Common Effluent Treatment Plant is situated. He is a Public Servant under Section 50 of the Water (Prevention & Control of Pollution) Act, 1974.

2) THAT, the complainant states that, the Common Effluent Treatment Plants ( hereinafter referred as "the CETP" for the sake of brevity), are mainly provided in order to facilitate compliance of the environmental standards by Small Scale Units located in the clusters. The Government of India, Ministry of Environment & Forests, New Delhi had initiated scheme for providing Common Effluent Treatment Plants. The CETPs are set up by the association of industries and represented by a set of persons amongst themselves.

3) That, the Accused No.1 is a Lote Parshuram Environment Protection Co. Soc. Ltd. which is a co-operative society and constituted under the provisions of the Co-Operative Societies Act and engaged in the activities of common collection, treatment and disposal of effluent generated by the member industries in MIDC Lote, having capacity of 6 MLD CETP. The medium and large scale industries in the said area are also allowed to become the members of the said society for discharge of their effluent for the purpose of hydrolic load only, after giving fullfledged treatment to their effluent. The said CETP is situated in the "Water Pollution Prevention Area" declared under the Maharashtra Water (Prevention and Control of Pollution) Rules, 1983. The accused No 1 is the registered co-operative Society. Accused No 2 & 3 are the Chairman, Vice Chairman of the Accused No.1, Accused Nos.4 to 12 are its Directors and Accused No.13 is the Manager of the accused No 1-CETP treatment unit. They are the persons in charge of and responsible for the conduct of business of accused No.1 and in that capacity they are held responsible for securing the compliance of consent conditions for prevention & control of water pollution as well as proper disposal thereof in compliance of the said conditions.

4) THAT, the Complainant states that Section 24 of the said Act prescribes prohibition on the use of stream or well for the disposal of the polluting matters etc and under section 25/26 of the said Act, Consent of the Board is necessary to establish or to take steps to establish any industry, operation or process or any treatment and disposal system or any addition thereto, which is likely to discharge their sewage or trade effluent into a stream or well or sewer or on land

or to bring into the use any existing, new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage

5) That, the Complainant states that the accused No 1 has taken steps to establish its Common Effluent Treatment Plant at Lote has obtained its first consent i.e. Consent to Establish under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 vide letter No BO/RATN-9/E/CC-85 Dated 02/03/2001. The consent is granted for a period till commissioning of the Common Effluent Treatment Plant. After erection of CETP, they have applied to the Complainant Board for grant of Consent to Operate and the complainant-Board has granted consent to operate to the Accused No 1 vide letter No.B0/CC/CETP/Kolhapur/RTN-31/0/CC-508 dated 29/07/2003. Further they have applied to the complainant Board for grant & renewal & consent to operate & the Complainant-Board had granted consent to operate to the Accused No.1.0/BO/JD(WPC)/EIC No.KP-14/R/CC-MPCB/14.10227 dated 10/11/2014. The said consent inter-alia provided following terms and conditions

1. The Consent to Operate is granted for a period up to 31/12/2016.
2. The daily quantity of industrial effluent to be treated shall not exceed 6 MLD.
3. The daily quantity of domestic effluent to be treated from the industries shall not exceed 0.80 m<sup>3</sup>

#### Schedule - I (B)

The Consent is valid for collection, storage and treatment of trade and sewage effluent conforming to the inlet standards specified hereunder -

Sr. No.	Parameters	Standards prescribed by Board (If any)
1.	pH	5.5 to 9.0
2.	Temperature	45°C
3.	Oil & Grease	20 mg/l
4.	Phenolic Compound (as C <sub>6</sub> H <sub>5</sub> OH)	5 mg/l
5.	Ammonical Nitrogen (as N)	50 mg/l
6.	Cyanide (as CN)	2.5 mg/l
7.	Hexavalent Chromium (as Cr+6)	2.0 mg/l
8.	Chromium Total (as Cr)	2 mg/l

9	Copper (as Cu)	3 mg/l
10	Lead (as Pb)	1 mg/l
11	Nickel (as Ni)	3.0 mg/l
12	Zinc (as Zn)	15 mg/l
13	Arsenic (as As)	0.2 mg/l
14	Mercury (as Hg)	0.01 mg/l
15	Cadmium (as Cd)	1 mg/l
16	Selenium (as Se)	0.05 mg/l
17	Fluoride (as F)	15 mg/l
18	Boron (as B)	2.0 mg/l
19	Radioactive Materials-	$10^{-7}$
	a) Alpha Emitters, Hc/mL	
	b) Beta Emitters, Hc/mL	$10^{-6}$

In case of SSI unit BOD of maximum of 1000 mg/l, and COD of maximum 2000 mg/l, will be allowed. In case of others primary and secondary treatment is required.

**NOTE :** i) These standards apply to the Small Scale Industries i.e. total discharge upto 25 M<sup>3</sup>

ii) All Small Scale Units generating effluent quantity more than 25 M<sup>3</sup>/day and Medium & Large Scale Units irrespective of the quantity of effluent will have to achieve the standards as prescribed in the letter of Consent issued to them individually under the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Hazardous Waste (M & H) Amendment Rules, 2003 before discharging the effluent into CETP.

#### Schedule – I (C)

##### Treatment and Disposal for Combined Industrial and Domestic Effluent :

a) **Treatment** :- The said society shall make arrangement for the treatment of effluent so as to meet the following standards -

Sr. No.	Parameters	Standards prescribed by Board (If any)
1.	pH	5.5 to 9.0
2.	Temperature	40°C in any Section of the stream within 15 m Downstream from the effluent outlet
3.	B.O.D. 3 days 27° C	100 mg/l

4.	Suspended Solids	100 mg/l
5.	C.O.D.	250 mg/l
6.	Oil & Grease	20 mg/l
7.	Total Residue Chlorine	1 mg/l
8.	Ammonical Nitrogen (as N)	50 mg/l
9.	T.K. Nitrogen	100 mg/l
10.	Arsenic (as As)	0.2 mg/l
11.	Mercury (as Hg)	0.01 mg/l
12.	Lead (as Pb)	1 mg/l
13.	Cadmium (as Cd)	2 mg/l
14.	Chromium Total (as Cr)	2 mg/l
15.	Copper (as Cu)	3 mg/l
16.	Zinc (as Zn)	15 mg/l
17.	Selenium (as Se)	0.05 mg/l
18.	Nickel (as Ni)	5 mg/l
19.	Boron (as B)	Nil
20.	Percent Sodium	Nil
21.	Cynide (as CN)	0.2 mg/l
22.	Fluoride (as F)	15 mg/l
23.	Sulphide (as S)	5 mg/l
24.	Phenolic Compound (as C <sub>6</sub> H <sub>5</sub> OH)	5 mg/l
25.	Hexavalent Chromium (As Cr+6)	0.1 mg/l
26.	Pesticides	Absent

**Note :-** i) All efforts should be made to remove colour and unpleasant odour as far as possible

ii) If the CETP is not able to achieve the outlet parameters, then all the members and the said Society would be individually and jointly responsible and liable for legal actions under the provisions of section 47 of the Water (Prevention and Control of Pollution) Act, 1974.

iii) **Disposal** :- The treated effluent shall be connected to the sewerage system provided by MIDC and finally discharged into Karambavne Creek, at a point to be specified by National Institution of Oceanography.

7) **CONDITIONS UNDER HW (M & H) RULES, 1989 & AMENDMENT RULES, 2003.**

(i) The applicant shall handle hazardous wastes as specified below

Sr.No.	Type of Waste	Category	Quantity	UOM	Treatment	Disposal
1	CETP Sludge from waste treatment	34.3				
2	Chemical Sludge, oil and grease skimming residues	34.4	8.00	MT/Day	---	CHWTS(D) F

6) THAT, the said society shall comply with the provisions of the Environment (Protection) Act 1986 and the Rules made there under from time to time including Hazardous Wastes (Management & Handling) Rules 1989 & Amendment Rules 2003 and Manufacture, Storage and import of Hazardous chemicals Rules 1989. An office copy of consent to operate dated 10/11/2014, which is self-explanatory is enclosed herewith and marked as an **Annexure-I** respectively

7) THAT, the Complainant states that since the accused-CETP had failed to maintain and operate their treatment plant properly and thereby discharged effluent not meeting the standards prescribed in the consent into the creek. The Complainant Board has issued various Show Cause Notice / Direction under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 time to time to the Chairman of Accused No.1 for poor operation and maintenance of CETP. The copies of the directions are enclosed herewith and marked as an **Annexure-II**.

The tabular sheet of directions issued and compliance made is as below.

SR. NO.	DIRECTION ISSUED	Contents	COMPLIANCE MADE
01	SCN vide No MPCB/RO/KOP/238/12 dtd 25.01.2012	To provide full fledged effluent treatment plant and to improve O & M	Tertiary Treatment provided in July 2013 along with existing Primary and Secondary Treatment.
02	MPCB/JD(WPC)/2200 Dated 04/04/2012	<p>1. You shall not accept the effluent of high COD streams from the industries beyond consented limit or otherwise permitted for time being. You shall strictly observe lock and key provision to ensure that the CETP is not getting overload resulting into non performance or sub-standard performance. You shall also not collect the penal charges form industries discharging high COD beyond tolerance limit of CETP discharge. You shall install online flow meter, pH meter &amp; TOC analyzer at the inlet and outlet with data logger and real time display</p> <p>2. You shall submit a concrete proposal for making improvement/up gradation in your CETP with enhancement of capacity if any, so as to achieve the outlet parameters of CETP along with bar chart within 15 days from the date of receipt of these directions.</p> <p>3. You shall discontinue receiving pre-treated effluents from the concerned individual industrial unit after giving prior notice to stop all manufacturing activities, when the CETP finds that the effluents being sent by an individual industrial unit into the CETP inlet will not be in a position to treat it for the purpose of meeting with the CETP outlet norms because of an individual industrial unit into the CETP inlet are carrying such high pollution load.</p> <p>4. You shall ensure that any industrial unit in the MIDC, which is member of CETP having its own effluent treatment plant shall not carry on any manufacturing activity whenever its effluent treatment plant is not functioning for any reason</p>	<p>CETP has provided lock &amp; Key arrangement to outlet chamber. CETP is not collecting penal charges from the industries discharging high COD. CETP has provided Online flow meter, pH meter only for outlet. Inlet pH is checked manually. TOC analyzer at the inlet and outlet with data logger and real time display not provided.</p> <p>After issuing of directions CETP has replaced 200 no's diffusers to increase the effectiveness of bioreactor</p> <p>Pretreated from SSI and after full-fledged treatment from LSI/MSI unit and due to lock and key arrangement/MPCB vigilance CETP is not receiving pretreated effluent</p> <p>CETP communicated to member industry that they shall stop their production when ETP not functioning properly.</p>

		whatsoever, whether for maintenance, repairs or otherwise	
		5. You shall call upon your members to stop manufacturing activities, whenever CETP is not functioning for any reason whatsoever	CETP informs to its member industries to stop their discharge to the CETP whenever CETP is not functioning for any reason whatsoever
		6. You shall ensure that you and concerned MIDC as well as the concerned large scale and medium scale units shall make necessary arrangements for providing sumps for storing effluents being received from the individual industry for the purpose of treatment in the CETP	The Large and Medium Scale industries have provided one day holding tank
		7. You shall ensure that every industrial unit having its own ETP shall have a separate electric meter for its effluent treatment plant.	CETP has communicated to all the member industries to provided separate energy meter for its ETP
		8. You shall furnish an irrevocable bank guarantee of Rs. 05 lakhs ensuring the compliance of the above directions/consent conditions, which shall be valid for period of one year, to be submitted within 15 days time to the respective Regional Officer, MPCB	CETP has submitted Bank Guarantee Rs. 5 Lakh valid up to 30/06/2016
3	MPCB/JD(WPC)/B-7388 Dated 15.12.2012	1. Establish appropriate web site giving all the details 2. Furnish an irrevocable BG of Rs. 2.5 lacks	Establish the web site www.lotecetp.com on 15.01.2013 BG of 2.5 lacks not submitted
04	MPCB/RO/KOP/444/3/12 Dated 24.12.2012	1. To provide online flow meter, pH meter, TOC analyzer to outlet with data logger and real time display by March 2013. 2. Evaluate the performance of individual units of CETP by independent expert agency in the time bound manner. Bank guarantee of Rs. 50000 valid for one year insuring the compliance of said condition 3. To provide the tertiary treatment so as to achieve the out let standard prescribed under EPA. Bank Guarantee of 5 Lacs Valid for one year insuring the compliance of the said condition.	1. Online flow meter, pH meter, Provided. TOC analyzer yet to be provided 2. The experts from DR Babasaheb Ambedkar Technological university had visited to CETP for the evaluation of the performance of individual unit. As per report CETP Associations made changes in their operation & maintenance BG has submitted valid up to 30/06/2016 3. Tertiary system provided. BG submitted valid up to 30/06/2016 but still outlet standards as per EPA is not achieved
5	MPCB/RO/KOP/472/9/13 dtd 24.01.2013	To improve the performance of CETP so as to bring the	The improvement is ongoing MIDC has issued work order

		treated effluent within the permissible limit as prescribed in the consent order	to M/s Aqua Enviro Engg P Ltd, Mumbai vide work order dtd 26 05 2015
6	MPCB/RO/KOP/155/13 dated 16.02.2013	<p>1. To continue to improve the performance of CETP so as to bring the treated effluent within the permissible limit as prescribed in the consent order</p> <p>2. Dispose the sludge from raw effluent collection tank and C sump as per Hazardous Waste Rules 2008.</p>	<p>Cleaning work of effluent collection tank is completed After issuing of direction. CETP has replaced 200 nos of diffusers to increase the effectiveness of bioreactor However, treated effluent results are not within the permissible limit as prescribed in the consent order</p> <p>Sludge from Raw effluent tank is removed</p>
7	MPCB/RO/KOP/35353 dated 15.03.2013	1. To continue to improve the performance of CETP so as to bring the treated effluent within the permissible limit as prescribed in consent order.	<p>CETP associations made vigilance team</p> <p>CETP association increased the lock and key arrangement for disposal of effluent</p> <p>Bioreactors are cleaned and new diffused aeration system is installed which is working well.</p> <p>The MLSS in the Bioreactor is maintained by Topping the Good Biomass from the member industries.</p> <p>The ETP Sludge is being sent regularly to CHWTSDF</p>
8	MPCB/RO/KOP/2447 dated 22.08.2013	To upgrade the existing system and to improve performance of CETP to achieve consented standards as well as stop discharge of substandard effluent into Karambavne creek.	Full fledge Upgradation is yet to be carried out MIDC has issued work order dtd 25 05 2015 to M/s Aquachem Enviro Engg Pvt Ltd for upgradation and expansion of CETP
9	BO/P&L Division/B-913 dtd 04.03.2014	Notice for prosecution issued	For improvement, Board has given opportunity to CETP to improve the performance
10	MPCB/RO/KOP/1258/14. dtd 28/04/14	<p>To provide oil separator/oil skimming arrangement to control O &amp; G</p> <p>HW removed from collection tank found unscientifically near equalization tank.</p> <p>Flash mixer found in non-operative condition</p> <p>On-line pH meter after tertiary treatment found not in operation</p> <p>Online D O meter for bioreactor not provided</p> <p>TOC analyzer at the inlet and outlet with data logger and real time display not provided</p> <p>Automatic sludge removal from clarifier not provided</p>	<p>Oil and skimmer yet to be provided</p> <p>This HW sent to CHWESDF</p> <p>Flash mixer taken in operation by CETP</p> <p>pH meter after tertiary system found in operation</p> <p>Online DO meter yet to be provided however DO analyzed in their in-house lab</p> <p>TOC analyzer at the inlet and outlet with data logger and real time display yet to be provided</p> <p>Automatic sludge removal from clarifier not provided However presently removed manually</p>
11	MPCB/RO/KOP/15/3	For installation of continuous	CETP has not installed the

	796/14 dtd 28.11.2014	online monitoring system with data logger facility at inlet and outlet of CETP	same till date. Funds for the same allocated in upgradation scheme
12	MPCB/ROK/195 dtd 20.01.2015	To upgrade CETP and improve Operation and maintenance	For upgradation of CETP, MIDC has issued work order to M/s Aqua Enviro Engg P Ltd, Mumbai vide work order dtd 26.05.2015
		To remove sludge from collection tank and dispose to CHWTSDF	CETP has removed sludge from collection tank and disposed the same to CHWTSDF
13	MPCB/AS(T)/TB/B-1532 dtd 17.04.2015	For installation of continuous online monitoring system with data logger facility at inlet and outlet of CETP.	CETP has not installed the same till date. Funds for the same allocated in upgradation scheme
14	MPCB/ROK/2402/15 dtd 21.07.2015	To upgrade CETP and improve Operation and maintenance	For upgradation of CETP, MIDC has issued work order to M/s Aqua Enviro Engg P Ltd, Mumbai vide work order dtd 26.05.2015. The work is not started yet.
		To remove sludge from collection tank and dispose to CHWTSDF	CETP has removed sludge from collection tank. Board has instructed to dispose the same to CHWTSDF

8) That, the Complainant states that, in spite of above directions, show cause notice etc. issued by the Board u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974, the accused have failed to improve the performance of operation and maintenance of Accused No.1 and thereby discharging untreated / under treated effluent into the Karambavne Creek. The analytical results of joint vigilance samples of treated effluent from the CETP are enclosed herewith and marked as an Annexure-III

9) That, the complainant has visited the accused CETP on 04/08/2015 for the collection of sample u/s 21 of the Water (Prevention and Control of Pollution) Act, 1974. During his visit, he has served notice of his intention to collect the sample u/s 21 of the said Act upon the Accused No.4 through Shri. Sharad Ramkrushna Phaujdar, Manager (CETP) of Accused No.1. Thereafter, the complainant along with Shri. Sharad Ramkrushna Phaujdar, Accused No.4. During the inspection, it was observed that the treatment facility comprising of collection & equalizations tank, neutralization tank with surface aeration system, flash mixer, primary clarifier, Bio Reactor-I, Bio Reactor-II with defused aeration,

secondary clarifier, sand filter, carbon filter, oxidation tank, intermediate storage tank, sludge holding tank & decanter. The above system found in operation during inspection. The treated effluent sample was collected from final outlet chamber. The pH of the treated sample was 7 to 8 on pH paper and temperature 25°C & the colour of collected sample was Dark Brown. The sample was collected in a clean new plastic bucket having capacity 15 liters. Shri. Sharad Ramkrushna Phaujdar has not requested for division of sample, therefore sample was collected in a clean new plastic carboy having capacity 5.0 liters. The officers of the Complainant-Board Have carefully mark on the yellow label bearing code No. SROCH/LES/05/2015 of 2015 dated 04/08/2015 and has sealed the container with Red colour sealing wax with impression of seal 311. The above said sample bearing Code No.SROCH/LES/05/2015 of 2015 dated 04/08/2015 was sent to the Board Analyst by the Complainant and the Board Analyst acknowledged the receipt of the said sample vide his letter No.MPCB/RLC/1844/2015 dated 04/08/2015 Office copies of the Notice of taking samples, details of sampling, sealed documents and forwarding letter to the Board Analyst as well as an acknowledgement thereof are enclosed herewith and marked as Annexure-IV collectively.

10) The Board Analyst has communicated the results of samples collected from the Accused No 1 on 4/8/2015, and communicated the analysis report in triplicate to the Complainant vide his letter dtd.20/08/2015. The results of the Board Analyst are reproduced hereunder in comparison with the consent conditions :

Sr. No.	Name of the Parameter	Consented limits	Results as per Board Analyst
1.	pH	5.5 to 9.0	8.1
2.	Temperature	40°C in any Section of the stream within 15 m Downstream from the effluent outlet.	--
3.	B.O.D. 3 days 27° C	100 mg/l	<u>210</u>
4.	Suspended Solids	100 mg/l	<u>120.0</u>

5.	C.O.D.	250 mg/l	<b>624.0</b>
6.	Oil & Grease	20 mg/l	3.8
7.	Total Residue Chlorine	1 mg/l	NIL
8.	Ammonical Nitrogen (as N)	50 mg/l	4.96
9.	T.K. Nitrogen	100 mg/l	15.12
10.	Arsenic (as As)	0.2 mg/l	BDL
11.	Mercury (as Hg)	0.01 mg/l	BDL
12.	Lead (as Pb)	1 mg/l	0.39
13.	Cadmium (as Cd)	2 mg/l	BDL
14.	Chromium Total (as Cr)	2 mg/l	0.70
15.	Copper (as Cu)	3 mg/l	2.12
16.	Zinc (as Zn)	15 mg/l	1.54
17.	Selenium (as Se)	0.05 mg/l	NA
18.	Nickel (as Ni)	5 mg/l	0.18
19.	Cynide (as CN)	0.2 mg/l	BDL
20.	Fluoride (as F)	15 mg/l	NA
21.	Sulphide (as S)	5 mg/l	NA
22.	Phenolic Compound	5 mg/l	BDL
23.	Hexavalent Chromium (As Cr+6)	0.1 mg/l	BDL
24.	Boron (As B)	Nil	NA
25.	Pesticide	Absent	BDL

From the above comparison, it can be seen that the parameters such as B.O.D., Suspended Solids, C.O.D. are exceeding the limits prescribed by the Board in the consent conditions. The complainant thereafter communicated the analysis report received from the Board Analyst to the accused vide his letter dtd.25/08/2015. Office copies of the letter from the Board Analyst alongwith the Analytical Reports and a forwarding letter to the Accused-CETP having acknowledgement receipt thereof are enclosed herewith and marked as **Annexure- V'**

11) The Complainant-Board has thus observed that the Accused Nos.1 to 13 have not complied with the consent conditions by not effectively operating

Common Effluent Treatment Plant so as to achieve the consented parameters, thereby polluted the water of Karambavne Creek.

12) The Complainant submits that despite of giving reasonable opportunities to provide adequate Common Effluent Treatment Plant, the Accused No 1 to 13 have failed and neglected to operate effectively the Common Effluent Treatment Plant and thereby discharged highly polluted effluent into the environment & violated the conditions of consent and authorization granted to them and the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008.

13) That, the Complainant further states that, the Board in its 122<sup>nd</sup> meeting held on 19.12.1998 has authorized the Regional Officers and Sub-Regional Officers of the Board to file the complaint falling under their jurisdiction before the appropriate court of law. The offence has been committed within the jurisdiction of this Hon'ble court and the Sub Regional Officer of the Board at Chiplun is filing the present Complaint on behalf of the Complainant Board before this Hon'ble Court, as per the minutes of the Board Meeting. A Xerox copy of resolution passed by the Board delegating the powers for filing of complaints to the Regional Officers and Sub-Regional Officers is enclosed herewith and marked as an **Annexure - VI**

14) The accused have thus jointly and severally committed an offence punishable under sections 41(2), 43, 44, 45A r w Sections 33A, 24, 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (with Act No. 53 of 1988) and therefore liable for the same accordingly.

15) That, the offence, which is committed, is within the jurisdiction of this Hon'ble Court. It is, therefore, prayed that the process may kindly be issued against the accused as contemplated under Sections 41(2), 44, 45A r w Sections 33A, 24/ 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (with Act No, 53 of 1988) herein above and they may also be dealt with in accordance to the provisions of the law and punished accordingly.

Dated this 15<sup>th</sup> day of January 2016

For & on behalf of the Maharashtra  
Pollution Control Board.

Advocate for the  
Complainant Board

  
(S.B. More)  
I/c Sub-Regional Officer, Chiplun  
Maharashtra Pollution Control Board

LIST OF WITNESSES

- 1) **Shri. N.H. Shivangi**  
Regional Officer, Kolhapur  
MPCB, Kolhapur
- 2) **Shri. A.V. Mandavkar**  
Board Analyst,  
Central Laboratory,  
Maharashtra Pollution Control Board,  
Chiplun
- 3) **Shri. A.R. Kasbe**  
Field Officer,  
Sub-Regional Office,  
Maharashtra Pollution Control Board,  
Chiplun
- 4) Any other witness with the prior permission of the Hon'ble Court at the time of hearing.

**IN THE COURT OF FIRST CLASS JUDICIAL MAGISTRATE KHED**  
**AT : - KHED**

R.C.C. NO. / 2016

Maharashtra Pollution Control Board, )  
 (Represented by Shri S.B.More) ) . Complainant

V/s

M/s Lote Parshuram Environment Protection Co. Soc. Ltd )  
 (Summons to be served on Shri. Satish Wagh )  
 Chairman, )  
 M/s Lote Parshuram Environment Protection Co. Soc. Ltd ) . Accused

List Of Document's on behalf of Complainant

<u>Sr. No.</u>	<u>Document's</u>	<u>Endorsement</u>
1	Consent to Establish under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 vide letter No BO/RATN-9/E/CC-85 Dated 02/03/2001	Photo Copy
2	Consent to operate vide letter No BO/CC/CETP/Kolhapur/RTN-31/0/CC-508 dated 29/07/2003	Photo Copy
3	Consent to operate No 1 0/BO/JD(WPC)/EIC No.KP-14/R/CC-MPCB/14 10227 dated 10/11/2014	Photo Copy
4	Show cause Notice issue by the Board Vide No.MPCB/RO/KOP/238/12dated 25/01/2012	Photo Copy
5	Direction U/s 33A of the Water (Prevention & Control of Pollution) Act 1974 issued by the Board Vide No MPCB//c/.JDWPC/2200 dated 04/04/2012	Photo Copy
6	Direction U/s 33A of the Water (Prevention & Control of Pollution) Act 1974 & U/s 31A of the Air (Prevention & Control of Pollution) Act 1981 r.w. the Hazardous Waste ( Management Handling & Trans Boundary Movement) Rules 2008 issued by the Board Vide No. MPCB/JD(WPC)/B-7388 dated 15/12/2012	Photo Copy
7	Conditional Direction U/s 33A of a Water (P & CP) Act 1974 issued by the Board Vide No MPCB/RO/KOP/4443/12 dated 24/12/2012	Photo Copy

- 8 Direction U/s 33A of the Water  
(Prevention & Control of Pollution) Act 1974  
& U/s 31A of the Air (Prevention & Control of Pollution)  
Act 1981 issued by the Board  
Vide No.MPCB/RO/KOP/4729/13 dated 24/01/2013 Photo Copy
- 9 Direction U/s 33A of the Water  
(Prevention & Control of Pollution) Act 1974  
& U/s 31A of the Air (Prevention & Control of Pollution) Act 1981  
issued by the Board Vide No MPCB/RO/KOP/155/13  
dated 16/02/2013 Photo Copy
- 10 Direction U/s 33A of the Water  
(Prevention & Control of Pollution) Act 1974  
& U/s 31A of the Air (Prevention & Control of Pollution) Act 1981  
issued by the Board Vide No.MPCB/RO/KOP/353/13  
dated 15/03/2013 Photo Copy
- 11 Direction U/s 33A of the Water  
(Prevention & Control of Pollution) Act 1974  
& U/s 31A of the Air (Prevention & Control of Pollution) Act 1981  
r.w. the Hazardous Waste ( Management Handling &  
TransBoundary Movement) Rules 2008 issued by the Board  
Vide No.MPCB/RO/KOP/2447 dated 22/08/2013 Photo Copy
- 12 Prosecution notice under section 43/44 of the Water  
(Prevention & Control of Pollution) Act 1974 read with section 24  
25/26 of the Water (Prevention & Control of Pollution) Act 1974  
issued by the Board Vide No BO/P&L Division/B-913  
Dated 04/03/2014 Photo Copy
- 13 Direction U/s 33A of the Water  
(Prevention & Control of Pollution) Act 1974  
& U/s 31A of the Air (Prevention & Control of Pollution) Act 1981  
& the Hazardous Waste ( Management Handling &  
TransBoundary Movement) Rules 2008 issued by the Board  
Vide No.MPCB/RO/KOP/1258/14 dated 28/04/2014 Photo Copy
- 14 Direction under the 33A of the Water (Prevention & Control of  
Pollution) Act 1974 & U/s 31A of the Air (Prevention & Control of  
Pollution) Act 1981 in matter of pollution control  
highly polluting industries in 17 category  
CETP's & Common Hazardous & Biomedical waste  
Incinerator-Regarding self-Monitoring of compliance  
issued by the Board Vide No.MPCB/RO/KOP/15/3796/14  
dated 28/11/2014 Photo Copy
- 15 Proposed Direction U/s 33A of the Water  
(Prevention & Control of Pollution) Act 1974  
& U/s 31A of the Air (Prevention & Control of Pollution) Act 1981  
& the Hazardous Waste ( Management Handling &  
TransBoundary Movement) Rules 2008 issued by the Board  
Vide No.MPCB/RO/KOP/195 dated 20/01/2015 Photo Copy
- 16 Proposed Direction U/s 33A of the Water  
(Prevention & Control of Pollution) Act 1974  
& U/s 31A of the Air (Prevention & Control of Pollution)  
Act 1981 For installation of online continuous  
monitoring system issued by the Board  
Vide No.MPCB/AS(T)/TB/B-1532 dated 17/04/2015 Photo Copy

- 17 Direction U/s 33A of the Water (Prevention & Control of Pollution) Act 1974 & U/s 31A of the Air (Prevention & Control of Pollution) Act 1981 & the Hazardous Waste (Management Handling & Trans Boundary Movement) Rules 2008 issued by the Board Vide No.MPCB/RO/KOP/2402/15 dated 21/07/2015 Photo Copy
- 18 The analytical results in tabulated format of joint vigilance samples of treated effluent from the CETP Photo Copy
- 19 Notice for taking sample for the purpose of analysis u/s 21 (3), (4), (5) of the Water (P&CP) Act 1974 Vide No.SROCH/TB/LES/1837/15 dated 04/08/2015 Photo Copy
- 20 Statement of sample collected under section 21 of Water (Prevention & Control of pollution) Photo Copy
- 21 Letter to State Board analyst Regional laboratory MPCB Chiplun Vide No. SROCH/TB/LES/1842/15 & SROCH/TB/LES/1843/15 dated 04/08/2015 Photo Copy
- 22 Acknowledgement of receipt of sample Vide Letter No.MPCB/RLC/1844/2015 dated 04/08/2015 Photo Copy
- 23 Analysis report of LES sample Vide letter No. MPCB/RLC/1946/15 Dated 20/08/2015 Photo Copy
- 24 Letter to M/s Lote Parshuram Environment Protection Co. Soc. Ltd CETP Lote, Plot No.P-30,MIDC Lote,Tal. Khed, Dist. Ratnagiri regarding Analysis result of LES Vide No.SROCH/TB/LES/1954/15 dated 25/08/2015 Photo Copy
- 25 Resolution passed by the Board delegating the powers for filing of complaints to the Regional Officers and Sub-Regional Officers Vide No.WP/BM/B-334 dated 14/01/1999 Photo Copy

Khed.

Sign :-

Date :- /01/2016

  
**Sanjay B. More.**  
 I/c Sub Regional Officer  
 Maharashtra Pollution Control Board Chiplun